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MOTION RE. INTERIM REPORT ON INDUSTRIAL PLANNING AND LICENSING POLICY—dontd.

MR. CHAIRMAN: Now we go back to the discussion on the motion regarding the Interim Report on Industrial Planning and Licensing Policy and Shri Dahyabhai Patel will speak. Shri Dahyabhai Patel.

[THE DEPUTY CHAIRMAN in the Chair]

भी रामकुमार भुवालका (पश्चिमी बंबाल) : मैडम डिप्टी चेयरमैन, कल जब मैं बोल रहा था तो उस समय श्री भूपेश गुप्त ने एक सवाल किया जो इस प्रकार था :

"But can you deny that Ram Kumar Bhuwalka is connected in Calcutta with the Birlas and that Mr. Birla took him to Moscow?"

तो मैं यह जानना चाहता हूं कि दे कैंसे जान गये कि विरला जी मुझें मास्को ले गये बवकि सच्चाई यह है कि मैं मास्को स्वयं ही गया था। मैं जितनी भी दफा गया स्वयं ही गया थार विरला जी के साथ नहीं गया। बे कैसे कहते हैं कि मैं विरला जी के साथ गया ? I want to know.

THE DEPUTY CHAIRMAN: That is ail right. I want to say that I have got 35 names from' the Congress Party. You will all have to sit until you are called but even then all will not get a ohance.

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, we have been discussing what is called the Interim Report to the planning Commission on Industrial Planning and Licensing Policy. We have been no admirers of the Government planning policy. In fact, my party has been criticising the . manner in which planning and licensing has been carried on by the Government. But yet I am rather surprised at the manner in which this question was sought to be brought before 635 'RSD—4.

the House. Madam, we had a Report not very long ago, the Monopolies Commission Report, on which, I do not know how much attention our Government has paid but I believe that document has given enough material for thought to the Government before another Keport was called for. I do not know how and why this new Report has sudden'y come upon us I do not know whether the study as it is called by Dr. Hazari was entrusted to him by the Planning Commission or by the new Minister for Planning. Does it indicate a new policy, a departure from the old policy, as I seem to think from the trend of the debate that I listened to all day long yesterday? We have understood in this House, whether we like it or not, that this Government, according to its avowed policy, has recognised that two sectors are going to be developed. ' Of course, I have added my own rejoinder to it but for the present I will not refer to it. We have recognised the rol_e °t the public sector as well as the private sector and the Govern-1 ment has the avowed object of allowing the private sector to develop with a view to developing industries in thig country to avoid unemployment and to raise the standard of living of our people.

SHRI P. N. SAPRU (Uttar Pradesh): But the dominant role is that of the public sector.

SHRI DAHYABHAI V. PATEL: I do not say dominant or otherwise. What is dominant? *I* will presently come to what is dominating the mind of the hon. Member. I will presently come to it and I hopo it will dominate the minds of people who have a rational mind and it will make them exercise their brain, their intelligence, a little more than they have been doing so far. The Monopolies Commission Report was before us Only two years ago. The Monopolies Commission on page 136 and 137 of their Report have said:

'We have already indicated the view that the concentration of economic power has helped the econo-

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mic betterment of the country. Even today our industrial development is far behind that in the western world or in Japan. But what little development there is owes much to the adventure and skill of a few men who have in the process succeeded also in becoming "big business" thus concentrating in their hands a great portion of the economic power controlling and production directing the and distribution of national wealth and income. It is fair also to state that after concentrating power in their hands these men have gone on often to push forward development of further industries, which has been to the advantage of the country. It is also generally agreed that concentrated economic power has been responsible for the greater part of the not very high Capital formation in the country. Huge profits were often earned so that even after the distribution of high rates of dividends good surpluses were left. Those were utilised to add to the industrial capita¹, whether by way of issue of bonus shares or in the shape of reserve₃ or by investment in fresh ventures.

It is important to note that big business has been able to attract and obtain foreign collaboration and such collaboration has helped the starting of many industries specially by supplying the essential machinery and technical know-how. As we have already stated when discussing the factors responsible for concentration of economic power, foreign business concerns are not likely to extend similar collaboration to small units."

There is much more in this Report. I do not know why it has escaped the attention of the Government. Besides, some investigation of co'^cen-¹ tration of wealth and income has already been made by the Mahalanobis Committee and we do not think. that with the limited time at our disposal we will be able to make any-further addition t_0 the results of their labours. It was spread over four years. The terms of reference read in their entirety also appeared to us to exclude any study of concentration in the hands °f big trade unions and the power of labour over the process of production. How very relevant this study would be in the present context of gheraos undertaken by some of the labour unions? Is this helping production?

Madam, as regards this Report itself, I do not know how it came before this House. I was surprised. When on the last occasion a calling attention motion was moved I felt that a document like this which was in the consideration of the Planning Commission and which was not complete in itself should have been studied fully and come to us in that manner. I also tried to point out that the calling attention motion was not the correct method °f bringing this matter before this House. My objection was overruled but, Madam, what was the reason urged in the Chairman's room? I do not know whether you were present or not. One reason urged very strongly was, it is this Birla who has helped the Opposition; he has defeated us in Rajasthan and therefore this matter must be brought up. If this is the driving force behind all this . . .

SHRI AKBAR ALI KHAN: (Andhra Pradesh): Who said it?

SHRI DAHYABHAI V. PATEL: Mr. Chandra Shekhar said it.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): It is totally wrong, false and a total lie. I repudiate this charge. I never said this and I am not accustomed to say things and • then say I have not said. Whatever I say, I say frank'y and forthright!* I do not play stooges behind the curtain.

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SHRI DAHYABHAI V. PATEL: 1 have repeated what I have heard. The other person who heard it is there. It can be verified from him. Also what has been said in this House? It has been said that a person like Mr. Morarka has been defeated.

SHRI CHANDRA SHEKAR: Of course I have said that and I still say that.

SHRI DAHYABHAI V. PATEL: Is it not the right of any citizen of this country to stand from any constituency that he likes? Is it the monopoly of anyone to stand from a certain constituency? A person may be doing good service as a parliamentarian but it is for the voters or the electorate to decide. It is for the voters of the constituency to choose whom they should send and there should be no vested interests developed in the electorate.

Mr. Morarka may have done many good things. I have no quarrel with him. I admire the way in which he did some of the things in the Public Accounts Committee and Members of this House will remember that I have supported some of the matters to which attention was drawn in the last few years. But that does not preclude my saying that in a parliamentary democracy any person, any son of the 3oil, has a right to stand from wherever he likes and to put an interpretation . . .

SHRI NIREN GHOSH (West Bengal): Nobody disputes his right. But what was the purpose behind it?

SHRI DHAYABHAI V. PATEL: But that was shown as a reason for this.

SHRI NIREN GHOSH: His role in that was disputed.

THE DEPUTY CHAIRMAN: Please com_e to the Report now.

श्वी राजनारायण (उत्तर प्रदेश) : चन्द्र बेखर जी के कहने का मगलव यह है कि पैसा न होता तो बिडला उनको हरा नहीं सकते ये।

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SHRI DAHYABHAI V. PATEL: Madam, that is entirely a different question. The cost of elections is entirely a different question. That is a matter to which our party has drawn • the attention of the House more than once. The manner in which licences have been given has been criticised by our Party more than anybody else in this House and the me.hod of giving licences. It is our Party which has said that there should be a better system of licensing, a quasi judicial system of licensing should be set up, not the method of licensing today, which has many defects. Whatever be the present system is it not uniform- ly applicable to all business houses? If certain officers, certain Ministers. if you please, of the Congress Govern- ment, of your Party, Mr. Chandra Shekhar, have been such that they have not done their duty properly, why do you not deal with them in your Par'y? Why do you bring these matters before us? Why do you not clean your Augean stables? Why do you bring this stink and mud be- fore this House.

Dr. Hazari says:----

"Within the limited period of six months allotted for this study, it was not possible to examine the ex-which implementation of licensing policy has subserved the objectives indicated above."

Now, this is the first admission by Dr. Hazari, who has prepared the report as to why this Report is not perfect. There are many good things in the Report. I am not shutting my eyes to them. Some of his assumptions and conclusions are understandable. Others are too sweeping generalisations. For instance, few will dispute his finding that industrial planning is faulty and outdated and could no longer be relied upon to deliver the goods. More so the Planning Commission has not been able to evolve a well-ordered list of priorities and flexibility of inter-related pro-strammes for performance at variour levels. Besides, there is no clear dis-

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tine tion between targets which are compulsive and must be adhered to at all costs and others which are merely indicative. Matching of priorities and relative profitability, of plannng objectives and techniques with market criteria and tests, should be the main instruments of industrial planning •nd policy. Social canalisation of investment cannot be achieved by reliance upon one instrument alone, be it industrial licensing, taxation, market mechanism or any other.

I think some of the conclusions that are in the Report deserve consideration. On the basis of studies he has made suggestions which are expected to achieve the broad objectives of industrial policy, viz., the regulation of industrial development and canalising o€ resources according to plan priorities and targets, prevention of concentration of wealth, protection of small scale industries against undue competition from large scale industries, encouragement of new to establish entrepreneurs industries, distribution of industrial development on a more widespread basis in different regions and fostering of technology and economic improvements in industries by ensuring units of economic sizes and adopting modern processes.

Some of his suggestions also need consideration, e.g., delicensing of industries on a large scale and freedom to expand and diversify. He is talking sometimes as if he were a Member of tie Swatantra Party. This, however, **■**ttould be preceded by selection of a few top priority areas for planning in depth with pre-emption of foreign exchange and provision of complementary domestic resources. If licensing is retained, the exemption limit for new undertakings should be raised from Rs. 25 lakhs to Rs. 1 crore, that for substantial expansion should be 25 per cent of existing licensed capacity or Rs. 25 lakhs, whichever is more, and that for new articles should be fixed at Rs. 25 lakhs. The entrepreneur must, in return for package

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licence, undertake to commission the project within an agreed period Of lime. Licensees may be selected where possible after inviting something like tenders, and after appraising the cost_s as compared with international costs. Parties which lail to make progress in implementation of licences should be penalised by transferring their licences to any alternative agency for completion of the project and its management. As a rule, not more than one licence and/or CGC-capital goods clearance-for a single firm or business group. An application to Capital Goods Clearance should be deemed to have lapsed automatically if it is not approved within two vears. All unimplemented licences issued before December 31, 1964 should be revoked. Steps should also be taken to revoke unrmplemented CGC approvals/licences, if the applicants fail to make adequate rapid progress. It would be neither necessary no^-logical to retain the present distinction between the free, merit and banned lists for licensing.

White 'hese are some of the recommendations, I would point out certain rema'ks that he has made, which he himself points out, should be followed. He says at page 1:---

"Within the limited period of *mx* months allotted for his study, it was not possible to examine the extent to which implementit'on of licensing policy has subserved the objectives indicated above."

Then, at page 3 he says:----

'The data suffer from severe limitations, as set out later in para 11. Briefly the data are partial, incomplete and in some cases not fully reliable. They should be taken as rou?h indicators of magnitudes, not precise amounts.

"The growth of investment intentions has, on the other hand, clearly filtered in the last 2\$ years as compared with the eve of the Third Plan."

Then, he says:-

"Delicensing and freedom to expand and diversify imply that regulation through the Industries Act of the level and pace of investment in specified industries, balancing of demand for and supply of individual products, location and size of plants is now being left to the market mechanism, regulated by fiscal and credit policies, in so far as there is no direct foreign exchange burden. The liberalisation of policy on expansion and diversification is a move in the right direction, provided the preliminary essential of industrial planning, referred to earlier, have been firmly grasped."

While Dr. Hazari has made a study of some of the projects. I do not know why Dr. Hazari did not go further, why he confined his study only to the private sector. Perhaps it will be more profitable for him, for the Planning Commission, for the Finance Minister and for this country if he had not limited his study to this. ^T do not know whether he was precluded from going further by the time limit of six months that was set. I do not know whether he set it himself. It is not clear from of the reading of the report because after all init'aHy it was a sort of a private document that came into the hands of a Member and he raised the 'matter in the House. The matter was raised I think in April. We are at the end of May. Perhaps in thes° two months some of the defects fom which this report suffers admittedly could have been rectified and Oovernment could have giv*»n us a version which was clearer and mTe accurate to help Members to decide what tn do.

Madam, thtre is a section, I know, and mv friends who sit here, have openlv advocated a policy of State owne-shio. We understand it Rut has t>i«t section also creeped m*o *he Contrr*>«s? There is one there. That is al*^ Known. But has it becrm- so pow«>~f>!l that it wants to surtt>r°ss private enterprise completely? We

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heard the tale of what the private enterprise has cone, the misdeeds oi the private enterprise. Unfortunately the other side of the picture has not been placed. Whatever industrial progress has been made in this country, as pointed out by the Monopolies Commission, has been made at the initiative of the private sector. Why not Dr. Hazari and the Planning Cor.s-mission consider what would be the sate of our economy if the industry was controlled in that way? After all the objective study as promised in the findings and in the general observations was not undertaken for jumping to conclusions that would suit the convenience of anyone. It is very essential at the outset to remember that Dr. Hazari himself admits that the data at his disposal was inadequate to enable him' to come to decisive conclusions. Why was proper data »ot placed before him? Therefore, on his own admission the findings of the report may at best be imperfect based on imperfect and inadequate data, after which to put interpretations on his findings or to insist that his findings are sacrosanct and should be implemented forthwith would be entirely misleading public opinion. At best the report is an interim report. His conclusions ipso facto are no less imperfect.

It is unfortunate that this report admittedly defective and imperfect is being utilised for political purposes which was not the intention. Th* political purposes have been the encouragement of the public sector more and more, the diminution of the rule of the private sector end th s enla-gement of the role of the public sector which has unfortunately not been able to play its role properly. I will come to that presently.

The *prima facie* view of the report does lead an objective observer to th* irresistible conclusion that besides the data being inadequate, Dr. Hazards thinking seems to have been vitiated by what he thinks the strident progress made by one of the leading industrial houses. The interim report

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reveals a deplorable lack of judicial balance in the evaluation of the little data available to him and temptation to be influenced by extraneous political considerations, likes and prejudices. The rationalist in Hazari has compelled him to be all praise for the impressive growth of the Birla industrial houses, especially under conditions hardly congenial to industrial development. But his perverted notions of social order about which there is unmistakable evidence in his report lead him to deplore what he erroneously thinks the growing concentration of economic power in the hands of a few.

Therefore, when the data is inadequate and the study is not objective and impartial it is of urgent importance to consider the whole report as a piece of too many sweeping generalisations and political vkws which should not merit the serious attention of the. economists, the Parliament and the Government, and it should be either revised completely giving Dr. Hazari or anyone you like time to do it or consigned to the archives to •which many other reports have been so far.

Undoubtedly we are passing through a crisis in thinking. We have sole mnly chosen to adopt mixed economy but there is of late an increasing tendency to develop the public sector at. the expense of the private sector a.nd talk loosely in terms of nationa lisation in spite of the deplorable per formance of the public sector undertak which I will soon come.

It is to cover up the deplorable performance of the public sector undertakings that the occasion is being used on the basis of what is called a report but which is admittedly imperfect and needs more detailed study ianid looking into, and this occasion is also being used to push the country further into statism, even though the experience of statism not only in. our country but elsewhere has been not» 1

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too good. It is the feeling of frustra tion that is prevailing all over that *u* being utilised to misguide people am to make those who have agreed a give up the present policy of mixec economy.to push them further an< further into state ownership.

This type of crisis in thinking u crystally clear in Dr. Hazari's report It is high time that either we go ahead towards unbridled nationalisation ar-c statism oven though our whole economic destiny would be at stak< through this road, or once and for all we decide to perpetuate the balance between the private sector and the public sector. There is no othei middle °f the road policy which could be fruitfully adopted if our economic progress is to be ensure: !.

It is certainly unfortunate that the Government should have been called upon to stop issuing licences to one of the leading industrial houses OH the basis of imperfect findings of an illconeeived report. If information in this regard is incorrect, I stand corrected.

This is what our party has been pointing oil' from the beginning. The system of licensing needs to be taken out. of the hands of the bureaucratic official machinery and if regulation is necessary as it will be for sometime, this regulation should be entrusted¹ to a quasi judicial body The root of the trouble is perhaps that this failure of the Government to respond to this appeal has led it from one mistake to another.

There are other conclusions of Dr. Hazari which are not altogether sound. Take for instance his view that industrial licensing has become a convenient instrument in the hands of big business to foreclose licensa-ble capacity by putting in multiple applications for the same product and getting hold of several licences. Further, most of the licences are not followed. In this behalf he has made

a case study of the Birla group of enterprises. He points out that this Group had succeeded in getting a sizeable share of licences in the past few years. At the s^{am}e time, nearly half of the licences had not been followed up. The result, according to him, had been the prevention of new entrepreneurs from entering the field. Nevertheless, he admits that this group had shown considerable entrepreneurial and managerial ability and therefore had been able to expand fast, even during circumstances when conditions were generally unfavourable for industrial advancement.

H_e has also suggested that a3 a matter of policy, the Planning Commission and Government shouid declare that certain traditional industrial activities shall be closed in future to the specified ten or fifteen largest business groups and their associates. This would imply that the large groups already established in these activities shall not be permitted to expand in these areas, which would henceforth be eserved for small groups and independent businessmen^ In the event of a change in the coverage of industrial licensing or its practical abolition, the large group should not, according to the Report, receive any capital goods clearance or assistance from financial institutions for expansion within the traditional industries. However, large groups would be welcome hi areas of new technology and where there are economic possibilities of large exports.

His recommendations relating to delicensing of. industries, exemption limits for new undertakings and expansion, the obligation on the part of entrepreneur to commission the project in tim_e and doing away with

...free, merit and banned lists are ,, generally welcome.

Madam, I would.like to draw the attention of the, Members to the Explanatory Memorandum circulated

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General Budget along with the of the Government of India, particularly to the statements at pages 164, 165 and 166 where the performance of the public sector undertakings is dealt with. There are, I believe, 60 public sector undertakings. I do not know whether the Government have madu a study of some of these or not. But the Government-and 1 believe the Members of Parliament also-who are interested in the subject-would be well advised to take into account this matter, obtain copies of publications on economic research by bodies like the Federation of Indian Cham-Ders of Commerce and Industry and others. Thev should look at this purely from the commercial point of view, that is from the view of the economic progress of the country I would draw your attention to only two or three paragraphs from the performance of Government Undertakings, 1958-1965, issued by the Economic Scientific Research Foundation of and Federation. The first paragraph is at the page 33.

"The performance of the public sector undertakings, in terms of returns on invested! icapital, i.e., from the investors' point of view, is even less satisfactory. While private industry earns about 11 per cent (net profits) on the invested capital (net worth) the earnings of government undertakings in this respect are of the order of 2 per cent, i.e., less than a fifth of the former. This large difference is naturally reflected ia the relative volume of dividends distributed by the two sectors. Dividends as percentage of net worth have averaged around 6 per cent in the case of private industry during the period under review The government undertakings, on the other hand, have .only once exceeded 0.9 per cent and have i?ed about 0,5 per cent, that is, nearly one-twelfth of the general level" in the private sector.'

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THE DEPUTY CHAIRMAN: What we are emphasising is the licensing policy.

SHRI DAHYABHAI V. PATEL: Madam, is it not natural to note what this licensing has resulted in? It may not be good to some. But what we should look into in terms of the Report is the performance of the private sector. And certain Houses have been mentioned. So, I think I am in order in making some general remarks. I am reading the whole thing. On page 27, it is pointed out:

"The marginal return on capital for all public sector was estimated at R per cent in the case of public sector undertakings and at 19 per cent in respect of private sector enterprises. On this basis, it is possible to say that the private sector is able to obtain 3 times the return on capital obtained by the government undertakings in similar activities. Steel in the public sector accounts for more than 40 per cent of total capital employed in all the government activities. If steel is included, the public sector's marginal return turns out to be much lower, about a sixth of the normal figure in the private sector."

Then on page 39:

"If we average the income yields over the seven-year period under review, we find that the 'income differential' is Rs. 22 per Rs. 100 of employed capital (Rs. 31 and Rs. 9 in the private and public sectors respectively)."—

If w_e take the case of Rs. 100 employed in these, the difference is BO glaring; in the case of the private sector the yield is Rs 31 and it is Rs. 9 in the public sector—

"There is thus a notional lo^s of Rs. 22 for every Rs. 100 of capital used in the public sector in oreference to the private sector. On this basis the yearly national loss in

industrial output at the end of the Second and Third Plans would therefore be Rs. 206 crores in the Second Plan and Rs. 382 crores i* the Third Plan.

"In the course of the last *c» years, therefore, the loss incurred by the flidustrial sector has reached a level of Rs. 588 crores per year."

What a difference would this make to the economy of the country if this was not so. Would it not be much more worth while for persons like Dr. Hazari and the Planning Commission to concentrate their studies more on the reasons why we are losing all this money, why we have lost all this money, why we go out in this manner after the private sector. Do we wish to have a sort of witch-hunt in the case of people who are able to do things better? There were references to incometax arrears and all those sorts of things. Madam, I am not pleading for anybody wh₀ evades the law or anyone who does not pay his, income-tex. My friends will bear me out, those who have cared to listen to me properly that I have no objection to the Government dealing with those people who do not behave themselves, f do believe in a private sector. But I believe in a clean private sector. And if the machinery of the Government is such that the private sector does not remain clean, the Government must take proper steps. If you feel that there are some people in the private sector who do not behave themselves, deal with them according to the process of law. But do not brand the whole private sector as corrupt or incompetent. Incompetence is entirely in the public sector.

Madam, the other point th*? I would like to urg_e particularly upon my friends who go abroad and see things is this. When 'hey talk off concentration of wealths, where is th* wealth? Some people talk that Mr. Birla is a big man. What is Mr. Birki in comparison of the wealth that is

there outside in the world? Do we not want to raise the standard of wealth in the country? I was very glad when somebody said that we want 20 people like him. But are you going to get 20 people like him? All this sort of witch-hunting is not right. What we want is to, encourage people to make money, to provide employment and to pay their taxes _ Does the public sector regularly undertakings income-tax? pay anv Do they feive any returns? Do the tax-payers get anything in return for his contribution? The private sector pays dividends, pays taxes and yet contributes so much to the growth $\sim > 1$ industry, to employment. Therefore, this negative attitude of my friends here which is creeping into the Congress Party needs to be amended and clear; other wise there is on hope for this country ever rising.

THE DEPUTY CHAIRMAN: Shrimati Reddy. I am afraid I will not be able to pick and choose names and I will request Members on this side of the House to keep to the timelimit of ten minutes.

SHRIMATI LALITHA (RAJAGO-PALAN) (Madras): Why restrict to ten' minutes in our case when others have been getting twenty minutes

THE DEPUTY CHAIRMAN: Unless I strictly follow this you may not even get a chance to speak.

SHRI M M. DHARIA (Maharash would tra): I like to draw your attention one point. to given Those who have 1he notice of the motion, at least they should be given a chance to speak. And those who have given their amendments, at least they should also get a chance to speak.

THE DEPUTY CHAIRMAN: Those who have given their amendments will get a chance.

SHRIMATI YASHODA REDDY (Andhra Pradesh): What about those who have given notice of the motion?

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SHRI C. D. PANDE (Uttar Prdesh) : I have given notice of the motion.

THE DEPUTY CHAIRMAN: I have not got the motion before me. I do not know how many there are. Anyway, carry on. Mrs. Yashoda Reddy.

SHRIMATI YASHODA REDDY: Madam, at the very outset let me thank you for breaking the monopoly ol men's domination since vesterday. There have been many things said which were relevant and irrelevant. The whole of yesterday I have been listening to them. I want to confin* myself to the Hazari Report on the working of the Industrial Planning and Licensing Policy uis-u-vis the present economic situation of India today. But before that. Madam. I would like to say one word in deference to what Shri Chandra Shekhar and some other friends on this side and the other side pointed out about the misuse of licences and malpractices as given in the Report.

Whether it is Birlas or Tatas or anyone else, I just do not care. Whether it is a private person or a Government officer or a Minister, whosoever has misused the law, whosoever has done anything against the nation, let him be brought to book. If an officer is wrong, if any businessman is wrong or a Minister is wrong, I think nobody in this House will object to it. Let the law go ahead.

Madam. I would like to say one thing. I did not want to touch this point but, Madam, yesterday every body concentrated on these Birlas. I do not know have why we '.erday the this Birla-phobia. speeches were either or against Birla. Let me submit the hon. Members that after all w« are not children. We are Members of Parliament. Here is a report which Dr. Hazari has written.

SHRI ARJUN ARORA (Uttar Pradesh): Many of us have children.

Interim Report on and Licensing SHRIMATI YASHODA REDDY: The whole of yesterday they were talking. I did not interrupt. I listened to the speeches. I expect the same courtesy from them.

Madam, the gentleman, Mr. Hazari, himself says that the facts are limited. He says that it is an interim report. He says that the data was not available completely and he says most of time that it was unreliable. Madam, if that is the case, do you not think that at least the benefit of doubt has to be given to a house which has been so much criticised.

I do agree there is some concentration. I do agree that in the private sector some houses specially have concentration of wealth. But, Madam, how far is it correct to say that these people are menace to the country, that these people are nothing but evildoers, that these people have done everything bad; they have done no good? Madam, as was very correctly pointed out by my friend, Mr. Bban-ilari, yesterday, there is room for genuine doubt. I am not here to plead for anybody. Madam, let me make it clear tha"t I have neither business connections either for myself or for anybody in my family nor have I ever seen the face of Birla. I do not even know the shadow of Birla

SHRI ARJUN ARORA: Their shadow is too long. It may fall on you without your noticing it.

SHRIMATI YASHODA REDDY: I may tell you this much maybe you can come under their shadow but I can always escape from it.

Madam, there ii the Monopolies Commission report. It says that the Birla companies are 151 in number whereas Hazari gives a higher number. Maybe it is correct. About the licences Dr. Hazari says that many licences have been given. But he also tays that multiple accounting is there; some licences have been accounted many times. Then he docs not differentiate between the letter of intent and actual licences approved. In the , natter of lictBCW, Madam, the House 1 Policy

knows that every letter of intent is not a licence, and every licence which has been given may or may not be utihsed. And licences may not always have new units. It may be for an extension. It may be for a new article. It may be for a change of location. If $_{a}$ licence is given automatically it does not mean for a new unit.

Again, over this question of extension, what about the Tatas? The Tatas have increased, I think, ten times more than Birlas have increased in these ten years.

HON. MEMBERS: No, no.

THE DEPUTY CHAIRMAN; On that you may collect more information.

SHRIMATI YASHODA REDDY: That is what I am saying. Let us not waste our breath on Tatas or Birlas. Let us not condemn anybody. Let us wait for the report which the hon. Minister said is coming in August. If there is anything wrong if anybody has unscrupulously got any licences, certainly we should have to look into them.

But, Madam, I want this House to focus their attention to the peculiar Indian economic system today. Madam, you know and every one of us knows what was the economic condition of India about 20 vears back. Rightly or wrongly, some of these houses who had become rich after the war were asked to put their resources for quick and rapid industrialisation. Madam, our planners wanted and we wanted a quick and rapid industrialisation for clearing away our mass poverty, for clearing away unemployment, if possible, completely. Now the very forces which -were used to help industrialisation also help concentration I want to as* my friends, were we not aware of this? Did not the planners know it? They did that \s why clauses (b) and (c) of article 39 were introduced in the constitution saying, "let there not be concentration, 'especially concentration against the common good." Let is be clear it is not eonowitration as such but concentrt-

tion against common good that was opposed. Madam, this House wanted a certain amount of planning. We wanted a planning system. And for that planning system we formulated the Industrial Policy Resolution. We wanted the country to develop on that pattern. Now with our limited resources we knew that we could noi bring about rapid economic development. My friend, Mr. Patel, says that the licensing system was not good. / can you doubt the bono *fieds* of the Government? I agree that in the issue of licences there have been some malpractices. There have been certain shortcomings. But we cannot doubt the licensing system itself and say that the licensing system has "been put with a bad motive.

Madam, everybody has been quoting from the Monopolies Commission's Report. On page 6 the Report says:

"The actual needs of the situation proved too strong and not much could be done to counteract the various forces which made more and more concentration inevitable. On the contrary, the planned economy which the Government decided to accept for the country as the quickest way, to achieve industrialisation on the right lines has proved to be a potent factor for further concentration"

Again, what does the Industrial Policy Resolution and the Industries (Development and Regulation) Act say? The licensing system itself is good. Madam whatever may be the results the motives cannot be do You may now question the results. You may now want a better way of doing things. But you cannot doubt the motive for licensing. The licensing anthorities wanted to give licences where the capital goods were available, Where the machinery was available or where the raw materials or foreign collaboration could come from. And, Madam, what, happened with tk*

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break-down of agriculture with the balance of payments position beint upset? The Government could not come in and we had to stop imports and necessarily we had to allow the few houses to concentrate, Madam. And thei^ when you gave these licences, it is not because the licensing system was favouring one particular house or that any house influenced it. The very planning system, the very licensing system allowed this sort of concentration.

Then, Midam, what does Dr. Hazari himself say on concentration. He says, on page 356 of his own book on the Corporate

directives and value judge "If are set aside and attention ments is focussed on the urgent needs of the economic 'situation, there is room for hone_st difference of opinion on whether the increase in concentration that took place bet ween 1951 and 1958 was undesirable and excessive. An increase in concentration has its economic and technical advantages and can do some good."

(Time bell rings)

Madam, I will just finish In another five minutes. I am the only lady member to speak so far. Please excuse me." They had the whol_e of yesterday.

Again the Monopolies Commission itself says, on page 136:

"... What little development there is nuch to the adventure

and skill of a few men who have in the process succeeded also ir. becoming "big business" thus concentrating in their hands a great portion of the economic power. It is fair also to state that after concentrating power in their hands, these men have gone on often to push forward development of further industries, which has been to the adyantaga of the country. It is ,' also generally afree* that &*-

[Shrimati Yashoda Reddy]

centrated economic power has been responsible for the greater part of the not very high capital formation • in the country."

You may ask now are you going to accept concentration? Are you going to allow the private sector to have its way? No. We have accepted the mixed economy which includes both private and public sector. I would like to agree, for once, with Mr. Dahyabhai Patel. The biggest monopolist to-day is the Government itself. And when the Government is not able to take up all the industries and it should not, when there are no resources, when foreign collaboration is not coming, when the foreign exchange and even the capital of the country itself are limited, if there is a group of people which is going to do something, then we should not be prejudiced and we should not condemn them unnecessarily. And Dr. Hazari himself says in his book that there are two ways of counteracting concentration. One is the negative, quickest way; the other is a positive, long drawn out way. The negative way is what most of my friends have been saying, i.e., doing away with the private sector and concentration. I do not accept or propose to have this negative system of breaking up the groups. He says a break-up of the large groups is legally impossible. The other method is nationalisation of large groups. He says you can nationalise an industry, but not a group. Even if you overcome it legally, what is the economic position? What he says is very interesting. He says: "The economic case against the break-up of groups is even stronger. The country lacks organisation even more than it lacks capital. This break-up of the few existing large organisations would entail the loss of the useful experience and skill that have been built up in and by these organisations." He also says—this is very important—"A complete embargo on the growth of the large groups would be suicidal

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in the present context." I have »• time, otherwise I would read more of this. He says "Risks are inherent m growth but there is a point beyond which it is unwise to take risks. On* could think 'in terms of imposing severe restrictions on the growth sd large groups if one were reasonably confident"-please mark the words- "that others, *i.e.* small and medipra groups, independent and new indas-trialIsts, and ,the State, could set W and expand a wide variety of large scale industries with a speed and efficiency comparable with that expected of the large groups. Ther* are no such grounds for such confidence." Afterall, we are not viewing it from the point of view of the public sector or the private sector, or from the point of view of Tatas <*r Birlas. We have to view this from the economic point of view. After all, the economic policies and the Directive Principles are not rigid tilings. Industrialisation is a long-drawn process and we cannot by one stroke wipe out the things of yesterday. So, we come to 2nd and positive way of doing away with concentration. We should realise that it is not once for all process and it takes tone. In this connection the Government will take some time. I would like to say. Madam, that in the licensinf: system, the Government should be mor_e careful to encourage small industries. They must reserve certain fields for the minor and medium groups where the big groups cannot *i^ome*, see that credit is issued to them, see that the market is given to them and also arrange to provide foreign collaboration to them. The corporate sector a¹ so should be developed. As long as the State ""nnnot take it completely and smaV industries come in, we should allow the big houses. There is no monopoly inr this country in the correct seme of the word and as long as concentration does not work to th*» common deteri-ment, we should allow it. We should not be guided by public or Private sector. We should be guided by only what is judicious in the present «o»-

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test of things. What is socialism? It is wiping out every thing before ©ther things are developed, just like the demand of the Hindi people tfcat English should be removed before Hindi can come in. Can we do it? I am only giving you an example. So the private sector also should be there. It is a necessary evil. But do not wipe it out till the other things are developed. We have accepted its "so-existence with the public sector. S<* with these things in view, I want Hie House to proceed. Thank you err much. I am sorry I have exceeded my limits.

SHRI SURESH J. DESAI (Gujarat): Madam Deputy Chairman, 1 am very thankful to you for giving me tfcis chance to speak. After the brilliant speech of my hon. friend, Shrimati Yashoda Reddy, I have not much to say about this matter. I will only say that Dr. Hazari's Report has to be considered from a dispassionate and objective view-point. On "the one hand we have to keep our abjective clear in view, i.e. prevention of concentration of <aconomic power in the country. On the other hand, we have to steer dear of exaggerations which we have Itteard in this House yesterday such as that the economic policy of India is being dictated by Birlas. If that IB so, it means that the whole of the Industries Ministry, the whole of the Planning Commission with its illustrious Chairman, the Prime Minister trf India, and its Deputy Chairman, Mr. Asoka Mehta, a veteran socialist, are all under the influence of the Birlas. This is not a fact. And we have also to keep clear of exaggerations such as that Mr. Namboodiripad is a stooge of the Birlas or that the whole Kennedy Administration in America was under the influence Of the Birlas. Ther_P is no limit to the exaggerations, irresponsible exaggerations, we have heard in this House Itie whole of yesterday. I refute thesfc exaggerations and I say that we have to keep clear of them.

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Now, Dr. Hazari'a Report has to be considered from four angles: firstly, whether so many lieence_s have been issued to this business house or not; secondly_t whether these licences have resulted in a foreclosure or not; thirdly, whether there is excessive economic growth of this particular business house; and fourthly, the question of concentration of economic power and how to stop it.

Now coming to the question of the number of licences issued to this business house, the Industries Minister said vesterday that he would enquire into whether there has been anv discrimination in favour of any business house and whether there has been any foreclosure. So I will not go into it in detail. But one thing strikes me, Madam, and it is that when this matter came up under a Calling-Attention Motion in the last session, certain figures were given about licences, about the investment component and about the import component •also. Why have not any of the sponsors referred to those figures this time also? I think presumably after a more careful study of the Report, they have found them to be incorrect. And I may say, Madam, if you refer to para. 10.2 of Dr. Hazari's report, you will find that they are not licences but just 375 approvals- he says. Approvals can be for letters of intent also, and a letter of intent is only a permission, to negotiate for capital issues, to negotiate for machinery, to negotiate for raw materials or to negotiate for foreign collaboration, if any. It is only a permission to negotiate and may or may not materialise. Dr. Hazari uses the word very carefully as 375 approvals only. He has never mentioned 375 licences. And most of the Members do not know the difference between a letter of intent and a licence. That is why a misunderstanding is sought to be created, as if so many licences have been given to this particular business house. Now that is in reference to para. 10.2. but if we come to para 10.4 there, Dr. Hazari himself

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says that the number of licences was only 80 plus 51, that 80 applications went to the Capital Goods Committee and 51 did not g₀ to the Capital Goods Committee because they had no import component. So it comes to a total of 131 in all out of those 375 applications approved. Now if you analyse para. 10.8 of the report, you come to a very absurd conclusion. Para. 10.8 of the report says that 240 of the approvals given have an import component of Rs. 159 crores. But applying the same rule of arithmetic which Dr. Hazari follows we come to the conclusion that 209 out of them have an import component of Rs. 168 crores; that is, a part is bigger than the whole. It is an absurd conclusion. This is nothing else but a jugglery of statistics. I can understand that most of the Members have neither time nor the aptitude to look into these statistics, and that is why a sort of misunderstanding has been tried to be created in this House that so many licences have been given with such a huge import component and such a huge investment programme.

I come to the second point, Madam, to the question of foreclosure, whe-there there has been any foreclosure or not. I understand that in these *l years which have been under review by Dr. Hazari, more than 9,000 licences have been issued by the Gov-earnment of India. Now, if 9,000 licences have been issued, and even if you taks the whole figure of 375— even take the whole figure* not just the 131 I have mentioned—it comes to about 4 -per cent only, and 4 per •ent of licences issued to one Arm cannot shut out, cannot pre-empt others from getting licences. It is such an obvious fact that I should not elaborate on this idea further.

Let us come to the third point, about the excessive growth of this particular business house. Let us take the whole picture in proper prospective. We have got a large public sector and there we have got an in-

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vestment of Rs. 1900 crores and if you take the block capital, it will come to something like, at the present valuation, Rs. 3000 crores. The question whether the public sector is efficiently run or not is a different matter but We are proud that the Government of India has been able to set up such a large public sector. It is an achievement of the Government of India and we are proud of it. Now, if you take only one unit of the public sector alone, if you take, say, the Hindustan Steel, the total block capital there is three times that of the Birlas, and twice that of the Tatas. It is this public sector that Is dominating and rightly deminating the economy of the country today. So it is infantile, I should say, for anyone to say that this business house or that business house has been dominating the economy of the country. It is the huge public sec ! or which has the basic industries, the vital industries, the key industries, a sector which is fast developing, +hat is controlling and rightly controlling the economy of the country, because it is the right of the Government to control the economy of the country. Why this nervousness then that 'his or that particular business house i« controlling the economy of the country? This nervousness is being experienced by oeople who are fifteen years behind time. They do not know what transformation has come about in this country. With the huge public sector now. where is the private sector? The private sector is dwindling as more and more expansion is taking dace in the public sector. It is rightly so and I fully support, it. The only way in which we can 3IOP concentration Of economic power 5* In further evnanding the oublic sector and making it more efficient, and sutomatirally *thp*. imoTT+anc- of the rtriygite sector will dwindle: 'ind it w^ii d'^noear in courge of time. Th«n lot IK compare the prowth of this toTticular business house with the others. M*-^. Ynsho^q Rpddv h>« iust now mentioned the figures about Tatas and all that; I need not go in**

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them. I only want to say something about the Tatas. I am a humble share holder of $_{a}$ few Tata companies and I can just say this about two Tata companies, the TELCO and the TISCO. In these eight years their block capital has increased by Rs. 147 crores. I am a shareholder and I go through the reports of the different companies. The block capital of these two Tata companies has increased by as milch as 147 crores.

Then let us come to the question which has been often posed about the proliferation of this business house into various branches of industry. Dr. Hazari himself says in his book "The Corporate Private Sector" that purely on economic grounds it is advisable that the traditional industries should expand into some other industries because the traditional industries like jute, cotton, tea and sugar have become less profitable now. So people in these traditional industries take to and expand industries like cement, chemicals, engineering, rayon, paper, etc. It is purely on economic grounds that Dr. Hazari himself has endorsed the idea, and that is the pattern which is followed in all the Western countries also: those industries which become less profitable go into other industries. The industrial development in most of other countries nas taken place in that way. And there is also the question. Madam, often raised that this particular industrial house has spread into various States of the country, right from Kashmir to Kanyakumari. And to this I would say why it is so. It is the Chief Ministers. Congress and non-Coneress, both, who have been inviting them. It is not that this business house has got the Chief Ministers in their pocket. It is the Chief Ministers who are running after them and pressing them to set up industries. It is the Chief Ministers, I should say, who are competing among themselves to have this business house into their States. Mr. ChanHra Shekhar referred to Hindustan Alumnium yesterday. I know about Hindustan Aluminium. Bauxite ore for aluminium comes from Madhya Pradesh. Now Madhya

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Pradesh Chief Minister says; 'Bauxite ore is in my State. So you should start the Rs. 20 crores factory in my State." The U.P. Chief Minister says: "I will give you cheap electric power from the Rihand dam. Come to my State." Again the Madhya Pradesh Chief Minister says: "I have got Pench Valley coal and I will set up thermal power statio is, and will give you cheaper electric power. Come to my State." Again the U.P. Chief Minister says: "I will give you electric power below cost price come to my State." So it is the Chief Ministers who are competing amongst themselves, and giving this business house favourab'e terms, giving them facilities. (Interruptions) I do not telerate interrup tions because I do not interrupt any. So I do not want to be interrupted.

SHRI CHANDRA SHEKHAR: Your name is registered.

SHRI SURESH J. DESAI: It is the Chief Ministers who are competing amongst themselves.

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SHRI CHANDRA SHEKHAR: Your name is registered there, but I am speaking the same voice wherever I am. I have not changed that way.

SHRI SURESH J. DESAI: Please do not take my time. I have got very limited time. As I said, it is the Chief Ministers who are competing amongst themselves and giving this business house facilities. And why do they compete? It is because they want to develop their resources. They want to have expanding avenues of employment. They want to raise the standard of living of their people.

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[Shri Suiesh J. Desai,] They want to do good to their people. That is why they invite them. Mr. Chandra Shekhar gave the example of Mysore Cement. The Mysore Government had a share in it. The International Finance a share in it. Corporation had The Agency for International Developmet had a share in it. Mysore Cement had gone phut. The value of its share had gone down to Rs. 5 from Rs. 10. Then this business house was invited to take it up, and today the value of the share is R». 12. Similarly, our Saurashtra Government we e having 42 per cent share in the Digvijay Woollen Mills, which also went phut and the share price had gene down from Rs. 10 to zero, ft had a capital of Rs. 46 lakhs zero. It hi.; a capital of Rs. 46 lakhs So the share price went to zero. Now it was the Saurashtra Government which asked this business house to take It up. And during these nine years when they have been running the mill, Rs. 4 crores have been paid to the Government in income-tax, super-tax, corporation tax and excise duty. Also bonus has been paid to the workers, and dividend has been paid to the sharehol iers and the share price of it, from zero has gone up to Rs. 18. So it is the Chief Ministers who are inviting this business house. It is not only the Chief Ministers in India; I should say it is also the foreign countries, Malaysia, Singapore, Burma, Nepal, Saudi Arabia, Cyprus, Greece, Kenya, Ethiopia, Nigeria, Sierre Morocco, Libya, Ireland, Leone, Yugoslavia, Ghana and some South All these coun-American countries. tries have invited them.

TSTT % I SHRI SURESH J. DESAI: All these countries have invited them. Why have they invited this firm. They have invited this firm not because of any capital they might invest. No capital is allowed to be exported out of the country. The largest industrial complex in Africa was offered to them for nothing. They said: "Take it and

manage it. We do not want a pie." They are invited because of their talents and effi expertise managerial And now I come to my last ciency. point and that is about concentration of economic power. Certainly we want to stop such concentration of economic power because we are aware that such concentration of economic power has social, polVical and clonomic impli As Members of Parliament, cations. we are all aware of it. The Monopolies Inquiry Commission has also referred to the dangers of concentration of eco Certainly we are all nomic power. aware of them and we want to stop the growth of such concentration. But the question before usi and before Government of India is whether the in the limited sphere which we have allotted to private individuals, which the private sector, we want we call economic growth or we want social considerations to prevail. That is the There are four dilemma before us. agencies which can bring about eco nomic growth and this is the case in any part of the world. They are first ly, the Government itself. They can sla t industries. Secondly, the small and medium entrepreneurs can assist this progress. Thirdly, there are the large entrepreneurs and fourthly, we can invite foreigners to participate in And we have as a certain sectors. matter of fact, invited some foreign firms as for instance in the case of oil refineries and the fertiliser plants. In these fields we have foreigners work We have a large public ing with us. sector in this country started by the Government and it is expanding and growing. Moreover, it has been 0*e policy of the Government of India to encourage the smaller entrepre neurs. But Dr. Hazari himself his book writes in that this policy of spreading <>ut licences to a large number of small entrepreneurs has resulted in the legacy of a large number of small sized uneconomic units with a huge wastage of foreign exchange. Still the Government should encourage these small and medium entrepreneurs and there are three ways of doing It. Firstly, the Government should give

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the first day of this session of Parliament.

them institutional finance. Secondly, there should be an assured market for the sale of their products. Thirdly, the Government should guarantee foreign collaboration agreements to the smaller units because the large collaborators do not go to the smaller entrepreneurs. Therefore the Government should give them this guarantee. In these three ways you can encourage the smaller and medium entrepreneurs. So On the one hand we have to help these small people and on the other, we have to make the public sector large and efficient. Then automatically the importance of these big business houses will dwindle. Till this is done, there is a dilemma before the Government. I do not blame the Government of India in any way. This has been the poMcy of the Government. To depend on the large business houses in only an expeditious measure.

I do not have time to quote from the Monopolies Commission's Report or from the other books that I have here. I have got here the Mahalano-bis Report also. But I will not take up the time of the House by quoting from them. I shall conclude by saying that the Government Of India is examining the whole question and they are bringing forward legislation based on the recommendations of the Monopolies Commission's Report and we shall certainly be happy to support that legislation.

Madam, I thank you for giving me this opportunity to make my observations on this motion.

THE DEPUTY CHAIRMAN: Shri D. L. Sen Gupta is the next speaker. But if you will allow Mr. Pan de to apeak now, you can follow him afterwards.

SHRI D. L. SEN GUPTA (West Bengal): Very well, Madam.

SHRI B. K. P. SINHA (Bihar): Madam, before Mr. Pande starts his •peech I would like to bring one Using to your notice. I gave my name foe speaking during this discussion on Ni RSD—S THE DEPUTY CHAIRMAN: I am not supposed to be aware of all that. I am not really aware, because this is done by the Whip and the Minister of Parliamentary Affairs. Here I have got a list of some 30 names. I am not concerned with what you gave or when you gave it.

श्री विमलकुमार मन्नालालकी चौर-डि़याः यह काम बिड़ला जी हां नहीं करते यहां भी होता है कुछ ऊंचा नीचा ।

SHRI B. K. P. SINHA: I know you are not concerned, Madam, but please let me submit one thing. I am a Member of this Parliament and I gave my name one week before and I have been under the impression that I will get an opportunity to speak. What transpired behind the scene and what talks I had with the Presiding Officer, all that I am not going to disclose here.

THE DEPUTY CHAIRMAN: Which Presiding Officer?

SHRI B. K. P. SINHA: Not the present Presiding Officer, Madam. But I have a fear that some people have taken upon themselves the responsibility of conducting the affairs of this House and they have . . .

THE DEPUTY CHAIRMAN: That complaint has to be made somewhere else, not here now.

श्री विमलकुमार मन्नालालजी चौर-ड़िया: यह सदन का मामला है। माननीय सदस्य ने एक सप्ताह पहले नाम दिया। समझ

में नहीं ब्राता. क्या माया है प्रभ की ।

SHRI B. K. P. SINHA: This concerns Government and Parliament. I do not want Parliament to avoid its responsibility of going into this matter. Every Member has the right to speak, subject to the desire or the will of the Presiding Officer. We are told that some persons go and give, certain names to suit themselves or their friends and those who gave their

[Shri B. K. P. Sinha] names earlier are deprived of their chance of exercising their right to speak.

Another thing that I want to bring to your notice, Madam, is that it is stated that those who have moved amendments will get the chance and the time to speak. Let me tell you that henceforth I will give critical amendments to al' Government motions and thus exercise my right because if somebody gets the right by sending in critical amendments then I would also exercise 'this right.

I do not want to participate in this debate because I feel that things are not being conducted in a proper manner in this House.

THE DEPUTY CHAIRMAN: I want to say that Mr. Sinha has brought certain points to my notice which strictly speaking, I need not deal with. The practice parliamentary wherever parliamentary democracy is functioning is that the Chair's eyes have to be caught by the hon. Minister. But we have departed from that and the Whip is giving a long list of names. I do not mind if the lists are reasonably long so that everybody could be accommodated. But the list is ever so long. Here I want to bring to your notice that the Chair's eye may not be caught. That is also parliamentary practice. You may stand up a hundred times from your seat and yet you may never catch my eye.

SHRI C. D. PANDE: Most unfortunate.

THE DEPUTY CHAIRMAN: That has been the practice in the House of Commons, which is the mother of par'iaments. Unfortunately if this continue here and if endless lists come, then I shall follow my own practice when I am in the Chair and say that the Member has to catch my eye if he is to speak.

Now Mr. Sen Gupta has agreed that Mr. Pande will speak first and then himself

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SHRI Z. A. AHMAD (Uttar Pradesh): Madam, I submit that Mr. Sinha shouldbe given an opportunity.

THE DEPUTY CHAIRMAN: Mr. Sinha should be given an opportunity todav.

SHRI RAJNARAIN: On a point of order.

SHRI B. K. P. SINHA: Let me make one thing clear, Madam. If you had said that I did not catch your eye, then I would not raise any objection. But if you say that there is a long list, then naturally I shall have to object and I sha'l always object.

SHRI RAJNARAIN: I have a fundamental point of order.

THE DEPUTY CHAIRMAN: We have no time.

श्री राजनारायण : बहत फंडमिंटल पाइन्ट आफ आहंर उठ गया । महोदया, में आप के द्वारा यह जीनना चाहता हूं कि काडिंगट रूल इस सदन में जिस तरीके से श्री सिन्हा जो ने धनको दी है कि अब ब्राइ दा में किटिकल हुंगा और सरकार के हर मोणन पर किटिकल होकर ग्रपने अमेंड-मेंट मब करूंगातों मैं यह जानना चाहता हं कि क्या श्रो सिन्हा जो इसके पहले अपनी पालियामेंटो डपटी को पूरा नहीं करते थे ग्रीर ग्राज वे समझे हैं कि उनकी पालिया-मेंटरी इपूटी क्या है।

THE DEPUTY CHAIRMAN: That will do, that will do.

श्री राजनारयण : गवनंमेंट का क्रिटिकल

होना सही है या न होना सही है ।

THE DEPUTY CHAIRMAN: Order, order. There is no point of order. Yes, Mr. Pande.

SHRI C. D. PANDE: Madam Deputy Chairman, I feel that it is rather incongruous and anomalous that we should be discussing this Interim Report of Dr. Hazari when the correct order of things should have been

that we should be discussing the Monopolies Commission's Report. The Report was received two years back and we have had before us the Maha-lanobis Report also. We have not discussed or debated them or taken any steps on those Reports. Now this Interim Report leaks out in the Press and it is brought to the House by the Government on account of certain circumstances

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT AND COMPANY 'AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): The Report of the Monopolies Commission has ben discussed in this House.

SHRI C. D. PANDE: But no steps like this have been taken about that. There is a bigger ground covered and in a more authentic manner by the Monopolies Commission. This Report here covers only a part of the whole thing and that part is concentrated on a certain house. It is o^y a part and in the whole Report it is possible that other houses may be involved. Here there are some 75 concerns mentioned. But there may be other houses involved. Do you think that we should have for every business house one debate? It is no use. It is better if we discuss the Monopolies .Commission's Report and work according to the recommendations made. I really support and admire the line taken by the Government in this connection

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair].

But that line should have been taken with regard t_0 the Monopolies *Commission* which is the main body, which is the more authentic body and which covers the largest number of companies which are under review.

Now, I will deal with licensing. Licensing is a lega¹ process. It is governed by the Industries (Development and Regulation) Act. There are certain business houses, many of them capable of doing things, capable of effectively utilising the licences.

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They apply, and if everything is O.K. they get the licence. But there is a tortuous process involved in getting licences. First, an application for a licence goes to the Development Wing of the Planning Commission. Thea it goes to the Technical Adviser to the Government of India and finally it goes to the Central Licensing Advisory Committee. And. the Licensing Committee is an independent organisation which has not been presided over by Sir Ramaswami Mudaliar for a long time and there are so many rival interests in that Committee. So it is not possible for Birlas to control their rivals in that Committee. Therefore anything has to be done through the Planning Commission, through the Technical Directorate of the Government of India, through the Central Advisory Licensing Committee and finally by the Ministry. What pains us is this. Day in and day out accusations are made. I do not care what you say about Mr. Birla. But no single Minister in this Government of India is spared by these people, by the Opposition parties. They have not spared anybody. Do you think this is a happy thing for the country that you can go on accusing people without substantiating . . .

श्वी राजनारायण : कौन सी चीज सब्स-टैंसियेट नहीं हुई, कोई एसी बात है जो कि सत्य साबित नहीं हई ।

SHRI C. D. PANDE: Then there are accusations against the entire bureaucracy. On the one hand we in this House stand for public sector but who is going to man that public sector if you condemn everybody i* the bureaucracy? You want everything to go to the public sector and who is to manage those things? We have no other cadre in the country except this cadre whom you are condemning day in and day out that this man is corrupt, that that man's son is working there. It is really a very bad thing if you were to give the impression that there are no honest people in the country, that the bureaucracy is dishonest, that th«

[Shri C. D. Pande] Ministers are

criminals. Even Members of

dishonest and that the business houses are

Parliament are supposed to be in the pay

of this house or in the pay of that house.

There are so many contending houses and

those houses are fighting and it is quite

possible if there are certain persons here. But then you have not spared public men,

you have not spared the bureaucracy, you have not spared any of the important

Ministers of the Government and you

have not spared any prominent businessman. If this is the impression

created what hap>-pens when we go to

the foreign countries? Our Government is committed to invite foreign collaboration.

Is this a good and decent thing? Your

papers go to those countries and if

someone wanted to come in collaboration here he will be told: "Where are you going? It is a den of dacoits and looters.

Every businessman in India is dishonest, every Minister is dishonest, every public

man is dishonest." This is not the way to serve the country; this is not national ser-

vice. You are not doing any service either

to the pubHc sector or to the private

sector or to your own national interests. It

is absolutely shameful that people should

go on talking of corruption here,

corruption there, corruption everywhere,

as if only Mr. Rajnarain and a few other

persons are honest in this country and everybody else is dishonest. If it is your

contention I welcome you to have that

•pinion but all I say is, do not try to

misrepresent things, do not smear the

image of India which is being watched by the whole world. Of •ourse people know

better and they •would not rely on your

statement. Anyhow, if you go on slinging

mud, the mud sticks some time or other. But the main thing is, the Government

should not pay any attention to these

smearing campaigns either from that side

or from this side against the bureaucracy

or the business front. Of •ourse, our

friend, Mr. Bhupesh Clupta, has a certain

goal. He wants to discredit the entire

democratic system and the private sector,

this policy

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of having both the public and the private sector, is part of the process of democracy. And if he says that all these people are dishonest it hurts the entire concept of democracy and he welcomes it. But we do not know how to make a difference between the motives of

श्वी राजनारायण : डेमोकसी में जो डिसग्रानेस्ट गवर्नमेंट होती है वह हटा दी जाती है।

श्री सीं॰ डो॰ पांडे : जब ग्रापको मौका लगेगा तब ग्राप हटा दोजियेगां, लेकिन मैं कह सकला हूं, I can tell you that there are many States where you have done that.

र्था राजनारायणः कैरों का मामला ग्राप देखिये।

SHRI C. D. PANDE: And do you think that the industrial process will, come to a stop there and they will take your advice? I will tell you that those people have got greater sense than you have got. They are inviting competent people from all sectors, and all business houses to come to their States. It was disputed by Mr. Bhupesh Gupta who said that Mr. Namboodiripad did not invite Mr. Birla. Of course, Mr. Birla was invited many years ago and he is there with a flourishing and a very novel business of producing what is called rayon in this country. Rayon used to be imported always.

SHRI BALACHANDRA MENON (Kerala):

He is producing only pulp.

SHRI C. D. PANDE: You just allow him and he will set up a factory. S« the Chief Ministers today are competing; they are inviting the big business houses, not only Birlas but maar others, and asking them whether ther will come to their States and establish industries. Mr. Bhupesh Gupta is n#t here now. Even Mr. Khruschev *of* the USSR once invited Mr. Birla t« Russia and seriously proposed to hio«

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all

if he would establish some industry which was not there in that country. That is the situation. He is highly respected. But here it has become a fashion to pull down every reputation whether in the Government or in the business world. This type of campaign is a *very* bad thing for the country.

(interruptions) Sir, this is not the way. He is ridiculing. Sir, please ask Mr. Raj-narain not to mimic and not to make a buffoon of himself.

श्री राजनारायणः क्या हुग्रा पांडेजी, क्या कह रहे हैं। इनको कहिये गर्मन हों। मैं आपको पर्सनल एक्सप्लेनेजन देना चाहता हं।

SHRI C. D. PANDE: No; you cannot do that. I will not allow it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Rajnarain, let him finish. Please sit down. Mr. Pande, only two minutes more.

SHRI C. D PANDE: If my time is taken away like this, what can be done?

THE VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): You should not allow yourself to be diverted.

SHRI C. D. PANDE: I will not go into the details of all the things that bave been discussed in this House yesterday. My hon. friend, Mr. Triloki Singh, referred to something about an industry in Mirzapur District, an aluminium factory. It has been said that the electricity supplied to the Birla Brothers is at a very cheap rate. Of course I am not in a position to say whether it is below cost or above cost but I can say one thing. To an American firm in Hirakud electricity is supplied at a much cheaper rate by our Government. It is supplied at Rs. 1201- per kwt. per year whereas Birlas pay Rs. 175|- per kwt. per year. More than that; there are other projects in the country, Sherrawati and Koyna, where the charge for electric supply will be almost two-thirds of ithese rates.

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श्रीं राजनारायण : पांडे जी, माइक टुट जायेगा, उसकी आप छोड दीजिये।

SHRI C. D. PANDE; Therefore to say that electricity has been supplied to them below cost price or at a throwaway price is not correct. There is one thing more. When the Rihand dam was ready there was not a sirgle consumer in view. The Railways who were supposed to be the main consumers were not ready and they wanted four years time. And the transmission lines were not ready ior power to be taken to the eastern districts of U.P. The real question before the authorities then was what to do with the electricity which they had produced and for which they had no consumers. Birlas were given an assurance: "You put up your industry and we will give you power." And yet they were asked to pay more than the Hirakud rate. And they came in at a time when there was no consumer.

Therefore, to say that the whole district is starving, that the whole thing is a farce because the people are not given electricity is all wrong. I say Mr. Rajnarain, who comes from that district, should know the real facts. The whole of U.P. did not have a single big industry. This was the first time when he came there and it is the last time he will be there, I tell you. There has been a cluster of business around Mirzapur, Rihand and Chopan. It is a big industrial centre and except for Kanpur it is a big industrial area in U.P.

Thank you.

श्री राजनारायणः श्रीमन्, मैं एक आव-ज्यक बात आपकी खिदमत में पेण करना चाहता हं, एक मिनट में।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): What is this about?

श्री राजनारायण : यह प्रॉसीडिंग है 1-9-66 की

उपसभाष्यक्ष (श्री ग्रकवर ग्रली खान) : ग्रव इसको खत्म द्वो जाने दीजिये ।

श्री राजनार यण: ...इटलिये भें कट रहा हं आप खबर कर हैं कि यह 1-9-66 तारोख का ह, इतने आ रामस्वामी ने 26 ग्रगस्त. 1966 को चिटडो लिखो है 1

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Has it anything to do with the Hazari Report?

श्री राजनार यणः येता कल जब में इस सदन ने बोल रह था तब श्री मोरारजी बठे थे आर मॅने कहा रामस्यामी ने एक चिट्ठो लिखी हे जितमें उन्होंने डा० तेजा के वारे में कहा हे और उन्होंने--श्री मोरारजी ने---प्रधान मंत्रो जी को प्रेलित किया । लेकिन मोरारजो ने यहां सफाई दी: "बाई हैव नो नलिज आफ दिस"। **तो में** श्रापके जरिये इस सदन को यह बतलाना चाहता हं कि 29 नयम्बर, 1961 को डा० बी० रामस्वामी ने एक चिटठी लिखी है जिसमें उन्होंने डा० तेजा के बारे में मोरारजी को बतलाया है । उस चिटठो की कामी उन्होंने 26 इंगस्त, 1966 को डा० राम मनीहर लोहिया को भेजी जिसमें उन्होंने लिखा था :

"On Jayanti Shipping Company scandal you were the only one who presented the quintessence by asking whether the Government will arrest and prosecute Dr. Teja, Dr. Teja played series of confidence tricks on gullible people like Nehru . . ."

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You may just refer to it.

श्री राजनारायण : लास्ट में मैं पढ़ देता हं :

"By way of background I send herewith a copy of a letter I wrote to Shri Morarji Desai who passed it on to Shri Nehru. Sd. D. Ramaswamy."

तो. मैं आप से यह अर्ज करना चाहता हूं कि मोरारजी भाई को, मैं चाहता हं, आप हिदायत करें कि जो 29 नवम्बर, 1961 को रामस्वामी ने डा० तेजा के बारे में मोरारजी भाई को चिंदठी लिख कर भेजी थी उस चिटठी को व खोजें, उस चिट्ठी की कापी

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टैबल पर रखें और उस टिठी में जो रामस्वामी ने डा० लोहिया की 26 अगस्त 1966 में लिखा उत्तमें तिद्ध किया है कि उन्होंने मारारजो देसाई को चिठठो लिखो है आरे वह चिट्ठी उन्होंने नेहरू जी। को भेजा।

अब में एक पसंतल एक्सप्लेनेशन दे रहा हं आपको . .

उपसभाध्यक्ष (आं: ग्र**ंबर ग्र**ली

में समज्ञ गया खन) : I will ask the Minister concerned to take note of it and to pass it on to Mr. Morarji Desai.

श्री राजनारायणः श्रीमन में आपको पर्सनल एवसप्लेनेशन यह दे रहा था कि श्री पांडे जो ने हमारे बारे में यहां पर एक तैश में ग्राकर कुछ कहा। मैं पांडे जी को कोई बच्चा नहीं समझता। मैं सदन के सदस्यों को . . .

उपसभाध्यक्ष (श्री ग्रद बर लली खान) : ग्रापने क्या फर्माया है ?

श्री राजनारायण: मैं केवल एक निवेदत करना चाहता हं। जब पांडे जी खड़े होते हैं तो बिलकूल असंसदीय तरीके से ये भाषण करते हैं। अगर सही तरीके से इतके भाषण का सार देखा जाय तो सिवाय बिडला जो की दलाली के इन्होंने और कुछ नहीं किया। अगर पांडे जी गरम होते हैं तो मैं ब्राइन्दा बताऊंगा। पांडे जी के बारे में बहत सी चोजे जानता हं। क्या यह सत्य नहीं है कि पांडे जी के रिक्ष्तेदारों को वहां लगाया गया है और उसके डाइरेक्ट में में ई ? (Interruptions) इस तरह की गरमी न दिखाया करें, जरा यह पालिया-मेंन्टरी प्रोसस को समझें। बिडला की कमाई खाखा कर इस सदन में गरम न हों।

कुमारी मनिबेन बल्लभभाई पटेल : (गजरात): मैं एक बात पूछना चाहती हं कि क्या कोई एक सदस्य के ऊपर कोई कानून, कोई नियम लागू नहीं होता है ? यह ठीक बात है क्या ?

Motion re

Interim Revort on

SHRI RAJNARAIN: Sometimes we have to tolerate Mr. Pande.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Otherwise time will be wasted.

SHRI RAJNARAIN: This is the parliamentary practice.

SHRI D. L. SEN GUPTA: Mr. Vice-Chairman, I am sorry that an important matter like the Hazari Report is being allowed to be misdirected and miscarried. unfortunate episode that if It is an somebody starts with a Biila debate it also ends with Birlas. I think the Hazari Report contains •omething much more serious than that. Birla is an instance. That is not the conclusion. We have got to see from the Report how the Planning Commission and how the Government of India were violating the Directive Principles in relation to our national economy, how the cardinal directives in the Constitution of India have been violated, how our national economy was allowed to be concentrated in the hands of a particular group or family of industrialists. That is the point and that is the danger. We have got to decide how that danger can be obviated, how we can come out of the situation, how best we can turn the corner. My friends supporting obvious-rv the case of Birlas there were suggesting how many men Birlas have employed. Had there been no Birla, there would have been a void in the country. I do not understand this. It is a vicious circle. Who knows that but for these Birlas, but for this corrupt and ill-advised policy of our Government, the national economy would have prospered more? Here is a point in this Report which says that Birla gets licences not to carry them through, but to block the others. This is a serious charge. Birla has been allowed monopoly of a particular group of industries or a major share in an industry to the serious prejudice of our national growth, because the people feel diffident in entering

into the area of competition of Birlas, who have already the control. That is the difficulty. That is the aanger.

Now, I would like to indicate from this Report itself and that will serve as a reply to my friend, one-time socialist, Mr. Suresh Desai. He says there are three types of business houses which require licences. Yes, Dr. Hazari knew that and he has indicated it in paragraph 10.2 of his Report:—

"The licensing Committee granted approval for 375 applications, of which investment data available for 240. These 240 applications involved an investment (in capital equipment) of Rs. 246 crores with an import component of Rs. 159 crores. If, on a rough and crude basis these investment data are boosted *prorata* for all the 375 applications approved, the total investment (in capital equipment) and its import component would be Rs. 384 crores and Rs. 248 crores, respectively."

Then comes para 10.3 and I see these things so far as this Chapter is concerned.

"The pace of Birla advance was moderate in 1957 and 1958, considering that it was the second largest group in size and already had the largest number of companies, more than 300. The build-up of momentum started in 1959 and the breakthrough came in 1960. There has been no looking back since then. Over these 9J years, the Birlas applied for 228 new articles, 267 substantial expansions and 443 new undertakings (all gross of some multiple counting) and received approvals for 102, 149 and 124 respectively."

All these things were known to Dr. Hazari. He knew it. But the point is not that. The point is, Birla has shown how our Government has failed in this vital aspect in granting indiscriminate licences to one firm, and has indicated how the Planning Commission should behave. T am referring to the recommendations and I believe that Dr. Hazari has played the host

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.«.«.wn, ic Interim Report on [Shri D. L. Sen Gupta]

L UAJXA SABHA]

for the Planning Commission all right. Dr. Hazari was appointed in the Planning Commission in July 1966 to conduct a study of licensing under the Industries (Development and Regulation) Act. The study had two objectives -I am not reading that. What have been his recommendations? The recommendations are very very important. I shall read only 1, 2, 6, 9 and 10 and I shall indicate therefrom that he has given a caution to the Planning Commission because of its sleeping attitude. It 'may not be connivance. I do not go so far as to say that all the Ministers are conniving, it might be or it might not be. There was a commonsense knowledge, I should say, and people knew that Mr. Birla has in his pocket 60 or 70 M.Ps. It is very disgraceful. I do not know whether the number has increased or decreased. Now Mr. Birla has some Ministers in his pocket. It is disgraceful. Nobody is coming out with the whole truth. We are left guessing. We have ⁿ⁰ choice for Birla or Tata or Dalmia or anybody. We want clean industry, we want a clean economy. How can that clean economy be made possible? Here are the recommendations:

"I. The Planning Commission should not confine itself to the laying down of end-Plan targets but should also indicate which targets are compulsive and which are merely indicative. It should specify the major priority areas and suggest from time to time the broad policies on taxation, credit prices and allocation of foreign exchange required to fulfil the targets set for these areas.

2. Estimates for priority and interdependent areas should be worked out for various alternative levels of realisable or expected performance. The industial aggregations which find expression in the plan have to be reconciled continuously with developments at the level of individual firms or groups of interrelated projects.

6. Regional allocations, small industry --servations and »> ies re-

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garding concentration of economic power should be built into the industrial plan and programmes, and not left to be determined on 'an ad hoc hasis

9. As compared with industrial planning, modification of the scope and mechanism of licensing is a relatively secondary matter."

Why Mr. Birla was given so manylicences is a secondary matter. Planning is more important,

"10. Matching of priorities and relative profitability, of planning objectives and techniques with market criteria and tests, should be th« main instruments of industrial planning and policy. Social chennelisa-tion of investment cannot be achieved by reliance upon the one instrument alone, be it industrial licensing, taxation, 'market mechanism or any other."

My point therefore is this. What should be our attitude towards these industrial houses? I do not say that they must be scrapped. I only say that we should be conscious of their limitations, we should be conscious of the mischief they are capable of doing if they go on in the manner we are allowing them to go on. Why are the other industrial houses not developing? Why not there be 800 industrial houses even in the private sector? I know that the public sector cannot undertake everything. So why are not 500 industrial houses growing? Why the heavy concentration of wealth should be in one particular house? Some good friend in this House on behalf of the Birlas, I take it, was saying, "No, no, Tata has increased many times more." But how? There is no comparison between Tata and Birlas so far as Dr. Hazari is concerned. If Dr. Hazari has said about Tatas, our comments would have been the same. My comment is not about Birla or Tata. My point is, where are the figures? Up to 1959 Birla had no dominant position. After 1959 he has suddenly jumped up. It means a boost. Who

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has given this boost? Is the Birla empire an ideal one? Certainly not. They are taxdodgers. There is a book "T.T.K. and Birla House" by one Mr. Debajyoti Burman, and you will find there how these Birlas have defrauded this Government of India. You will find in it how they are cheating the railways. I am giving only one passage just to make my submission complete—the book is available in the market, of course it is not in the Library:

"It has been proved before the Sixth Industrial Tribunal, West Bengal, that a Birla manufacturing concern maintains a number of apparently independent companies with the object of escaping tax liabilities. Mr. Sailesh Sengupta, Judge, Six Industrial Tribunal, in his judgment delivered on January 22, 1957 said: 'The case supported by the Union is that the Paper Distributors Ltd. and a bunch of ether companies were floated by the same group of persons to carry on the same type of business as agents of. Orient Paper Mills Ltd which was a paper manufacturing concern. To all appearances these several companies were independent units but in fact they were all chips of the same block. They were so split up with the ulterior object of escaping liability for income and super tax and keeping the employ-yees under the heels of the Maliks. Nominally attached to one company, the employees were made to work for the other companies as well. The company strongly repudiated the union allegation that the Paper Distributors and the other companies were parts of the same concern kept in isolation out of fraudulent intentions. They were in fact independent and separate concerns. I have evidence before me that employees of one company were transferred to other companies. It is hence clear that the transfers were made in the interests of the companies anr< -~ot out of consideration for the er •' vees. Unless there was

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a common denominator or connecting link behind the facade of absolute independence no such transfers could be arranged.'

In this case, Mr. B. P. Khaitan, Solicitor for Birla concerns appeared on behalf of the Paper Distributors and Mr. D. L. Sen Gupta, Advocate, High Court, for the employees. The same old story of hiding vital books of accounts was repeated in this case as well. The Judfge remarked, "The Union called for th« godown books amongst others. The company was directed by the Tribunal to produce books and documents which might be in their possession. The godown books were in their possession but were not produced. The Tribunal is free to make the presumption that if they were produced, they would have been found to be unfavourable to the cmpany's case.'

A cash book written in Marwari script which none of the witnesses could read was produced but it was useless. The case of closure of paper business must hence be discredited. On the collapse of thi* plea, the company has no case at all."

Mr. Bhuwalka asked: when there are different companies, how could Dr. Hazari come to the conclusion that they are of Birlas? Though they are separate entities they can be Birla concerns because the controlling authorities are the Birlas. These are all subterfuges.

SHRI M. M. DHARIA: Sir, since two days we have been discussing the Report of Dr. Hazari and also the Birla Empire is on fire. When we have been discussing this Report, I am really concerned that the admirers of the Birlas are under the feeling that it is being done by some responsible or irresponsible Members because of their bias against he Birlas. I would like to make it very clear that tht discussion is not out of any bias towards any individual or any group. There is no doubt that for the Industrial adv ^ment of this country we

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have accepted the principle of a mixed economy and therefore that principle stands. Along with the public sector the private sector is bound to remain. But at the same time we have also accepted some other principles. In this country of ours we have decided that a socialistic structure shall be our aim. It will be the democratic socialism that we want to establish "in this country. And when we say that we want to establish democratic socialism, then naturally some curbs and restraints on the private sector are followed.

Many have said many things. Some of the admirers like Mr. Chinai and •thers have said that for the industrial growth of this country, why one Birla, oae hundred Birlas are necessary. There is the industrial growth of the country at one end and there is the socialistic objective 'of the country at the other end. If that conflict takes place in between these two, Sir, I would like to submit that social objectives are more important for this country than industrial progress which is sought by my friends. I feel, when I speak of social objectives, that industries are a part of social objectives. But industries cannot dominate our social objectives, and that is the real trouble. "When several comments come against Birlas, I can appreciate the irritation of the admirers of the Birlas for several reasons behind that. Without exposing thpse reasons, because everybody is aware of them, I would like to say that today there is a feeling in this country that this growth of the Birla Empire is not only not limited to industrial purposes, it has also crossed the limits and the bounds. It was said that the Chief Ministers are competing amongst themselves-if the Birlas are taking advantage of the position, what can we do? Sir, the Chief Ministers of States are competing in inviting Birlas. Such a power has grown of the Birla Empire and that is nothing new about a monopoly. We are against the buildup of all these

•monopolies in this country, against a power of this type which makes the Chief Ministers to compete amongst themselves. The very reason why I have come forward against the admirers of Birlas is enough cause for me to see that this monopoly does not grow. The Chief Ministers compete with one another against the interests, of the people. What is the Chief Minister? The Chief Minister is not only an individual, he represents four or five crores of the people from h's State and he has to do it at the cost of the people. When Birlas who hart quoted at Rs. 2.80 pai'ie per tonne get the contract from the Kerala Government at Rs. 1 per tonne, at what cost it has happened? That is, Re. 1.80 would have gone to the people of Kerala. They had to forego it. It is because of their growing empire. There is nobody else to look after that. There is a feeling in this country and it is on this ground that I am here to oppose this grwing monopoly. I am here to congratulate my friend. Shri Chandra Shekhar, who took a very bold step and lead in this matter. He has brought this matter before this House. I am also proud of this House because this House can appreciate to the feelings of the Members and the people at large. We know how these Birlas have grown up. In the year 1942, the total assets of the Birlas were not even to the crores. These Birlas have tune of Rs. 30 crossed Rs. 300 crores and all this is white money. I do not know about the black money. Somebody may ask, "How do you say it?" They may that this man is say irresponsible allegation. I have making an here the report about the election of Mr. Morarka. In that parliamentary constituency, nearly 500 jeep cars and vehicles were moving. (Interruptions) Let me have my say. AN HON. MEMBER: Why not?

> SHRI M. M. DHARIA: Every day nearly Rs. 1 lakh were spent on the vehicles and such other articles. As

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per my information, nearly Rs. 60 lakhs have been spent by the Birla group in that constituency. As per the election regulations, not more than Rs. 25,000 could be shown as expenses. Wherefrom did this amount come? It has come from blackmarketing by Birlas. Otherwise, they could not have spent this much amount.

Sir, these Birlas were in the company of Gandhiji. I am reaJy sorry. If Gan ihiji had been alive today, what | he would have felt, 1 do not know One of the able represtnatives of Birlas . . .

^{*m*} SHRI TRILOKI SINGH: (Uttar Pradesh): H_e was never in the company of Gandhiji. Let me correct you.

SHRI M. M. DHARIA: That is very good. I thank you very much. I thought the impression was otherwise in the whole of the country. I am thankful to Mr. Triloki Singh for giving me this information. As per my information, he was in his company.

Anyway, Sir, the point is that one of the able representatives of Birlas had been to me after this Report was sought to be brought before this House. Of course, I had to give him some time; I am a representative of the people. He came and was with me for one hour. He could not convince me on one single point. Before going, he asked me, "Mr. Dharia, will you accept one fact about these Birlas? They are the most patriotic industrialists in this country. Will you also accept that the Birlas are not at all now in need of indus-.tries? They do not want money. They have earned much. Why should they be in that way discussed in the House? Why should their name be defamed in the House?" I told him, "I ask you, gentleman. If you are so much conscious of that, if the Birlas are not in need of industries or in need of money, if the Birlas were definitely nearer to Gandhiji, do they at least remember the advice given by

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Gandhiji? The idea *oi* Gandhiji was of trusteeship. Birlas who are not now in need of money or in need of industries, are they prepared to declare their whole proper.y or their whole industries as trusts? I am prepared to work on that trust and see tha ' in this country a new era is opened." But that gentleman had no reply. These are the Birlas.

Sir, two years back I was in America. When I was there, I was fortunately in one ho .el where there was a conference of industrialists. And one Mr. Vogan happened to be at my table where I was having my meals. I just discussed with him about India. I came to know that that gentleman had travelled in our country too. He said, "Mr. Dharia, We are proud that your country is going ahead." I asked him, "What about the industrialists? Whom do you appreciate?" He said, "We appreciate your Tatas and Mafatlals." I asked him, "What about our Birlas?" He said, "About Birlas? Mr. Dharia, I have travelled the whole of your country. May I say one thing in the language of your country?" I said, "Yes." And that gentleman said, "The Birlas are banias first and then industrialists. They are not a reliable people. I am not prepared to trust the Birlas." So that is the image of the Birlas outside.

Sir, in this country, the Tatas are also having their products; the Mafatlals are also having their products. About quality at least we can say; I am not entering into other aspects as to how they have secured their licences. But so far as the quality is concerned, we can believe the Tatas and the Mafatlals. But so far as the quality of Birla products is concerned, what is that quality? What are these Ambassador cars? I have said once in this House that in the Ambassador car, except the horn every other part gives noise.

SHRI S. S. MARISWAMY (Madras): The horn also.

SHRI M. M. DHARIA: The horn does not give noise.

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): 'Except the horn' he says.

SHRI M. M. DHARIA: Of course, in this Birla Empire, I am now happy that at least those horns may not be giving noise. But there are some horns somewhere including in this House which are making noise. Anyway, it is how the Birlas manage. Sir, the point is: Where do we want to go? What does this country intend to stand for? What is our pledge to the people or our obligation to the people. Let us be absolutely clear. In this country we shall not allow these monopolies to grow. We shall not allow a danger to be created to our democracy and , socialism. Today these growing monopolies of Birla are a danger to the democracy, to our socialism and that is the reason why we demand from the Government curbs against these monopolies. We say that an enquiry should be held

Now what are the ways and means adopted by these concerns? The Hazari Report is not a complete report. I am aware of that position. But at the same time it is not an interim report also. If I may refer to Mr. Hazari's introduction to this Report, he says:

"The aggregate statistical data on licensing relate to the calendar years 1959, 1960, 1964, 1965 and January-June 1966. The data on the Birla Groups cover the period 1957-June 1966. The coverage of capital goods data is indicated in appropriate places. The rlnaT report will include aggregate licensing data for 1961 to 1963 also, and the entire data will be analysed in greater detail by industries, States and groups."

That is, whatever is contained in this report is not incomplete. It is absolutely complete and, besides, further more data is to be collected. The data which have been made available to the Hazari Committee today cannot be conclusive but it is indicative. And what does it indicate? How did these Birlas amass wealth? Mr. Suresh

Desai says that what they have secured are not licences but approvals. It is true that approvals are not licences. We know the difference between approval and a licence. No sooner you secure an approval you block the way for others. These people without making any investment block the road for new industrialists to enter into this field.

Sir, im this context I have to sav something about the ways and means adopted. In Delhi. Sir. there are three types of Embassies: (1) Foreign Embassies, (2)Embassies of our States, and (3) the more powerful and effective embassies of the empires of these- industrialists. They are having their contacts. Even today I find them sitting in the Galleries. These Embassies are most effective. They are having first class accommodation in hotels. They are having their rooms reserved in the Asoka Hotel and Hotel. In these the Oberoi International hotels they entertain everybody with whom they are related and from whom they have to extract something. They are having first class contacts with the officers. I am sorry to say that the I.C.S. officers, who have no future after their retirement, are the best friends of such industrialists. They get promotions. They get more pay. If they are getting Rs. 4-5 thousand here per month, they get Rs. 10,900 per month with these industrial concerns, and that too, without taxes. General Kaul, who had to retire from Army, wis appointed by Mr. Teja on a monthly salary of Rs. 20,000. If such a bright future is offered to these I.C.S. Officers who control these empires, who control these they art bound to be in executive rights, such capitalists (Time bell favour of rings") Since I have no time at my disposal I may make my submission in very short. I would like to say that the ways and means adopted by these which are being industrialists, have created the real danger to our democracy. I am not against anybody defeated. But the ways and means being adopted, an

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poor employees? We shall not allow it to be done. And you say, "What can we do?" What does this Parliament stand for? It stands to protect the interests of the people, and anything going against the interest of the people shall not be tolerated by this Parliament.

To enquire into all these affairs a Committee is absolutely necessary. That committee should be a committee of not only experts but some non-official Members of this Parliament should also be attached to it. This Committee should be asked to submit its report within three months after its appointment.

Sir, it was said that if Birlas were not here we could not advance industrially. It is not correct. It is not the Birlas who are running the industries. It is our workmen, our' technicians, our experts in these industries, a patriotic lot, who have to be taken into confidence. They will run these industries.

Then my third submission is . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Last submission.

SHRI M. M. DHARIA; These are my submissions. On my amendment I will not speak. Then pending enquiry these Birla group of industries should not be given any further licences. I am happy that the hon. Minisler has made the position very clear. I would congratulate him and the Minister of State also for taking this very reasonable attitude in the matter.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now you must finish.

SHRI M. M. DHARIA: I am finishing. Finally, I would request the hon. Minister that it is in this light that he should make a categorical statement in the House. Then alone this debate should come to a conclusion. Sir, I have done. Thank you. very much.

being used to defeat a particular individual is a matter of serious concern for me. This democracy is not going to allow this sort of thing. If these gheraos come about, and if there is anybody to be blamed for these gheraos, it is this functioning of these industrial houses that shall have to be blamed. In this context we shall have to look at all these problems. Therefore, on my amendment I have to make the following submissions. Firstly, the Monopolies Inquiry Commission report has been received by the Government in the month of October 1965. That report contains a draft legislation. From my point of view that draft legislation is not complete. It is evasive. So it should be properly drafted and a legislative measure should be immediately introduced by the Government by the end of this session. A Monopolies Commission on a permanent basis should be immediately appointed after that legislation is passed here to watch the monopolies.

amount of Rs. 50 lakhs of blackmarket money

My second submission is regarding the enquiry into all the affairs regarding the ways and means adopted by these industrialists, particularly by the Birlas. That data is available. Somebody might say that he is not the only thief. But instead of waiting for all the thieves to be apprehended, why not start prosecution against the one who has already been caught? The ways and means adopted should be enquired into so that the road is not blocked for other industrialists, to see that preferences are *ot given to such people who are having their contacts, to see that social objectives are properly implemented, to see that these monopolies do not grow, to see that there is a balanced regional development throughout the whole country, to see that our scions are not compelled to go to these industrialists at any cost. Now in their contract with the Birlas the Kerala Government had to say that labour legislations would not be made applicable to the employees. Is it not deterimental to the interests of the

and Lice-restna Policy SHRI RAMACHANDRA MENON: Sir, be built up, has now almost coilapsed? The we are now at the cross-reads. We are not Industries Act laid down clearly how sure how our country should advance. I am monopolies should be prevented, how medium industries should be and small-scale glad there are people, there are friends on encouraged, how new entrepreneurs come how development on a widespread From

basis should take place in different regions and how to boost up technology and economic improvements. 'Nothing has happened. Every promise has been given up. What do we see? Monopolies have been created. Big industrial houses have become monopolists. We speak so much about socialism. We have unashamedly gone and secured foieign collaboration for almost every industry, industries for which we do not require collaboration, which can be set up nere without the help of anybody. There are 3,000-odd collaborations with foreign concerns. What for, I do not know. From lipstick to anything, from baby food to anything, we have gone to the extent of opening the gates for foreign capital and for assistance. This is what has asking happened. We must seriously consider what the Government policies have done to the economy of the country. By your policies you have encouraged monopolies both foriegn and Indian. By your wrong policies, you have allowed the imperialists' capital to come back. And it must be remembered that at no period in our history has there been so much of foreign capital investment in even small and traditional industries. For example, if you allow Lever Brothers to come in, you can certainly understand that Mysore soap or Kerala soap has no future. But this is what has happened. The monopolists are allowed to penetrate into every section. Even in the traditional industries they come in. Foreign capital also comes in and they come together. The result is the entire attempt of our small people to industrialise. every attempt of theirs, htw been completely throttled such activities. The report is a very restrained one. The language is very carefully chosen and a good deal is left to otir inference. Dr. Hazari has pointed out that it is not merely a question of

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should

both sides of the House who very seriously take up this issue, who want to know what our social objective should be. There was the old resolution which definitely laid greater emphasis on the State sector. Ram Rajya to democratic socialism we have slowly passed through various stages without a clear social objective. We have not been able to really build up our economy on a sound basis, on an independent basis. Why is it that it was not possible? Because this country when it got independence was not very clear about its social objectives. We were very much interested in the freedom of the country, but we did not know how we should take the country forward industrially. The result was the Tata and the Birla plan was already there. They had planned how they should develop this country in their own way. They tried their best to see that the Government's policy turned out to be a their own way of policy which helped approach. This is what has • happened. Now we talk about mixed economy. But actually what has happened? Thanks to Pandit Nehru- we must admit it and we are proud of it-we thought about heavy industries, we thought about these industries being developed in the State sector and that they should take a commanding position. But what has happened? During these years we have been slowly going away from that. I know how in the case of fertilizers, we have given up our old stand, how in the case of oil we are giving up our stand, how some of the basic industries themselves are being handed over to the very people whom This is what has we are now attacking. happened. The policy of the Government is not very clear. They are not definite and this indefinite stand of theirs has helped all monopolists to grow as much and as quick as possible, with the result that

the ^entire structure which was sought to

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licensing but the wrong policy of the Government should be the policy of the Government to that has helped the monopolists to grow. What see that regional disparity is avoided. That more is required than this? This document points you do not do. And for us, we feel there has out that the policies of the Government have been no difference between the Birlas and wrong. For example, take page 25 where he says: the Government or the Britisher in this sense "I hold this view because most of the defects of licensing policy appear to have arisen from area, in spite of the 'act that our people are planning deficiencies though administrative hard-working, in spite of the fact that there complications too, have made their contribution." are 1,200 people per sq. mile and there is This is the fact.. The strategy of industrialisation great unemployment, in spite of the fact that has not been properly worked out and all the our's is the most educated area with an ,5teps that we have been taking are to blow up that strategy we set out in the Industrial Policy Resolution. The result is we have got monopoly capital and this capital thrives at the expense of and so you are reaping the whirlwind. All every backward section.

Now State Governments invit various ar_e ing the Birlas. The licence is not given bv the State Government. Licensing is done here. For example, take Titanium steel in Kerala. To day it is to be taken up by the Birlas. But why not the State take it up? It the is a very important project and to start this Rs. Birlas want 30 crore project. This can very well be taken the Centre in the State sector. up by You won't do it. For long, from¹ th* British period up to now, we have betn the raw material reserve. Even now we continue to be in this unfor Small industries, tunate situation. industries, beedi cashew industries and there such other industries are in Kerala. But you will not in any way lift your helping hand to set up new and advanced industries in Kerala. reesponsible This unfortunately for is all these big industrialists coming there. Licences are given by pou and if they comt there with licences, we "Don't industries don't say start your We require industries. But here.' happened? When Birla what has •tarts his Rayon's industry there, he tht will have only pulp there and be produced somewhere vam will else. He does not want :io industrialise that place. New subsidiary industries cannot come up. It

that we continue to be *he most undeveloped intelligent labour force. It is the wrong policies of the Government which have helped the Birlas. You have sown the wind this shadow-boxing now will not help you in any way. You have helped the growth of there has been a complaint that monopolies. You are responsible for it and you reap the consequences. The capitalist has been allowed full frtedom. He has develped into a monpolist.

> شرى اے - ايم - طاق (جموں اينڌ کشمیر) : مستر وانس چهرمین - کل سے اس ایوان میں ہزاری رپورت 5 بارے میں تام منیر حضرات تقریر کر رہے ھیں - جہاں تک ھزارہ ریورت کا تعلق ہے میں اس نے دوسرے پہلو 6 culta يو جو سياسي يهلو هے إظهار چاهتا هور کرنا لأسلسية كا تعلق هے بہت ہے Uggan نے ایلے ہاقفیت کی **بد**ا پر کی بدا پر مجه سے اس مسئلہ پر کی شک نہیں zŚ درليد كلتي کے لئے 63 as 1 900 ارخانے هور ، مشهدي هور ۽

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SHRI LOKANATH MISRA (Orissa) On a point of order. In the morning, the Chairman has ruled that he should speak from his seat. When he was asking a question, he was asked to >u1 it from his seat. Is it his seat or he sits somewhere else? I am sorry, Sir, he has to speak from his seat.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think so.

I have got a lot of papers he^e.

SHRI LOKANATH MISRA: Under the Rules of Procedure, this is an absolute necessity.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I agree with you.

Rules of Procedure, thtre is only one procedure, that is, you have to speak from your own seat; you cannot speak from anywhere else.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You speak from your seat.

papers here. Please excuse me for this time.

श्री राजन रायणः जब शरू कर दिया है तो वहीं से बोलने दीऊिये ।

VICE-CHAIRMAN THE time you must speak from your seat.

شرى اے - ايم - طارق : اندردوليد کنٹری نے لئے یہ ہے حد ضروری ہے کہ ملک میں کافی بڑے بڑے کارضائے هون ، مشينهن هون ، ولت هو لهکن سرکار کا اور ایوان کا بھی یہ فرض ہے کہ وہ دیکھے کہ جب وہی دولت ملک کے لئے عذاب دو جائے ، زهر هو جائے تو اس دولت کی روک

تام ہے حد ضروری ہے - جہاں تک ہوا برادرس کی بزنیس کا تعلق ہے اس ملک میں اور بھی بزنس ھاؤھیز ھیں کی دیکھ بھال اور روگ تھام یے حد ضروری ہے لیگن ان بزنس هاؤسیز کا هماری سیاسی زندگی پر اتلا التر نهين ه جندا بولا هاؤس كا ه - - SHRI A. M. TARIQ: Excuse me h.s time. دیکھذا یہ ہے کہ اپنے کاروبار کے ساتھ ساتھ یہ ھاؤس کہیں اس ملک کی سهاسی زندگی پر عماری بلتی هرئی سوسائعی پر اثر انداز هونا تو نهین جلعتا ه - جناب والا - أب كى SHRI LOKANATH MISRA: Under the اجازت سے میں اس ایوان کی توجه 5 آج سے چالیس سال قبل طرف جو اس وقت ایک is his بہت بڑے آدسی نے جو بڑ^{لا} کی دولت سے گھبرا گئے تھے اپنے بیٹے کو SHRI A. M. TARIQ: I have sot a lot of دولت سے گھبرا گئے تھے اپنے بیٹے کو الکها - باب کا نام ہے موتی لعل نہرو اور بيتي كا نام جواعر قال نهرو -

"Communal hatred and heavy bribing (SHW of the voters was the order of the day. I am AKBAR ALI KHAN): All right; next thoroughly disgusted and am now 'seriously thinking of retiring from political life. What is worrying me *» how to occupy my arr waiting for the Congress time. I Session at Gauhati and keeping mum in the meanwhile. The Malaviya-Lala gang, aided by Birlas money, are making frantic efforts to capture the Congress." This letter is dated December 2,

> 1926. Now this is the political aspect of Birla House.

Interim, Report on بہت سے ایسے واقعات آئے ہیں جن میں یہ کہا جاتا ہ صاحب - یہ ايسا هے ولا ايسا هے ، ولا يه هے يه ولا ہے - لیکن اگر عم خود ان باتوں کی الجازت دیتے ہیں جیسا کہ مسٹر وائس چهرمهن آپ کو یاد هوکا ابهی قايوه سال پېلے امريکن سيدت مابن اسی طرح کا ایک کیس ہوا تھا - ایک معمولي آدمي رابرت بيكر كا جو كه للذن جانسن كا خاص أدمى تها ايك دد پيم بوائے ، (page-boy) تہا لهکن دولت کے گرپشن کی وجه سے دوللمدد کی امداد سے ؛ وہ اس سینٹ كا إيك نهايت بالثر أدسي هو گها -هم نے اس ملک میں بھی ایسے بااثر ادمی دیکھے ہیں - میں اس ایران کی توجه ایک معمولی واقعه کی طرف دلانا چاتا هو - وه هے ايم le - atalis & 22m - le -متهائى بهى أيك آدمى نها اس ملك مهن يلقت جواهر لال نهرو كا ايك معمولی ہی - اے - اور اس معمولی پی - اے - کی مان کے لئے برلا ھاؤس نے لاکھوں روپئے دئے ، ان کی مار، کے للے توسط بنانے کے لئے - کیوں ? اس لئے کہ اس رقت اس کے ھاتھ میں کافی طاقت تھی اور وہ اس طاقت سے ان هاؤسيز کو فائدة پهنچا سکتا تھا۔ تین تین لاکھ روپئے کے مکل ۲۰ چلوری مارگ پر خرید کر دے دئے گئے ان کی ماں کو - جب که آن کی مان کا هماری سفاس و

زادگی ؛ هناری سناچی زادگی ؛ میں کوئی اثر ٹھیں تیا لیکن آج وہی ایم - أر - متهائی بجهلے ایک مهیدے سے ہولا برادرس سے انٹرویو چامتا ہے جو نہیں مل رہا ہے۔ میں یہ سجهتا هون که یه ایک خطرناک چيز هو رهي مے عمارے ملک ميں اس کی روک تهام کرنا هم سب کا--مىبران پارلىقەت-كا ايك فرض ھے -ہم جس طرح سے آیا۔ ملک کی سرحدوں کی حفاظت کرتے میں -جس طرح سے هم يه چاہتے ھيں که اس ملک کے لئے اندرزنی امن ضروری ہے - انڈرنل سیکیوریڈی ضروری ہے تو هم نے یہ بھی دیکھا ہے جو لوگ ہمارے ملک کی سیاست سے ہمارے کلچر ۽ عماري تهڏيمپ اور همارے الخلق کو معصف اس دولت کے بل ہوتے پر خرید رہے میں تو اس کی بھی دیکھ بھال پررہ ہوتی چاھیئے ورنه يه ملك ايك ايس أزار مهن گرفتار هو جائيکا جس سے نکلها مشکل ہے۔ میں کسی کا نام لیانا نہیں چاهتا هون - کیا یه حقیقت نهین ہے کہ عمارے ملک کے بہت سے بڑے ہوے افسروں کی سیکھورہتی کے لئے ، ریڈائر ہونے سے پہلے ہی ان ہاوسیز میں جگھ کریت کی جاتی ہے ۔ اگر آج کی حکومت ایسے اعداد و شیار جمع کر لے تو آپ دیکھئے کتلے انکم ٹیکس کنشلر ریڈائر ہوتے سی سیدھ يول هاوس يهلنچٽے هيں - اب نوبت

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یہاں تک آئی ہے کہ هماری قرب کے میں بلے ، کارخالے بلیں لیکن ساری ہوے ہوے جغرل سودھے ہوتا ھاؤس درلما کا استعمال مرارکا کے خلاف میں جاتے ہیں یہ اس ملک کی نہیں ہوتا چاہ**ہ**ئے اس دواے کا سیاست کے لئے نہایت خطرناک چھڑ استعمال زید - اے - اصد کے خلاف ہے۔ اسکی روک تھام ہے حد ضروری چھڑ نهیں مونا چاهیئے ، ڈهیا بیائی پلیل ہے - ہم معبران پارلیمڈے یہ دیکھیں کے خلاف ٹیپیں ہوتا چاہیئے - ہریھر که به سرکار پر حمله نهیں هے ، هم چندر مانھر کے خلف نہیں ھونا خود سرکار همن ، هم اس ملک کے چاهیئے ، اگر آب هم نے یہ بوداشت رهای والے هیں ، باقاعدہ تمایادگی کیا که وا دولت کسی کے خلاف کرتے میں - اگر مم می نہیں رہے تو استعمال ہو رہی ہے تو وہ سماج کے سرکار بھی نہیں رہے گی - ملک بھی خلف استعمال ہوتی ہے اور ہم سب نہیں رہے گا۔ تو اس بات کو چھرز جلہوں نے آزادی کے لئے ہر قسم کی دیچئے که یه کم پارٹی کی حکومت مصهمتیں اور تکلیفیں برداشت کی ہے ، کس پارٹی کے لوگ اس هیں-زادہ رہتے ہوئے بھی ہم پریشان ریزولیشن کو لائے هیں - اصل میماری رهدنگی اور این ملک کی خدمات کی روک تہام ہے حد ضروری ہے ورند نہمں کر پائیٹگے اس لئے اس بات یه لوگ آپ کی سیاست پر قابض کی پہتد ضرورت ہے کہ ہم اپلی توجه هو جائيلگي - جيندا ترنکا رهيکا ، شهر کے تھی مہلہ ضرور رہینگے لیکن اُس منهد کے پیچھے اصلی شکل میں مهن آیکی اجازت سے صرف دو كهمى بولا هونگر ، كديمي تهايز هونگر ، ملت کے لئے ملسلو صاحب کی توجه کمهی گوللکا هونگے - آپ ان چہروں کو سمجه جائد کے ان کا علاج کیجئے -ان کا ملاح قھونڈ نکالنے کا کام سرکار بنصوبی جانتی ہے ۔ ان السهاسیز کے بارے میں هنارے پاس کافی اطلاعات ہیں ، ان کے بارے میں کافی کچھ کہا جا مکتا ہے لیکن بلیادی بات یہ سوچدی ہے۔۔۔ہنیں اس سے کوئی

انکار نہیں ہے کہ هم اس میں ہولا

جی کے تمام ھاؤسیز کی مدد کرنا

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دو تین باتوں کی طرف دلانا چاهتا هون صرف وهي چهزين تههن تههن چو بہت سے معبروں نے کہی ہوں ایک رول ٹاپس کا کیس بہت آتا ہے جائلا کے حملہ سے پیدا ہوئی ایبر چلسی کے زمانہ مہن جب سرکار کو وول ڈاپس کی ضرورت پڑی اس میں ہولا هاومیز کو بہت ہوا لائیسنس ملا اور جب ولا وول تاپس لکائے

اس طوف، کریں -

کئے ان سے اون بدا - اون سے کیرا

ہے - کنچہ سرکار کے ایس لوگوں کی

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یلا اس کے باوے میں از سر نو تصقیقات کی جائے کیا وہ کیوا ایسا تها جو پهدلے لائق تها - اس ميں کوئی شک نہین که هلدرستان موثر کا جہاں تک سوال کے وہاں سرکار لے چهایا ڈالا پورا کیس مکمل ہے يتجال كثى مويلون ہے ليکن كوئے فيصله نهين هرتا هے - جب فيصله سرکار شود نهی**ن کر سکتی هے تو یه** سرکار اپنے آفیسروں کے بارے میں عوام میں ایک شک پیدا کرتی ہے اس شک کو دور کرنے کے لگے بہت فروري کے کہ ان کا فیصلہ کیا جائے -

روپی انھورنس کے بارے میں مہرے دوست چندر شیکهر نے بلکال کے چیف ملسبار ماحب کو خط لکیا ہے - ایک صاحب ہیں بہت شریف آدمی مسٹر ہی۔ کے ۔ تھانو جو شیگر ہولڈر نوے جلہوں نے خود سرار سے کہا مجھے اجازت دیجئے میں آپکے ساملے واقعات رکوں لیکن اس کے لئے ضروری ہے کہ جس ریاست کے آپ رہاتے والے ہوں وہاں کا ایڈوکھت جلول آپکو اجازے دے -بنتال كا أيدوكهت جدرل اجازت لهدن ديتا - سياترل كرزنيفت كو مداخلت كرنى جاهئے اور يوچها جائے اس ایڈوکیمے جلرن ہے کہ اگر ایک آدمی یہ کہتا ہے کہ میرے پاس ثبوت کے اور میں قابت کر سکتا ہوں کہ کنچم سرکاری دولت کی خورد برد هوئی

حوصاء أفزائي كرنا جاهلے بهارت رتن ان کو ملغا جاهئے جو سرکار کو جان کاری فراہم کرے - مصیبت تو یہ ہے که ملتا ان کو ہے جو سرکار کی دولت ير ناجائز قبضه قالتے میں - ناجائز استعمال کرتے تھیں -میں آخر میں منسلا ماحب کے ساملے دو تہو، تجویزیں رکھلا چاهتا هون - جب تک یه معاملا سرکار کے زیر فور <u>ہے</u> تب تک ہولا تعاوش کو بلهک لست قرار دیا جائے - ایک بات تو یہ ہے ۔

درسرے بات پہ ہے کہ بولا ھاؤس سے سرکار کہے کہ وہ دو دن کے اندر یہ اعلان کر دے کہ ان کے پاس کٹلی ہولت ہے اور ان کے نوکروں کے نام پر کندا کاروبار ہے ۔ بہار سیس چیرٹے چھوتے کام چار چار لاکھ روپیڈے کے ہیں اور میسور میں اسی طرح کے انگرروں کے باغوں کے چھرٹے چھوٹے کام ھیں پنجاب میں بڑے بڑے فارم تیں تھن اور چار چار لاکھہ کے ھھی جو ان کے توکروں کے نام پر ھیں -اگر یہ ساری قہرست سرکار کے پاس نههن أنى 🙇 تو وہان کو مزید کام تە دىي -

ایک ارو تجویز میری ہے جو نهایت مذاهب هے ویسے وہ متفت لکے گی مکر اس ماحول میں جس ماحول ہے تم گذر رہے تھیں جس ماحول میں هم پس رقے هیں ایک 📋

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I want the hon. Minister to give me a little hearing. I want the hon. Minister of State to listen to me for a minute. Is it not a fact that the Birlas had a licence for fertiliser factory in this country and yet they were trying to obtain another one? And they were told that nobody could have two such factories. Meanwhile, the World Bank Chairman, Mr. Woods who is a personal friend of Shri G. D. Birla. made a recommendation and on the recommendations of Mr. Woods the Government of India have asked the Birlas to apply for another licence?

میں یہ کہتا ہوں کہ اگریہ حقیقت ہے تو اس ملک کے لئے یہ نہایت شرم ناک بات ہے۔ آپ برتلا کو + الٹسنس اپنی مرضی ہے دیدیعیت مگر امریکہ نے دباؤ کے تحت آدھا بھی دیتے ہیں تو اس ملک کی جمہوریت کے لئے قیموکریسی کے جمہوریت کے لئے قیموکریسی کے امید ہے کہ کل جب منسٹر صاحب اینا جواب دینائے تو اس بارے میں بھے جواب دینائے -

ांश्री ए॰ एम तारिक (जम्मु और काश्मीर) : मिस्टर वाइत चैयरमैंत, कल से इत एवान में हजारी रिपोर्ट के बारे में तमाम मेम्बर हजरात तकरार कर रहे हैं। जहां तक हजारी रिपोर्ट का ताल्लुक है, मैं इसके दूसरे पहलू पर जो सियासो पहलु है अपने खयालात का इबहार करना चाहता हूं। जां तक लाइसेंसिज का ताल्लुक है बहूत से मेम्बरों ने अपनी वाकफियत की गिना पर, मालूमात की विना पर मुज से अच्छी तकरीरें इस मसले पर को हैं।

† [] Hindi transliteration.

इसमें कोई शक नहीं है कि किसी ग्रनडेवलप्ड कन्ट्री के लिए यह निहायत जरूरी है कि मुल्क में काफी बड़े बड़े कारखाने हों, मशीनें हों, दौलत हो

SHRI LOKANATH MISHRA (Orissa): On a point of order. In the morning, the Chairman has ruled that he should speak from his seat. When he was asking a question, he was asked to put it from his seat. Is it his seat or he sits somewhere else? I am sorry, Sir, he has to speak from his seat.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN); I think so.

SHRI A. M. TARIQ: Excuse me this time. I have got a lot of papers here.

SHRI LOKANATH MISRA: Under the Rules of Procedure, this is an absolute necessity.

THE VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): I agree with you.

SHRI LOKANATH MISRA: Under the Rules of Procedure, there is only one procedure, that is, you have to speak from your own seat; you cannot speak from anywhere else.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You speak from your seat.

SHRI A. M. TARIQ: I have got **a** lot of papers here. Please excuse me for this time

अते राज नारायण : जब बुरू कर दिया है, तो वहीं से बोलने दीजिये ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): All right; next time you must speak from your seat.

श्री ए० एन० तारिकः अनडेवलण्ड कन्ट्रो के लिए यह बेहद जरूरी है कि मुल्क में काफा बड़े बड़े कारखाने हों. मर्थानें हों, दौलत हो, लेकिन सरकार का श्रीर ऐवान का भी यह फर्ज है कि वह देखें कि जब वहों दौलत मुल्क के लिए ग्रदाब हो जाए, जहर हो जाए, तो उस दौलत की रोक वाम बेहद जरूरो है।

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जहां तक विडला बादस को बिजानिस का ताल्ल क है, इस मुल्क में और भी बिजनिस हाऊसिज हैं जिनकी देख भाल ग्रीर रोक थाम बेहव जरूरो है, लेकिन इन बिजनिस हाऊ तिज का हमारा सियासो जिन्दगो पर इतना जसर नहीं है जितना बिड़ला हाउत का है। देखना यह है कि अपने कारोबार के साथ साथ यह हाउस कहीं इस मुल्क की सियासी जिन्दगी पर, हमारो बनती हई सोसायटी पर असर अन्दाज होना तो नहीं चाहता है। जनाबे वाली आपकी इजाजत से मैं इस एवान को तवज्जी आज से चालोश साल कबल के एक ट्त की तरफ. जो उस वक्त एक बडे झादमो ने, जो विडला की दौलत से ववरा गए थे अपने बेटे को लिखा बेटे का नाम जवाहर लाल नेहरू :---

"C^nonanaal hatred and heavy bribing of the voters was the order of the 4ay. I am thoroughly disgusted fiiwt am now seriously thinking of retiring from political life. What is worrying me is how to Occupy my time. I am waiting fof the Congress Session at Gauhati and keeping mum in the meanwhile. The Malaviya-Lala gang, aided by Birlas' money, are making frantic efforts t_0 capture the Congress."

This letter is dated December 2, 1926. Now this is the political aspect of Birla House.

त्रौर मैं इसी खत की बिना पर तमाम मम्बरान की तवज्जो दिलाऊंगा। वगैर इसको सोचे कि हम किस जमायत के हैं देखना यह है कि हमारे सामने बहुत से ऐसे वाक्यात आए हैं, जिनमें यह कहा जाता है साहब यह ऐरा है, वह ऐता है, वह यह है, यह वह है। लेकिन अगर हम खुद इन बातों की इजाजत देते हों जैसा कि मिस्टर वाइस चेयरमैन आपको याद होगा अभी डेढ़ साल पहले अमेरिकन सिनेट में इसी तरह का एक केस हुआ था, एक मामूली आदमी राबर्ट बेकर का जो कि लन्दन जांस का खास आदमी था, एक पेज बुधाय था, लेकिन दौलत के करप्णन

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का वजह स, दलितमन्द को इमदाद से बह इस सेनिट का एक निहायत बा-ग्रसर ग्रादमी हो गया । हमने इस मुल्क में भी ऐसे वा-ग्रसर आदमी देखे हैं। मैं इस एवान की तवज्जो एक मामली वाक्या की तरफ दिलाना चाहता हूं। वह है एम० श्रो० मथाई का केस। एम० ग्रो० भवाई भी एक ग्रादमी था इस मुल्क में पंडित जवाहर लाल नेहरू का एक मामुली पी० ए० और इस मामुली पी० ए० की मां के लिए बिडला हाउस ने लाखों रुपये दिए, उनकी मां के लिये ट्रस्ट बनाने के लिये----क्यों ? इसलिये कि उस वक्त इसके हाथ में काफी ताकत थी और वह इस ताकत से इन हाउसिज को फायदा पहुंचा सकता था। तीन तीन लाख रुपये के मकान 30 जनवरी मार्गं पर खरीद कर दे दिए गये उनकी मां को। जबकि उनकी मां का हमारी सियासी जिन्दगी, हमारी समाजी जिन्दगी में कोई असर नहीं था । लेकिन आज वही एम० ओ० से इन्टर व्यू चाहता है, जो नहीं मिल रहा है। में यह समझता हूं कि यह एक खतरनाक चीज हो रही है हमारे मुल्क में, उसकी रोकयाम करना हम सबका, मैम्बरान पालियामेंट का फर्ज है। हम जिस तरह से अपने मुल्क की सरहदों की हिफाजित करते हैं, जिस तरह से हम यह चाहते हैं कि इस मल्क के लिए अन्दरूनी अमन जरूरी है, इन्टर्नल सिक्योरिटी जरूरी है तो हमने यह देखा है कि जो लोग हमारे मुल्क की सियासत से हमारे कल्चर, हमारो तहजीब ग्रीर हमारे इखलाक को महज इसी दौलत के बल-बूते पर खरीद रहे हैं, तो उनकी भीदेख भाल पूरी होनी चाहिए वरना यह मुल्क एक ऐसे बाजार में गिरफ्तार हो जाएगा, जिससे निकलना मुश्किल है। मैं किसी का नाम लेना नहीं चाहता हूं। क्या यह हकीकत नहीं है कि हमारे मल्क के बहत से बडे बडे ग्रफसर की सिक्योरिटी के लिए रिटायर होने से पहले हो उन हाऊ सिज में जगह कीएट की जाती है। ग्रगर आज की हकुमत ऐसे ग्र दाद व

[श्री ए० एम० तारिक]

अपमार जमा कर ले, तो आप देखिए कितने इन्कम टेक्स कमिण्तर रिटायर होते हो सोधे बिङ्ला हाऊन पहुंचते हैं । ग्रब नोबत यहां तक म्राई है कि हमारी फौज के बडे बडे जनरल सोधे विडला हाऊन में जाते हैं। यह इन मुल्क को तियासत के लिए निहायत खतरनाक चोज हे। इसकी रोक थाम बेहद जरूरो चोज है । हम मेम्बरान पालियामेंट यह देखें कि यह सरकार पर हमला नहीं है, हम खुद सरकार हैं, हम इत मुल्ज के रहने वाले हैं, बाकायदा नुमाइन्दगी करते हैं, अगर हम हो नहों रहेतो सरकार भो नहों रहेगी । मुल्क भो नहीं रहेगा। तोइत बात को छोड दीजिए कि यह किस पार्टी को हक्मत है। किस पार्टी के लोग इत रेजल जन को लाये हैं। असल बोमारो की रोक थाम बेहद जरूरी है वरना यह खोग ग्रापको सियासत पर काबिज हो जाएंगे। जंडा तिरंगा रहेगा, शेर के तीन मुंह जरूर रहेंगे। लेकिन इस मुंह के पीछे असलो शकल में कमी विडला होंगे, कभी थापड होंगे, कभी गोयनका होंगे। आप इन चेहरों को समझ जाइये, इनका इलाज कीजिए । इनका इलाज इंढ निकालने का काम सरकार बखबी जानती है, इन लाइसेंसिज के बारे में हमारे पास काफी इतलाग्रान हैं, उनके बारे में काफो कुछ कहा जा सकता **ह**. लेकिन बनियादी बात यह सोचनो है कि हमें इससे कोई इंकार नहीं है कि हम इसमें बिडला जो के तमाम हाऊलिज की मदद करना चाहते हैं और दौलन इस मुल्क में बने, कारखाने वनें, लेकिन नारो दौलत का इस्तेमाल स्रारका के खिलाफ नहीं होना चाहिए, इस दोलत का इस्तेमाल जेड० ए० अहमद के खिलाफ नहीं होना चाहिए, डाह्याभाई पटेल के खिलाफ नहीं होना चाहिए, हरिभ्चग्द्र मायर के खिलाफ नहीं होना चाहिए, अगर बाज हम ने यह बरदाश्त किया या वह दौलत किसी के जिनाक इतोमाल हो रही है, तो बड़ समाज के जिनाफ इस्ते तात हो ॥ है स्रोर हम सब, जिन्होंने

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ग्राजादी के लिए हर किस्म को मुसीवर्ते ग्रौर तकलोफें बरदाश्त की हैं---जिन्दा रहते हुर भो हम परेशान रहेंगे ग्रौर ग्रपने मुल्क की खिदमात नहीं कर पार्गे, इसलिए इस बात को बेहद जरूरत है कि हम ग्रपनी तवज्जो इस तरफ करें।

में आपकी इजाजन से लिर्फ दो निनट के लिये मिनिस्टर साहब को तवज्जो दो तीन बातों को तरफ दिलाना चाहता हं। सिर्फ वहो चोजें नहीं र्थी. जो बहुत से भेम्बरों ने कहीं हैं। एक बूल टाप्स का केस बहुत आता है । चायना के हमले से पैदा हई एमरजेंसी के जमाने में जब सरकार को बूल टाप्स को जरूरत पड़ो, इस में विडला हाऊसिज को बहत बढा लाइसेंस मिला और जब वह बज टाप्स लगाए गए उनसे ऊन बना, उन से कपड़ा बना, इसके बारे में अजसरेनां तहकाकात क जाए, क्या वह कपड़ा ऐसा था, जो पहनने लायक था? इसमें कोई श्वक नहीं कि हिन्दुस्तान मोटर का जहां तक सवाल है, वहां सरकार ने छापा डाला, पुरा केस मुकम्मल है पिछले कई महोनों से लेकिन कोई फैडला नहीं होता है। जब केन्ला सरकार खुद नहीं कर सकतो है, तो यह सरकार अपने झाफिंसरों के बारे में ग्रावाम में एक णक पैदा करती है, इस शक को दूर करने के लिए बहत जरूरो है कि उनका फैसला किया जाए।

रूवी इन्गोरेंस के बारे में मेरे दोला चन्द्र-शेखर ने बंगाल के वोफ मिनिस्टर साहब को खत लिखा है। एक साहब हैं बहुत गरीफ आदमी मिस्टर बो० के० थानी, जो खेंगर होल्डर थे, जिन्होंने खुद सरकार से कहा मुझे इजाजत दीजिए, मैं आपके सामने वाक्यात रखूं। लेकिन इसके लिए जरूरी है कि जिस रियासत के आप रहने वाले हों, वहां का एड-बोकेट जनरफ आपको इजाजत दे—बंगाल का एडबोकेट जनरल इजाजत नहीं देता। सेन्ट्रल गवर्नमेंट को मदाखलत करनी चाहिए ओर पूछा जाए उस एडबोकेट जनरल से कि अगर एक आदमी यह कहता है कि

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Interim Report on मेरे पास सबूत है और मैं साबित कर सकता हूं कि कुछ सरकारी दौलत की खुद बुई है, कुछ सरकार के ऐसे लोगों का हौसला अफजाई करना चाहिए, भारत रत्न उनको मिलना चाहिए, जो सरकार को जानकारी फराहम करे । मुसीबत तो यह है कि मिलता उनको है, जो सरकार की दौलत पर नाजाइज कब्बा डालते हैं, नाजाइज इस्लेमाल करते हैं।

में आखिर में मिनिस्टर साहब के सामने बोतीन तजबीजें रखना चाहता हूं। जब तक यह मामला सरकार के जरेगौर है तब तक बिड़ला हाऊस को ब्लैक लिस्ट करार दिया जाए। एक बात तो यह है।

दूसरी बात यह है कि बिड़ला हाऊस से सरकार कहे कि वह दो दिन के ग्रन्दर यह एलान कर दे कि उनके पास कितनी दौलत है और उनके नौकरों के नाम पर कितना कारोवार है । विहार में छोटे छोटे काम चार-चार लाख रुपये के हैं और मैसूर में इसी तरह अंगूरों के बागों के छोटे छोटे काम है, पंजाब में बड़े बड़े फार्म तीन-तीन ग्रीर चार-चार लाख के हैं, जो उनके नौकरों के नाम पर हैं । ग्रगर यह सारी फरिहस्त सरकार के पास नहीं ग्राती है, तो वह उनको मजोद काम न दें ।

एक और तजवीज मेरी है, जो निहायत मुचासिब है वैसे बह सख्त लगेगी मगर इस माहोल में जिस माहोल से हम गुजर रहे हैं जिस माहोल से हम पिस रहे हैं एक तरफ तो पाकिस्तान है, चोन है और अमेरिका है और फ़िर हमारी हुकूमक के ऊपर असर 967] Industriall>lanning 1354 and Licensing Policy डाला जाए वर्ल्ड वैंक के जरिए। इसलिए मैं पूछना चाहता हूं क्रीर मेरे पास यह इत-लाह है:

I want the hon. Minister to give me a little hearing. I want the hon. Minister of State to listen to me for a minute. Is it not a fact that the Birlas had a licence for fertiliser factory in thi_s country and yet they were trying to obtain another one? And they were told that nobody could have two such factories. Meanwhile, the World Bank Chairman, Mr. Woods who is a personal friend of Shri G. D. Birla, made a recommendation and on the recommendation of Mr. Woods the Government Of India have asked the Birlai to apply for another licence?

मैं यह कहता हूं कि अगर यह हकीकत है, तो इस मुल्क के लिए यह निहायत शर्मनाक बात है । आप बिड़ला को 10 लाइसेंस अपनी मर्जी से दे दीजिए। मगर अमेरिका के दबाव के तहत आधा भी देते हैं, तो इस मुल्क की जम्हूरियत के लिए, डेमोकेसी के लिए, यह एक मजाक है। मुझे उम्मीद है कि कल जब मिनिस्टर साहब अपना जवाब देंगे तो इस बारे में भी जवाब देंगे।

SHRI T. N. SINGH (Uttar Pradesh): Mr. Vice-Chairman, Sir, we have had quite a long debate and I have listened to many of the speeches with great attention. I would like the House to understand the implications of th* mixed economy and the licensing system that we have adopted and then come to a final conclusion in the light of that. I feel that it has been held in certain quarters that the concepts of mixed economy and this licensing system are bound to lead to the result that we see todsv. I remember sometime in 1960 sitting at a meeting of the

[Shri T. N. Singh]

National Development Council. Shri Jawaharlalji was in the chair, when Pandit Nehru expressed grave concern at the fact that the rich were getting richer and comparatively the poor were getting poorer. Now this is what is worrying me today. We have not to worry so much about this or that individual. I am not concerned with that. I think that the Administration should take care of it and I know it will take care of it. But what is worrying me today is that these things that are happening today should have happened. Now, India has taken great strides in the industrial sector. We have marched ahead in many sectors of industry. There is no doubt about that. But the rich are getting richer and the poor, comparatively are growing poorer. There is a lot of erosion in the wages earned by the poor people. The agricultural labourer today, I am sorry to say, is worse off than before. This is a serious situation and there must be something wrong somewhere which we should consider, understand and see what can be done to remedy the position.

Sir, I had occasion, for a brief period of some fifteen or sixteen months, to look after the affairs of the Industries Ministry and being a great believer in diffusion of ownership and dispersal of ownership, I tried 'to see what could be done to ensure that there is no concentration of economic power in a few hands. What is the difficulty? If one tried to look at the licensing procedure and the process of dealing with the various applications, One would see that it so happens that there are certain applications which do not fulfil the conditions and requirements laid down by the rule_s and that these conditions are being fulfilled only by a few applicants from a few firms. Naturally these few firms get the licences. That is how things happen.

If you do not give licences to those firms what happens? The industries do not get started and the Government and this House get worried. Then it is suggested that since the private sector is not coming, we should ask the

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public sector to do the job. And the public sector comes and takes up the job. Then what happens? Naturally being new to the line, it makes mistakes and then this House, every section of the House I am sorry to say, pillories the public sector. The only remedy to my mind, to this concentration of wealth in a few hands is to have less rigidity in our plans. Ws have applications from the private sector, but they can be limited I may give you one instance. It was noticed towards the end of the Third Plan, or may be towards the middle of that Plan, that we had not developed adequate steel casting capacity. That was to be done in the private sector. There were not many people in that line and it had not come up. There was mo provision in the public sector to stant this industry. What was to be done? We called a meeting of all the steel casters and of the various applicants and asked them, "What are you going to do to expedite this thing?" It has the to be expedited because without steel castings it is not possible to carry on and we will have to import them and that means great pressure on foreign exchange. Therefore we called them and sought their assistance. But they did not come up. They will come only in those industries which give them good profits. That is inherent in .the private sector. They are which make attracted only to industries profits. That is no fault of theirs They go only 'to industries where there are profits. They are not attracted to industries which though they have higher priority, do not have the profits they expect. This is one case which came in my experience. Nobody came up to make these steel castings. When I asked. "What about the public sector?" Promptly somebody said, "There is no provision in n^* Plan and so you cannot have it in the public sector." Then how do you prevent this concentration?

This House, I must _say, in its desire to pillory the Government Or the Minister has condemned the public sector. I have been a sorry witness_r

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looking helplessly at the manner in which the public sector has been run down. There is no hope for the public sector today. Such is the situation. I would appeal to all Members and say let us be a little more foregiving. Let us be a little more considerate to the public sector. Alter all, this is a new line, a new experiment, a new way of life this country is adopting. It was Shri Jawaharlal] i who showed us this new way, the way of the mixed economy. We are creating the public sector which should be holding a dominant position in our economy and yet we are allowing the private sector to grow. Still everyone in this House has run down the public sector. Where is the hope? I will not be surprised and here I give this warning that. ..

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Not all, Mr. Singh.

SHRI T. N. SINGH: I know there are a few noble exceptions, including you, Sir. But I have witnessed this kind of thing going on and we think that yet we can rescue the economic process which is inevitably leading towards the dominance of the private sector. I give this warning that the day is not far off when all of us, even the great advocates of the public sector, will join together and say that the public sector has failed an_a we will say: 'Transfer them to the private sector." That is where we seem to be going. I am saying this with real sorrow and sadness. I feel that the only saviour of this country where there are millions of people who are living on the verge of great poverty, people who can hardly get two meals a day, is diffusion of economic power. This country cannot tolerate cencentration of economic power in a few hands. Sooner or later there is going to be a cataclysmic revolution, I am merely giving this warning. I have no hatred against anybody, no prejudices against any people, be it Birlas or anybody. This is a very small point according to me. What is more important is, we should know where we are going and where we want to go. And if tor

some reason we are not going in the direction that we want to go, it is high time that we sat up and thought as t_0 what we should do to proceed towards our goal.

Take for instance this licensing business. You say so much is allotted for the private sector. Applications are invited and they come up and in that melee of people who are running for licences only those get licences who have got larger resources. I remember in the Planning Commission as a Member I had the misfortune to be asked to face a delegation of the Federation of Indian Chambers of Commerce who accused me of standing in their way of getting licences and I had to explain to them why licences were not forthcoming, why we wanted dispersal. Why should a few people alone get the licences. But there was the hard fact. We had given licences to a large number of people, very small men and they could not implement the licences. Their plants were not coming up. Luckily for me I had the answer ready with me. I could also produce a number of cases where the bigger business houses-I am not talking of any individuals-had licences in their pocket_s lying unimplemented for eight or nine years. Is it not a fact even today? I ask the Minister. Even today there are licences lying in the pockets of a few people for the last eight or nine years. And what has been the result? When the Third Plan was to commence by that time all the licences for almost al] the targeted capacities had been issued except in some sectors and yet there was pressure for more licences. Today when there is a little slump, a little recession, everybody blames the Government. Why? In those days I remember the FICCI delegations came to me pressing for expeditious issu* of licences. All these days people belonging to the industry have been pressing for quick issue of licences. And when licences are issued an* they do not set up industries the Government again is blamed for the recession that has occurred. You cannot have it both ways. How are the liccm-

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[Shri T. N. Singh.] ces given? First condition is—You must have foreign collaboration. And every foreign collaboration must proceed On the basis of progressive manufacture and progressive manufacutre means 80 to 90 per cent imported components in the beginning with only 10 to 20 per cent indigenous and gradually you go up with the indigenous consent. We say in five years we should have hundred per cent indigenous content. Can any licence stand scrutiny on that ground now? Nobody has been able to keep to the schedule. And then there is pressure on foreign exchange resources. Everyone wants imports on maintenance account. We are today borrowing hundreds of crores, for maintenance imports pur-poses, for the purpose 01 running our factories. That is the position. And yet licences must be expedited. We cannot run our factories beause we have not got the foreign exchange and yet we must go on licensing and adding to that burden. If somebody had the impertinence like me to point out these things he is thought to be standing in the way of industrial progress. I am saying all this with a sad heart; I feel very strongly about this.

I feel there is no way out for this self-reliance. country except This "business of progressive manufacture, this high import content, this rush for collaboration, te not going to lead us to our economic salvation. We must rely on ourselves. That has been my theme all these years. And what a glorious spectacle we had when Pakistan invaded this country? These very industrialists came to me and said that they would have their manufactures on the basis of hundred per cent And what indigenous content. happened after three or four months? Everyone started pressing for imports. And today we are borrowing from the World Bank for even maintenance purposes. We are almost bankrupt. Is it not true that even for running Our factories we have to borrow? So it is time that we sat

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up and reveiwed the whole position. Therefore I welcome this discussion but let us not be misled into going into individual cases. I am no advocate of any particular business house. I have my own well known views. In the time of Jawaharlal Nehru almost everyone of us was a socialist but today I do not see many. At the time of the Pakistan invasion everyone was a great patriot saying that they will manufacture without imports but today there is nobody who says he can manufacture without imports. And if somebody talks of self reliance he is supposed to be out of his mind. That is the position now. So I would suggest that there is no way out except self reliance. If this craze for industrialisation goes on as it is—and in that everybody is guilty—if this craze for attacking the public sector day in and day out goes on there is no way out. It is no use complaining, we have got to revise our attitude. It is all right that we shall get publicity; in the newspapers and our names will be in the headlines saying that so and so has attacked so and so but it is not going to solve our problems. (Time bell rings) I am a disciplined man, Mr. Vice-Chairman and I will not take more of your time. I am grateful to you that you have given me this But I want to say this. We opportunity. have got to have a fresh look on many of our problems. W« have come to a pass when we cannot have our industries unless foreign aid comes to us and we cannot start any new industries unless we receive som« foreign collaboration. That is what has happened. There is no use blaming the Licensing Committee. The Licensing Committee was issuing the licences or letters of intent as part of its duty. We had what is called a Foreign Agreements Committee. It is a new Committee. That Foreign Agreemen's Committee had the right to approve the agreements with foreign concerns. Not only that; it had the right to approve the right of a for^oitm concern to corns .⁺o ?n agreement with somebody here. So

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they went about searching for somebody hejre as partners so that the licence could be got but at that time I remember—it is no use blaming the Government now—every section of the House was saying that we were behind our Second and Third Plan schedules and that we must go ahead with industrialisation.

We have talked here 4oday about the provinces vying with each other. What can the poor provinces do? They have their own problems. I come from a very poor part of Uttar Pradesh, the Eastern U.P., and I know what pover.y is. if I were to go to Bombay or Calcutta I see these big palaces and the huge factories belching out smoke with the average wage of the worker being Rs. 150 to Rs. 200 in these factories. I come and see things in Delhi, these big palaces and then I go to my own State. I want somelhing like these in my own State. What is wrong in that? Then, the States compete with each other and the private sector gets the advantage. The thing that is wrong actually is in our attitude of mind. We must change that. We have forgotten Gandhiji. We have forgotten Swadeshi. We are only relying on foreign aid and foreign collaboration. If all this goes on, we cannot progress.

I say it is possible to rely On ourselves today without any further notice. We can do it. I appeal to all the sections of the House today. I think I am old enough to make that appeal. Time is not there for much of the mud slinging that is going on today in the country. We cannot afford to abuse each other. We are hard pressed for time. Things have to be done quickly. There are all kinds of problems. There are enemies hovering around us. There is also the shadow of a third world war in the firmament. Can we afford to lose time in little pleasures of abuses of each other? Whom does it benefit? Have w? cv\car thought about it? Is it not benefiting the enemies of the country? Therefore, at this hour of crisis iii the country I appeal to all sections of the House that let us remember that there is a paramount interest that has to be protected and I assure all the sections of the House that tht Congress is second to none . . .

SHRI BHUPESH GUPTA (West Bengal): Are we to put vermillion on the head of Birla or members of the Birla House?

SHRI T N. SINGH: Please, I hav* not disturbed you. Everyone wants that the case of the poor people should be fully heard and they should be protected. They have got the first priority in all our things. Daridra Narayan is the real Narayan. We have to pay obeisance to him and I want all of us to join together in this noble task. I say the sands of time are running out and there is not much time left to set our house in order. Thank you.

THE VICE-CHAIRMAN (SHRI AKBAR ALJ KHAN): I appreciate your appeal.

SHRI BHUPESH GUPTA: Cry of an oppressed soul.

SHRI M S. OBEROl (Bihar): Mr. Vice-Chairman, with your permission, I rise to speak oh the Hazari Report and I want to make a few observations before I make my comments. I must compliment Dr. Hazari for the trouble he has taken and for the way in which he has minutely gone into the statistics and other details. While going through the terms of reference, the main object of appointing Dr. Hazari, I find, is to streamline the licensing system and to point out the shortcomings in relation to 'the Industrial Policy. That is the main feature which I find in the terms of reference, but in his Report he has given complete details of the licences granted to all the big and small industrialists like the Birlas. Tatas, Martin-Burn, Walchand. Bango, Thapar and International Combines. etc The Report

[Shri M. S. Oberoi] before us is an interim one, which was submitted in early August 1966 and was followed in mid-September by a supplementary note. The hon. Minister for Industrial Development has informed the House that the full report will be in our hands in the next six months' time. I am sorry that the Government was to yield to the pressure of some Members of this side and that side of the House to place this interim Report before the House. If the complete report comes in the next few months, it would be more exhaustive and we could have been given much more details than possibly this interim Report contains.

(interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No interruptions please.

SHRI M. S. OBEROI: I do not manufacture. I only do service.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): They want to take your time.

SHRI M. S. OBEROI: I get very little time. It is very seldom! that I speak and I hope the Chair will show me a little more leniency in this respect.

I have listened very carefully to both sides of the House and I am more than surprised that hardly there have been any comments or suggestions on the improvement Of the existing licensing system, which was the main object of Dr. Hazari's study. The whole force has been used against Birla undertakings. I will be all the time with Shri Bhupesh Gupta and my other friends if this Report had something to do with allegations of malpractices against the Birla undertakings or misuse of the industrial licences. If there is a case Of tax evasion, hoarding essential materials and corruption, I will be on my legs for hours to fight strongly, as in our society we cannot allow such abuses to continue unabated and thi* must be stopped

SHRI NIREN GHOSH: Why da you say 'if'? Are you not aware of it?

SHRI M. S. OBEROI: There is no such allegation in this Report as far as this is concerned.

SHRI NIREN GHOSH: Everybody knows it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No interruptions please.

SHRI M. S. OBEROI: T₀ ask for and receive licences is not a present nor a crime. All that Dr. Hazari has done is that he has given a comparative study of all the licences issued to all the undertakings in India. At no stage he has pointed out that any preferential treatment was granted to the Birla group. In his findings on page 7 of his Report, he remarks:---

"While Tatas have hardly been inactive, considering their top position and while Martin-Burn made no application whatsoever in 1959 and 1964 to June 1966 and was barely active in 1960, the pride of place is occupied by Birlas which merit special attention."

These are the remarks of Dr. Hazari and I cannot conceal them. In other words, Dr. Hazari has complimented Birlas on the initiative they have shown in increasing the country's industrial development.

Mr. Chinai has also made a reference to the Estimates Committee. Let us see what the Estimates Committee has to say about .the Birla affair. They will be dealing with all the aspects of the matter. If there is need for any enquiry, I will be with Mr. Bhupesh Gupta saying that the enquiry must be instituted. It has also been pointed out that there is a wellrepresented Committee appointed, which goes through these licences and we have not seen any adverse rfeports from that Committee either. Let BS be very clear as to the existing economic position of the country, which is at a low ebb. The only saving is

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to develop industries, agriculture, improve our exports and cut down our imports and thus improve our foreign exchange position. In this both the public and the private sectors have to play their part.

Take the public sector. The actuals for the year 1955-56 show that the Government investments in running commercial concerns were Rs. 434.12 crores. The net profit works out to 3,8 *per cent*, while the yield by way of dividends to Government is only 0.19 per cent. This investment has been made out of the total public debt of over Rs. 16,000 crores on which Government is paying interest at about 6 per cent. This is the result of the investment of the Government undertakings.

Now, we are left with the private sector. The Report itself has revealed that a tremendous development has taken place in the private sector. The results are very assuring. Now it is only the private sector which can counter-balance the shortcomings of the public sector. The big industrialists have not grown overnight. Birlas' and Tatas' growth has been over a period of 200 years.

AN HON. MEMBER: Maybe 100 years.

SHRI M. S. OBEROI: The objec-on is that they **grow** too fast and too big, and that has happened only since independence, as before the Independence no opportunity was available during the British time. I say, let them grow big and produce, and the policy of the Government of India is well known: let them grow big and then nationalise. I think Shri Bhupesh Gupta should note this. II they go on expanding, at least this will not retard production. Why wait for new people to learn and eliminate those who have already learnt? This will in no way huri the ideologies of the ruling party.

I have to answer Shri Bhupesh Gupta's tall objection to amassing wealth and its distribution. He has no objection to the wealth but his objection is to the inequitable distribution. My answer to him and other friends of his thinkig is that over 80 per cent of the investment in Tata and Birla group of concerns is of small investors who get good yield and return on their investment. These organisations find employment for millions and their employees are better paid than the public sector employees. Today there are more ghe-raos in West Bengal in the public sector than in the private sector. So the distribution of wealth Is there. If the objection is that Birlas and Tatas have big houses to live and big cars to ride, well so have the Ministers. Why shed tears over non-existing calamities? Thank you.

SHRI B. K. P. SINHA: Mr. Vice-Chairman. I a'm extremely obliged to you for giving me this chance. The obligation is greater because I never expected that I would be called upon to speak.

Mr. Vice-Chairman, this debate has not taken an unexpected turn. We have ignored the wood for a tall cedar, the green cedar of Birlas, which has monopolised our attention Dr. Hazari's report is in my opinion a fair report, a report behind which there is a great amount of labour. But let us not forget that Mr. Hazari has painted on a limited canvas and on that limited canvas the Birlas occupy a very very small place, and if they are mentioned, they are mentioned in an illustrative capacity and not otherwise. The few things which are said about them could with justification be said about other big houses also. There are four statements in the report about the Birlas. Firstly, there has been a progressive decrease in the import content of the Birla projects; secondly, though during the last three or four years there has been economic recession, Birlas have not been inhibited. I do not think these two statements are critical of the Birlas. The only statement which is critical of Birlas is that they forclose certain areas in the industrial sphere. The hon. Minister has already announced corrective measures in this respect.

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AN HON. MEMBER: No, no.

SHRI B. K. P. SINHA: Even then I feel this is a matter which needs some greater consideration because it should not he open or left to any industrial enterprise to foreclose, preempt, and thereafter sit idle and block the economic growth of the country. The largest amount of criticism has been concentrated on the concentration of wealth and economic power. Now concentration of wealth, as has been rightly pointed out by one of the speakers who spoke sometime back, is a necessary feature of capital list development. Mr. Vice-Chairman, to bargain for a society in which private property is the predominant form of ownership and at the same time to expect that there shall be no concentration of economic power and wealth. that there shall be no growth of monopolies, is in my opinion to try to live in a swamp and then to expect that the house shall be free of mosquitoes. Mr. Vice-Chairman, we have proclaiming for the last twenty years been that our economy is a mixed economy. The name may be new, but the reality is old. India even in the British times had a mixed Railways were a nationalised economy. undertaking. Telephones and telegraph were a nationalised undertaking. The big Ordinance factories Were nationalised undertakings. We have added to them a few more steel fertiliser and industries of that type which require a huge amount of which private enterprise cannot capital afford. But the fact remains that our economy today is predominantly a private property economy а free centerprise economy. Then we have tried, while retaining the economic apparatus of private property and free enterprise, by some measures to disperse wealth. 1 am surprised when some Members take the view that this dispersal of wealth is socialism. I am more surprised when Mr. Bhupesh Gupta falls a prey to this delusion. Wealth is dispersed in primitive society, in many societes in the hill areas Of India even today. That does not mean that that society is a socialist society. The

French economy, the Japanese economy, between the period of the two Wars was really an economy based on small industries, small enterprises, small property owners (Interruption.) That is my view. But that did not make their economies socialist economies. Therefore, the reality today is that our economy is predominantly an economy based on private property. The vast agricultural sector is based on private property. The whole sphere private property of trade is based on and "a predominant portion of the industrial sector is based on private ownership. But concentration and monopoly is something which goes with this system. Capitalism or free enterprise in its initial stages is marked by small properties owend by numerous individuals. But as the free enterprise system develops. smaller fishes are swallowed by bigger fishes. This is the lesson which we learnt from that brilliant analysis of capitalism by Lenin: "Imperialism, the last stage of Capitalism." His diagnosis and his prognosis in that book are valid even today.

SHRI ARJUN ARORA: Now Dr. Lohia is . . .

SHRI B. K. P. SINHA: And the experience of the last half a century confirms what Lenin stated in that great book, though it is of a small size. We have had a Monopolies Inquiry Commission; we have had the Swaminathan Report. Now we have the Hazari Report. And in all these Reports it is clearly indicated that in spite of all our desire, in spite of our law, there has been a development of free enterprise in India also on the same lines on which it developed in other countries. People refer to the Industries (Development and Regulation) Act and in the context of that Act, they want to judge what has been taking place in this country. I am afraid, what has happened is not unusual. Rather my own personal view is that when the Industries (Development and Regulation) Act prescribed that there should be no concentration of wealth and no growth cf

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iy, the Act itself and those monopo? responsible for it behaved in who are/ that the courtiers of King the wa;, behaved. They thought they Canute Aep away the waves of econo-*could* kfcncement, that the waves of mic adv;c growth could be subdued economittld be kept under control at and coihmand of somebody.

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ii«v"e already said that concentra-

I ii of wealth or monopoly is an in-Writable part of capitalism. That has sveen the experience of the United 'Stateg of America. Eighty years ago, the United States passed an Anti-Trust Law. Their Federal Trade Commission was charged with the duty of controlling or prohibiting the growth of trusts and monopolies. They were not satisfied with that. The Senate appointed a Sub-Committee on Antitrust and Monopoly. And what has been their experience? That experience is recorded in a book by Senator Estes Kefauver, which was published in 1965. The book is titled "In a few hands-Monopolypower in America." After sifting and sorting cut the material, the Senator who was at the head of the Committee comes to the conclusion:

"The core of the economic problem facing us today is the concentration of power in a few hands."

That is the usual feature of capitalism when it develops. There are figures given in that book.

SHRI BHUPESH GUPTA: Tell us whether you like it or not.

SHRI B. K. P. SINHA: I am coming to that.

Now, the same has been the experience of this country. Sevpnty five groups control 1,536 companies with assets over Rs. 26 thousand million, that is Rs. 2,600 crores. Several figures are given.

SHRI BHUPESH GUPTA: You are now confusing the figures.

SHRI B. K. P. SINHA: I am not confusing the figures.

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SHRI BABUBHAI M. CHINAI (Maharashtra): Do not confuse him.

SHRI B. K. P. SINHA: Twenty-six thousand million. Since the hon. Member tells me that I am confusing

SHRI BHUPESH GUPTA: Twentysix thousand crores?

SHRI B. K P. SINHA: Twenty-six thousand million.

SHRI BHUPESH GUPTA: Now you are right.

SHRI B. K. P. SINHA: Million, I said, not crores.

SHRI BHUPESH GUPTA: Earlier you said.

SHRI B. K. P. SINHA: No, no. Rs. 2,600 crores I said. If the hon. Member feels that my figures are not right, then I will refer him to "International Affairs" one of the most authoritative economic and poli-cal journals produced by Soviet Society. The latest issue contains these figures. I have taken these from its latest issue. Therefore, you need not challenge them.

SHRI BHUPESH GUPTA; I do not consult the Japanese Telephone Directory to get you.

SHRI B. K. P. SINHA: Now, Madam Deputy Chairman, that is the situation, that is the economic reality. We are operating in a system of free enterprise. In this situation, concentration of wealth, concentration of power, is inevitable. The question is being put: What is my solution? I suggest two solutions. World economy and national economy are at a stage in which it is not possible for any backward country to develop on the basis of free enterprise. That has been the experience of numerous countries which have become free during the last 20 Or 25 or 30 years. Apart from the experience of history, there are sound and valid economic reasons behind it. Today world economy is one. One economy impinges on¹

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another economy. And when one 3co-noray impinges on another economy, naturally the higher economies have a devastating effect on the weaker economies. And that is why during the last 20 years, it is only the countries which have fully controlled their economy, which have fully developed their economic apparatus and economic system on a socialist basis it is only those countries that have been .able to register an economic advance. Other countries which have tried to build up on the traditional pattern have failed. Therefore, today there .are two alternatives, as I said before. One we move swiftly and with great determination towards a new economic order which only gives hope for future advancement. Second but the_n this is something which will not please my friends there, if because of certain compelling factors, we do not have either the will or the desire or the courage to make a drastic change in the system, then for heaven's sake do not take measures, do not move in a direction, which will throw inside the present economic apparatus certain elements to which the present econo^ mic apparatus or economic system would not react properly but would react in an adverse manner. As I have already said, every economic system has its own laws of birth, laws °' development, its laws of decay and its laws of existence. Every economic system reacts favourably to certain actions, certain norms, certain modalities and certain impulses. But a system gets paralysed if the impulses that are introduced in that system are not appropriate or suitable. Therefore, this is my note of caution to this House and to the members of the Government (Interruptions) I have already said that

SHRI NIREN GHOSH: Why not change the economic order? Have the oourage to do that.

SHRI B. K. P. SINHA: This is my note of caution to the Government. If you ar_e not in a position to make

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a swift change in the $econo^{CY}$ for heaven's sake do not mic order, that have been suggested heake steps the last two days because the during will not improve matters. hese steps concerned with the Birlas I am not Birlas are not persons, Birlan To me my opinion, an abstraction a as are, in stration repersenting a certind an aborder. You may cut the head ain social but the social order, like rol of Birlas can throw out thousands orkthabeej You can destroy one Birla but Birlas. will be many others. I may take there place or even Mr. Bhupesh Gupta their

SHRI NIREN GHOSH: Let him tai. courage to break one Birla. Other e Birlas will be taken care of.

SHRI B. K. P. SINHA: Therefore, my suggestion is that till we do not take determined steps to establish a new social order, we should not try to throw off the present economic system, we should not take such a step as would introduce in the present economic system germs of paralysis. That is all I have to say.

SHRIMATI LALITHA (RAJAGO-PALAN): Madam Deputy Chairman, at the outset before I say anything about the Hazari Report I may say that I heard the speeches from all sides of this House. Different shades of opinion have been expressed. In certain cases they have said that this report is of no importance and that the main concern is about the industrial policy. But I think Prof. Hazari, who has been a professor of industrial economy, had been asked by the Planning Commis sion to submit a report which we are discussing, discussing what has been submitted in the context of that report and it would be unfair on our part make someother comments. We to should give due respect to his report and discuss about it.

Another Member said that the data was not reliable and that it was inadequate and all that. I would like to draw attention to the introduction portion of the Report where it is said:—

".... The Industry and Minerals Divisions of the Planning-Commission kindly placed at my disl all the files available with there relating to the Licensing Committee and the Capital Goods Committee and inter-government correspond ence on industrial policy. These are the only sources of statistical data analysed in this report."

I want to emphasise this point that the data were not unreliable or inadc quate.

M Again, Mr. Suresh Desai said that Mmose who do not know what the letter ' of intent is and who do not have an aptitude for business have been discussing this matter. Of course, he cannot expect everybody to be a business expert like him. But as far as the report is concerned, as far as We have found out from the report, we have also the authority to say something about it.

In the report we find that there is concentration of wealth and that smaller industries are affected by it. He makes his recommendations about the remedies.

(Interruption by Shri Suresh J. Desai)

THE DEPUTY CHAIRMAN: No interruption, please. Let there be only parliamentary interruption.

SHRIMATI LALITHA (RAJAGO-PALAN): I am proud and happy that the ruling party Members have brought forward this Hazari Report for a discussion in this House and we, the Members of the ruling party, have now an opportunity to prove value we attach to the socialistic pattern of society and so it has been made feasible for us to show to the Opposition parties that we are going in that direct tion. I congratulate the Government for giving it a serious consideration and for adopting the follow-up measures with regard to that.

SHRI BHUPESH GUPTA: Pattern to be seen in Mr. Babubhai Chinai.

SHRIMATI LALITHA (RAJAGO-PALAN): Madam, Congress, for deca-635 RS—7

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des, has been the symbol of socialsm. Pandit Jawaharlal Nehru stood for socialism. Shri Kamaraj, Shrimati Indira Gandhi are following up that policy. In fact, I would like to mention to this House that in the Bhubaneswar Session of the Indian National Congress

(Interruption by Shri Bhupesh Gupta)

THE DEPUTY CHAIRMAN: Order, order.

SHRIMATI LALITHA (RAJAGO-PALAN): I do not want any interruption, Madam. In fact, I would like to point out to this House that in the Bhubaneswar Session of the Indian National Congress, Shri Kamaraj, the Congress President gave birth to the idea of socialistic pattern of society. In that session grave concern was expressed about concentration of wealth in that Resolution. The follow-up may have been a little delayed. But I am confident that our Government and party will prove to the Opposition that they would achieve this end and the credit will go to the ruling party and not to the Opposition.

I have also to congratulate Dr. Hazari for coming out with this interim report with the data and other materials supplied to him. I also congratulate the Minister of Industry for announcing today that further licences will not be issued to the Birla group of industries.

Coming to the Hazari Report, in my opinion it deals with many of the findings of the Monopolies Commission Report like the concentration of wealth and industrial licensing eto. It has als_0 indicated that all is not well with the Planning Commission because it does not keep an effective eye on the execution of licences given to industries in the context of the welfare of the society and the nation.

Madam, it is incorrect to say ¹.hat the Report attacks only the industrial licensing policy of the Government of India as the report very clearly indi-

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L Shrimati L.alnha (Kajagopalan)J

cates that the main beneficiary of this policy have been the Birla group oi With limited material and industries. data, Dr. Hazari's assessment may not be cent, per cent, correct but it is bound to be at least 50 per cent. Correct. He has pointed out that the Birla group of favoured though companies were some of them were not up to the mark; or even they were below par.

Coming to the licensing policy, I think he has very clearly stated that the three categories of lists are there-free list, merit list and rejection list. There is no hard and fast rule because the free list does not go by the licensing policy at all, and for the merit list adequate data are not provided for the Licensing Committee to decide about it.

About the rejection list he says that some of the rejection cases are decided on the file at higher level but the decision is not available to the Licensing Committee. Further he adds that the distinction between these three types of licences, including the one for substantial expansion of new undertakings, is not always very clear in the available data. He goes on to say that "larger investment proposals do not come before the Licensing Committee". It very clearly shows that the defect lies in the Licensing Committee and he has made certain recommendations regarding it.

Coming to the principal shortcomings of industrial planning, he clearly points out:

"There hava been no overall policy guidelines . . . which indicate the capacity and output to be achieved at the end of each five year period.'

Then he says:

"Just because a project is, or can be made, emenable to available of foreign exchange should not qualify it for approval."

This is indirectly hinting at Birla who has control over finances.

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He further observes:

"In attempting to cover almost the whole range of large scale inclustrial development licensing ine vitably loses sight of the relative amportance, of different projects and/or products."

He goes on to say that the basic change and scope in drawing up inclustrial programme in the Planning Commission should be thoroughly overh auled. Industries which can save foreign exchange of priority nature which dgan produce byproducts or industrical wastes should be considered on merial. He recommends allocations to be reviewed every two years in the light of actual development. Here I would like to know from the hon. Minister whether the Birla group of companies, which have been functioning all this time and which have engulfed the entire industrial structure of India, has any of these industrial companies been reviewed in the light of this recommendation given by the Hazari Committee?

In his speech yesterday Mr. Babufohai Chinai said, "For God's sake allow them to continue". We are **not** in any way against the continuance of larger group of industries. Th* larger group of industries should be there but, as the Hazari Committee points out, they should be there within their limits so that the smaller groups also thrives. This is his main point.

On page 24 in para 22.5 Dr. Hazari says:-

"As a matter of policy, the Planning Commission and Government should declare that certain traditional industrial activities shall b« closed in future to the specified ten or fifteen largest business groups and their associates. This would imply that the large groups already established in these activities shall not be permitted to expand in +hese areas."

He does not say that it should be closed completely. Therefore, Mr. Babubhai Chinai need not be afraid that the larger industries will not thrive.

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[Shrimati Lalitha (Rajagopalan)]

Then he has also stated: "It should also be stated at the same time that the large groups would be welcome in areas of new technology and where there are economic possibilities of larger exports." So there is avenue for foreign market also for these industries. Larger industries also can come in. So the industrialists need not be grightened that they would be rooted Jout completely.

Scfene Of the recommendations that he /has made are very good. This rapport should be studied concurrently "^ith the Monopolies Commission Report and the Government should come out with a decision about the industrial licensing system and the financial institutions, in this connection, I would like to say that the Congress Working Committee Resolution about social control of banks is vague and confusing. I hope the Government will follow this up and evolve a policy SHRI BHUPESH GUPTA: In Cal-regarding the financial institutions. I hope also Congress that the Government is aware that 71 per cent Congress. of the deposits made by the public are controlled by the private banks and that 14 banks about Jan Sangh and your party? the big five control nearly 58 per cent of the total public deposits. This slhould be borne in mind. The Birlas have the control of the banks and the foreign exchange. What more do they need to obtain licences? The Government should take a serious note of this matter and it is better for them to come out with a policy decision regarding the control of financial institutions.

श्री विमलकुमार मन्नालालजी चौर-ड़ियाः इसालिये बुरालगा है। यह पोलिटिकल ब्लैकमेल हैं।

भीमती ललिता राजगीपालन : : नहीं यह फैक्ट है।

थी विमलकुमार मन्नालालजी चौर-यह फीक्ट है कि जब तक वे कांग्रेस डिया : के साथ थे तब तक ग्रच्छे थे।

श्रीचन्द्र झेलर: अब आप के साय चले गये हैं, इतना आपने मान लिया है।

श्री विमलकुमार मन्नालालजी चौर-डिया: वे अपना ताकत पर लड रहे हैं, हमारे भरोसे नहीं हैं।

SHRI BHUPESH GUPTA: In Cal-

SHRI CHANDRA SHEKHAR; What

श्री विलमकुभार मन्नालालजी चौर-वह जो दुध देने वाली गाय थी, डिया : उसकी जब लात लग गई तो ग्राप बरा मान गये ।

SHRIMATi LALITHA (RAJAGO-PALAN): In matters of public importance, the Government should take a

The Birlas are not only raiding the quick policy decision. Now the trend is industrial structure of the country, but they the people are not willing to listen to have penetrated into the political arena also. your explanation's or excuses. Even the I have not a shadow of doubt about this. In party itself is not willing to listen to the last general elections, they spent money excuses. So the Government should give like anything. They made their officers serious consideration to this matter. The resign their jobs and apply for tickets and Hazari Report is an eye-opener to the when they failed to get the Congress ticket, Government not only regarding the they helped the Opposition and the defects of the Industrial Licensing system independents also to fight the Congress and about the financial institutions, but candidates to oust them.

also about the domain of Birlas in the map of India. To-day it may be Birlas. We are now talking about the Birlas only because the Interim Report contains information mainly about the Birlas. But the Final Report may contain information about Tatas, Jains and

[Shrimati Lalitha (Rajagopal'an)] others. It is Birlas to-day. Tomorrow it may be that the Birlas, Tatas and Jains combined, may dictate terms to the Government regarding the industrial policy of the Government. I do not say that the Birlas have not contributed to the welfare of the country. But at the same time, their personal gain out weighs the national gain.

THE DEPUTY CHAIRMAN: I may inform the House that the House will sit up to 6 P.M. and we shall try to accommodate as many members as possible.

थो निरंजन सिंह (मध्य प्रदेश) : उपसभा-पति महोदया, सबसे पहले तो मैं इस सम्बन्ध में इतना हो कहंगा कि जो रिपोर्ट है वह रिपोर्ट नई नहीं है ग्रोर भी कई रिपोर्ट ग्रा चकी हैं। जब गवर्नमेंट लोगों का मन केवल डाइवर्ट करना चाहती है, तब वह एक कमेटी एप्वाइन्ट कर देती है और रिपोर्ट मांगती है। उसके बाद में गवर्नमेंट क्या करना चाहती है, क्या करेगी, इसकी कभी भी न तो कोई रूप रेखा ग्राती है ग्रीर न उसको कार्य रूप में परिणत किया जाता है। दो दिन हमारे इसमें लगे हैं ग्रौर हम यह जानते हैं कि कित्तना भी कम कहें, यह सरकार उसके ऊपर व्यान देने वाली नहीं है। ग्राज ग्रीर कल मैंने सुना कि कांग्रेस के सदस्य भी बहुत ज्यादा कट् ग्रालोचना कर रहे हैं, पर उनकी कटु आलोचना आखिर में ठंडी पड जाने वाली है। इसीलिये में यह कहता हं कि यह जो टर्म्स ग्राफ रिफरेंस दिया है, इसको अगर ठीक तरह से पढ़ा जाय, ठोक तरह से समझा जाय, तो यही ज्ञात होगा कि सारी इंडस्ट्रियल पालिसी के ऊपर यह है और इसीलिये हम यह जानना चाहते हैं कि यह जो बीस साल में इस सरकार ने काम किया है, वह किस बेसिस पर किया है। मिक्स्ड इकोनामी को यह बहत अच्छा कहते हैं । लेकिन मिक्स्ड इकोनामी में अच्छे

[RAJYA SABHA] Industrial Planning 1380 and Licensing Policy

करैक्टर की जरूरत होती है। रेजिमेंटेड इकोनामी में तो ग्राप डंडे के बल से काम करवा सकते हैं, लेकिन मिक्स्ड इक्तोनामी में ऐसा नहीं हो सकता है । जहां पर आपके पास कोई डिमाकेंशन नहीं है, जहां पण्रे आपकी कोई क्लियर लाइन नहीं होगी, वहां पर कोई काम ठीक तरह से नहीं हो सकता है। ग्रापने ग्रपनी पालिसी रिपोर्ट में हिमेशा यह वताया है कि हम की इंडस्ट्रीज को पब्लिक सेक्टर में लेंगे और दूसरी इंडस्ट्रीज को प्रेश्इवेट सेक्टर में देंगे । आपकी की इंडस्ट्रीज कौन, सी हैं, क्या धापने की इंडस्ट्रीज की कोई लिस्ट बनाई है झीर की इंडस्ट्रीज के सम्बन्ध में आप क्या करना चाहते हैं, उनको किस तरह से म्राप डेवलप करेंगे ? इत सम्बन्ध में गवर्नमेंट की कोई रूपरेखा नहीं है। तो जब तक क्लियर अंडरस्टैंडिंग नहीं होंगी तब तक आपकी मिक्स्ड इकोनामी इस देश में सफल नहीं होगो। आज कुछ सदस्यों ने कहा कि पब्लिक सेक्टर में इंडस्ट्रीज धीरे-धीरे जाने वाली है;क्योंकि आपका खुद माइन्ड क्लियर नहीं है, दूसरों की ग्राप सुनना नहीं चाहते ग्रीर जो एक्सपर्टस हैं, उनकी भी ग्राप कुछ सुनना नहीं चाहते हैं। इतना ही नहीं कुछ मेम्बरों ने यह कहा कि जिन कंट्रीज में रेजीमेंटेड इकोनामी है, वहीं बढ़ सके हैं। मैं आपसे कहंगा कि ग्राप चाइना की रेजीमेंटेड इकोनामी देख लीजिए । यदि ग्रापने केवल उन ग्रादमियों को रखा जो कि मैंनेजमेंट में रहेंगे और उनमें और इंजीनियरों में झगड़े रहेंगे,तो ग्रापकी रेजीमेंटेड इकोनामी सफलीभत नहीं होगी । इसलिये उन्होंने ग्रपनी पालिसी चेंज की ग्रीर ग्राज कम से कम बहां यह नहीं है। आपका जो पेड बादभी है, उसको वहां पर ग्रगर विठला दिया जाय ग्रीर वह मैनेजर बन कर के गवनेंमेंट की इच्छा के अनुसार काम करे, तो गवनैमेंट की इच्छा के अन्सार काम करने वाला मैनेजर कभो भी सफतीमत नहीं हो सकता है, इसलिये जहां तक लाइसेंसिंग की बात है, हमें पब्लिक सेवंटर और प्राइवेंट सेक्टर का रिलेशन कुछ बदलना पड़ेगा ।

महोद्रया, मैं झापको पब्लिक सेक्टर का एक झैदाहरण देना चाहता हूं। पब्लिक सेक्टर में जितना यह सरकार फेवेरिटिज्म कर रही है और उनको सहलियतें दे रही है, उसके सम्बन्ध में में एक पेपर मिल का उदाहरण देना चाहता हूं। मध्य प्रदेश में एक पेपर मिल पटिलक सिक्टर में है। उसके लिये उन्होंने यह कंसे शन दिया कि उन्होंने 6 रु० टन के बजाय 12 ६० टन बांस की कीमत की । अब जब उन्होंने बांस की कीमत 12 २० कर दी तो बिडला कम्पनी जो 7 रू० टन ले रही थी, उसको एक मौका मिल गया ग्रौर 12 इ० टन में वह भी लेने लगे। जब पब्लिक सेक्टर में ग्रापने 12 रु० किये, तो उनके लिये ग्राप 13 रुपये कर देते । इस सम्बन्ध में यदि मैं कुछ कहं, तो उस तरफ बैठे लोगों को बरा लगेगा । लेकिन आप देखिये कि हुआ क्या । एलेक्शन के लिये यह कांटीवसीं चल रही थी कि बिड़ला से हम को कितना रुपया लेना है । उसके लिये उन्होंने 9 इलेक्शन में लिया । लाख रुपया 9 लाख रूपए जब इलेक्शन में लोगे तब क्या होने वाला हैं, वही होने वाला है, जो ग्राज ग्राप कह रहे हैं। मेरा कहना यह है कि यह ग्राज की चीज नहीं है, बहत समय से चली ग्रा रही है। डालमिया ने 62 के इलेक्णन में पैसे दिए थे, बाद में 47 में सोचा कि बिना हमारे इलेक्शन नहीं जीतेंगे, जब उन्होंने बात करनी शरू की तो इन्क्वायरी बिठा दी। ग्रब बिडला का मौका ग्राया है। मोती लाल जी के समय की बात है, 1926 में टाटा ने तीन लाख रुपए इलेक्शन के लिए दिए थे, वह गड बुक्स में था, विडला गुड बुक्स में नहीं था। जब तक आप इन प्रानी पर-म्पराओं को नहीं तोडेंगें, तब तक आपके बड़े, बडे भाषणों से कुछ नहीं होता। हाल ही के इलोक्शन में टाटा ने कहा था कि मैंने स्वतंत्र पार्टी को भी दिया है और कांग्रेस को भी दिया है। जिस वक्त वह अन्नेले स्वतंत्र पार्टी को दे देगा वह भी उसी कैटेगरी में ग्राजायगा। मेराकहना है कि इन

सारी कन्दोवर्सी के लिए कुछ बेसिक चीजें तय करनी पडेंगी, जैसे ग्राप कहां पर कौन सी चीज करना चाहते हैं, कौन सी इंडस्ट्री की जरूरत है और कौन सी चीज को प्राइवेट सेक्टर में लेना चाहते हो । मेरा न तो विड्ला से सम्बन्ध हैं, न टाटा ग्रीर न गोयनका से ही सम्बन्ध है। मैं कहना चाहता हं कि सारे ऐक्शन के लिए जिम्मेदारी गवर्गमेंट के ऊपर है। अवश्य बिड्ला के ऊपर इन्क्वायरी हो, अगर बिडला का एक भी केस है गवर्न-मेंट के पास । एक ने कहा बिडला वालें उनको भी देते हैं, दूसरी पार्टियों को भी देते इसमें प्रसन्नता यह है कि अपनी हैं । नाक कटती है, तो दूसरे की नाक कटने में खुशी होती है। हमारे नेशन का इतना करेक्टर गिर जाय कि जिसको उसके ऊपर चेक करने का राइट है, वह उसको चेक न करना चाहे। यदि दस रुपए ग्रापको मिलते हैं, तो एक आध किसी को मिल जाता हैं।मैं नहीं जानता कोई ग्रादमी या व्यापारी ऐसा है, जो मुफ्त में देता है, जिस तरफ प्राफिट होगा, उस तरफ पैसा देंगे, वहां पैसा लगाएंगे जहां प्राफिट होगा । तमने अनाज लिया. दूसरे को भसा मिला । ज्ञाप कहते हैं कि वह भी खराब है। हम कहते हैं कि जो लेता है अपनी जगह वह और आप अपनी जगह बेईमान हैं। यदि किसी ने एक रुपया खाया है वह भी गिर गया है ग्रीर जिसने सौ रुपया खाया है, वह भी गिर गया है। इस मडिल में सैकेटरी हो, मिनिस्टर हो---सबकी इन्क्वायरी होनी चाहिए । जब तक यह बेसिक चीज नहीं करते-इस तरह से एक आदमी को कभी मार दिया, कभी दूसरे को मार दिया--यह ठीक नहीं हो सकता । अगर आप इस देश के डेवलमेंट को बढाना चाहते हैं, इस देश की आमदनी को बढाना चाहते हैं, तो ग्रापको ग्रपनी नीति बदलनी होगी ।

गांधी जी ने भी कहा था कि काटेज

Motion re

(श्रो निरंजन सिंह)

इंडस्ट्रीज को बढ़ाम्रो और म्राज भी यह सही है, जापान क्यों बढ़ रहा है। जापान के बढ़ने का का रण है कि वहां काटेज इंडस्ट्रीज को बहत प्रोत्साहन दिया गया है। आप एक कम्पनी को लाइसेंस देते हैं ग्रौर उसी कम्पनी को स्रौर लाइसेंस देकर उसे प्रासपर करना चाहते हैं। आप उसको की इंडस्ट्रीज न दीजिए । हजारी ने बहुत सी रिकमेंडशन्स की हैं। उनका भी एक ग्राउटलूक है, जो बर्ल्ड इकानामिस्ट का है। उन्होंने यह कहा कि एक लाइसेंस दो । एक लाइसेंस किस बात का दो इंडस्ट्री में ? कम्पिटीशन हम क्यों न करने दें । बिडला एक जगह है, डालमिया एक जगह है, गोयनका एक जगह अगर 4-5 आएंगे तो डेवलपमेंट हे । ज्यादा अच्छा होगा और आपकी इंडीजीनस इंडस्ट्री बढ़ेगी। तभी तरक्की हो सकती है । कोलेंबोरेशन में सारे पार्ट विदेशों से आ जाते हैं और आप कहते हैं कि हम इंडस्ट्री कर रहे हैं। लोगों के ऊपर टैक्स बढ़ाते जा रहे हैं। जनता के उपर मंहगाई होती जा रही है-यह कोई इंडस्टी नहीं होती । आपको यह देखना पडेगा कि यहां की इंडस्टी कितनी बढ रही और उसके लिए आपको दूसरे के ऊपर डियेंडन करना पडे। ग्राप उसका रिव्य नहीं करते, तो आप इंडस्ट्री को डेवलप नहीं कर सकते, इस देश को अपने पैरों पर खडा नहीं कर सकते । जब तक ग्रपने पैरों पर खडा नही कर सकते, तब तक झाप समझ लीजिए कि वर्ल्ड मारकेट में आगे बढ जाएंगें यह ग्रसम्भव है (सनय की घंटी) दस मिनट हो गए, कोई बात नहीं मेरी बात पूरी हो गई। आप सेल्फ सफीशेन्ट हों। जब तक सेल्फ सफीशेन्ट नहीं होंगे तब तक आग बढना ग्रसम्भव है ।

ग्रापके सामने चाइना की चीजें हैं, बहां की खबरें भी नहीं मिलती हैं। लेकिन हमने यह देखा है, रिपोर्ट पढ़ने को मिलती है कि चाइना में भी कम्युनिस्ट कर्न्ट्रयों ने

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जो सामान दिया वह इतना रिलायेबिल नहीं था ग्रौर जब उनको ग्रपने पैरों पर खड़े होने का मौका मिला, तब उन्होंने डेवलप किया है । ग्राज ग्रापने रूरकेला में जर्मनी से कोलाबोरेशन किया है, दुर्मापर में इंग्लैंड से कोलाबोरेशन किया है, वहां कितना प्राफिट हुग्रा है ? 5 परसेंट प्राफिट नहीं कर पा रहे हैं, तो क्या होगा ? मेरा यह कहना है कि ग्रापको सारी पालिसी को रिव्यू करना पड़ेगा । हमारी पविलक सेक्टर ग्रौर प्राइवेट सेक्टर की इंड स्ट्री कैसे ग्रपने पांव पर खड़ी हो, यह सोचना पड़ेगा । जब तक यह नहीं करेंगे तब तक हमारा डेवलपमेंट ठीक से नहीं चल सकता ।

THE DEPUTY CHAIRMAN: Mr. Tarkeshwar Pande; you said you would just need five minutes.

श्वी दी॰ पांडे (उत्तर प्रदेश) : माननीय उपसभाषति महोदया . . .

श्वी राजनारायण : ये तो दो मिनट में बोल सकते हैं, सूत्र में बोलते हैं ।

श्री टी॰ पांडे : सूत्र में बोलता हं, भांड भाषा में नहीं बोलता हूं। यहां जो डा० हजारी की रिपोर्ट है, उसका विश्लेषण हो रहा है । मैं सिर्फ 3-4 बातें निवेदन करना चाहता हं । राजनारायण जो सून लें, भारत सरकार को जो ग्रौद्योगिक ग्रौर ग्रायिक नोति है, वह प्रतिगामी है और प्रेरणा रहित है। उसका परिणाम यह हो रहा है कि अमीर अमीर हो रहा है और गरीब गरीब हो रहा है। उद्योग चन्द परिवारों के हाथों में नियंतित होता चला जा रहा है। यह बात सही है, जिसके हाथ में ब्रायिक संचालन होता है, वही राज-नीतिक, सामाजिक ग्रीर सांस्कृतिक जीवन का संचालन करते हैं। इसमें व्यवस्था का दोष है, बिड़ला का दोष नहीं है, बिड़ला तो राज-नोतिक संघर्ष का शिकार है ।

तीसरी बात मैं अपने अनुभव की...

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श्वी राजनारायणः शिकार नहीं है, फायदो उठाने वाला है।

श्री टो॰ पांडे : यह आपको राय है । मैं सो मेंट कारपोरेशन में कुछ दिनों तक डाइरेकटर था। उसमें मैंने देखा कि जब सीमेंट कारपो रेशन ने लाइसेंस चाहे—-पह पब्तिक सेक्टर बाडो है—नों उसे यह पता लगा कि उन स्थानों के लिये लाइसेंस पहले से हो दिये जगा चुंहे हैं, लेकिन काम शुरू नहीं किया गया है। जा लाइसेंस देते हैं, वे अपराधी हैं, उनको दंड जिलना चाहिये, जो लाइसेंस लेते हैं, उनका या बिड़ला का कोई अपराध नहीं है। बे तो अपना फायदा चाहते हैं।

श्वी राजनारायण : लेने वाला श्रीर देने वाला दोनों दोषी हैं।

श्रों दी० पांडे : यह सही है कि विड़ला कन्सर्न को लाइ र्वेंस देने में नियमों की जितनी पूर्ति होनी चाहिये, वह नहीं की गई है । मैं यह चाहता हूं कि जिन सरकारी कर्मचारियों ने यह नीति प्रपताई, उनको दण्ड दिया जाय । एक बात मैं कहना चाहता हूं । बाबू त्रिलोकी सिंह जी यहां पर मौजूद नहीं हैं ।

श्री राजनारायणः कहिये हम लोग है।

अं। टो॰ पांडे : लेकिन उनके साथ उस वक्त के हैं, अब के नहीं है ।

श्री राजनारायणः ग्रव भो हमारे साथ है।

श्री टो॰ पांडे : कहना यह चाहता हूं कि सन 1922 ई॰ में मैं उत्तर प्रदेश कांग्रेस कमेटो का सेकेटरी था। उन्होंने यह तथ्य वतलाया है कि कौन सी णुगर कमेटी थी, जिसके चेयरमैन श्री झार॰ के॰ बिड़ला थे ग्रीर श्रो गोविन्द बल्लभ पन्त की गवर्नमेंट थो ग्रीर उनको उन्होंने चीनी रिलीज कर दी ग्रीर इतना रुपया चन्दा ले लिया। यह तथ्य-पूर्ण नहीं है। स्थिति यह थी कि चीनी का कंट्रोल था ग्रीर चीनी का नियंतण भारत सर- कार करती है, चीनी का उत्पादन अधिक था, भारत सरकार ने समूचे देश में चीनो को रिलोज किया ओपेन मार्केट में और उत्तर प्रदेश में भी किया। इसमें श्री गोविन्द बल्लभ पन्त का या कांग्रेस सरकार का कोई दोष नहीं है।

श्वी राजनारायणः लेकिन वह चन्दा कांग्रेस पार्टी को मिला था, केवल उत्तर प्रदेण को नहीं ।

श्री ट'o पांडे : सकल पदारथ यहि जग माहीं, करम होन नर पावत नोहीं, तो मैं क्या करूं । ऊंच निवास नोच करतूती, देखि ज सकहि पराय विभूति, तो मैं क्या करूं, मेरा तो कोई जयराध नहीं है ।

श्री राजनारायण ः

जो शठ दंड करौं नहि तोरा। फ्रष्ट होय श्रुत मारंग मोरा॥ रंरे दुब्ट ठाड़ किन होहों। निर्भय चलसिन जानसि मोही॥

श्वी दी॰ पांडे : दूसरी बात में यह कहना बाहता हूं कि 20 वर्ष के अन्दर भारत सरकार की कृषि की जो नीति है, उसकी उपेक्षा की गई है और ग्रोद्योगिक नीति को प्रोत्साहन दिया गया है और प्रौद्योगिक समाज बनता चला जा रहा है, यह बात तही है।

इतलिये मेरा सुझाव है। दो सुझाव मेरे हैं। केवल बिड़ला को दोष देना और एक ग्रुप को सामने रख कर के वाद-प्रतिवाद करना, यह मैं कोई बहुत ग्रच्छा नहीं समझता हूं, मैं इसको समय को बर्बादो समझता हूं, चाहे बिड़ला ग्रुप हो, चाहे डालमिया ग्रुप हो, या कनोडिया ग्रुप हो या टाटा ग्रुप हो...

श्री राजनारायणः या शान्ति प्रसाद जैन हों।

श्री टी॰ पांडे या शान्ति प्रसाद जैन हों या श्री राजना राय ए सिंह हों, जो भी ग्रीद्योगिक कार्यों को कर रहे हैं, वे इस बात की चेप्टा में हैं कि उनको ग्रधिक

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[श्री टी० पांडे]

से अधिक उद्योग करने का अवसर मिले । मैं यह चाहता हूं कि इसकी जांच होनो चाहिये । आपको राय से, एक सज्जन की राय से, एक एक्सपर्ट की राय से मैं सहमत नहीं हूं, मैं एक्सपर्ट को देख करके घवड़ा जाता हूं; क्योंकि मैंने अपने यहां देखा है कि जो खेती के काम का एक्सपर्ट है, वह टोपो पहन कर, हैट और सूट पहन कर आते हैं, वह कभी भी खेती के काम को जानते नहीं हैं, इसलिये मैं चाहता हूं कि संसद के सदस्यों की, दोनों सदनों की, एक ऐसो समिति संगठित की जाय जो इसको जांच करें।

दूसरी बात मैं यह चाहता हूं कि केवल विख़ला ग्रुप झाफ इंडस्ट्रीज की ही नहीं बल्कि अन्य श्रीद्योगिक संस्थानों की भी जांच की जाय श्रीर जांच करने के बाद जो विवरण हो, वह सभा पटल पर रखा जाय। थैंक यू।

SHRI RAM NIWAS MIRDHA'. (Rajasthan): Madam Deupty Chairman, I am grateful to you for permitting me to intervene in this debate and to say something on this very important subject which is under discussion today. We have been discussing a lot of things in connection with this Report and one gets the impression that the main concern of the Report was what is called the Birla episode or the Birla empire that has been built up. As a matter of fact, the Report has as its main concern the study of the licensing procedure of the Government and the Birlas have been selected as an example so that the whole operation may become understandable and the methods followed in such cases could be clearly understood. Therefore, any impression that the Birlas have been discriminated agaiftst or that there is any prejudice against the Birlas, I think, is not well founded. The Birla group was selected for study for very valid and academic reasons. The Report itself says that out of the three groups, namely, Tatas, Martin Burns and Birlas, the first groups made almost no applications during the period of

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Madam, this is not the first time that a study of this nature was conducted though I feel that this study was long overdue. It was necessary for the Government to review from time to time the various procedures and the implications various of this administration in this very important field. Therefore, I feel that this Hazari investigation had not come a day too soon. As a matter of fact, these facts are in a way very elementary and these should have been collected in of the normal course the administration by the Department concerned, facts as to who were getting the licences and in what direction licences were going, what type of industries were applied for and whether any particular group was pre-empting a larger share of them than was proper and so on. As a matter of fact, those facts should have been before the Licensing Committee itself in view of what is contained in the Industrial Policy Resolution as well as in the Industries (Development and Regulation) Act. Our country has a definite industrial policy tracing right from the Constitution of India to the Industrial Policy Resolution and the implications of the Industries (Development and Regulation) Act, as well as the Plans that have been adopted by this House. All these things gave the context in which each application should have been judged and my

this study. The Birla group was selected because of the large number of applications that it had made and because the various processes which had to be gone through in giving licences to industries could best be illustrated by a study of the Birla group. Therefore it is not out ouf any pre-judice, as I said, but becau use of very valid reasons that this group was selected and there has been a thorough study of the whole thing. The con 1clusions are said to be interim, but on the whole, I do not think that they " could be improved upon and so far as they go, they are complete and they throw enough light on the whole procedure that is followed in this matter.

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regret, Madam, is that all these Resolutions and all these policy considerations were ignored when implementing them and this is the crux of the whole Fleport. It does not matter whether the Birlas got a disproportionateiv large number of licencesit may have significance of its ownbut that | it has been high lighted should really warn us as to how such wrong tendencies can develop if proper check is not exercised on the matter at the policy formation level. So we have to consider how to avoid this sort of thing happening in the fut ure and for that we are grateful probe to see how and why the clear- affairs. cut policies of the Government were suggestions as not implemented in practice and how be improved. in a sector which in no way can be may not be acceptable to them. I will fference-if nothing worse-on the says: part of the persons who guide such

that is how we can discover how these things happen. The growth of this industry has been encouraged by-various means, by putting a series of restrictions on the expansion of the textile units in the belief that we will not be able to grow enough cotton in the country. A number of new rayon units were allowed in addition to allowing the expansion of old ones. Some of the units were included in the Plan though we do not see them in even the core of the Plan. That is why we want to know when the thing was not in the core of the Plan, when it was not even in the priority sector, why this was permitted, why all these licences were given for having rayon factories. Rayon is just one example. This can be shown to exist in to the hon. Minister of Industries for almost all other sectors. Why is it that luxury his announcement that he would order industries like refrigeration, air conditioning a thorough probe into the whole thing. and things like that have overshot the Plan I think the probe should embrace not targets whereas higher priority sectors like only the licensing procedure—that is a very minor aspect of the whole thing—but the other aspects have to be gone into including the credit institutions institutions in the second seco be gone into including the credit policy of the financing institutions that the Government of India have established, the Company Law Ad-ministration, and the various terms that private organisations have to ful-fil when they approach the authorities for the licences and so on. And there and thorough we may know the reasons for this state of should be a complete and thorough we may know the reasons for this state of Dr. Hazari has given certain as to how these things could Personally I think Dr. this type of aberrations were made Hazari is not a radical revolutionary. Today possible. I will just give an example many people who are swearing by his name which will illustrate how without may later have to rethink about their own giving considerations to the various opinion about him. "When the full Report issues involved licences were issued comes he might suggest many things which just said to be a priority sector and which quote from his earlier work to show what developed because of probably, indi- sort of views he holds on certain things. He

"A complete embargo on the growth of matters. It is the case of the rayon Everyone knows that this large groups would be suicidal in the present industry. is a capital-intensive industry with context Their existing undertakings can ex-

very little or almost no employment potential and even for its day-to-day running needs foreign exchange because its raw materials have got to be imported. Therefore, it is not a type of industry which should have priority. We should enquire us to why this private industry was given the liences while others were denied and

(Shri Ram Niwas Mirdha]

pand at a cost lower than that of new undertakings without requiring a proportionate expansion in overheads and without involving all the difficulties of starting from scratch. There is no justification for allowing the managerial, financial and output capacity of the large groups to go waste."

This is Dr. Hazari whom all along we have been quoting here. E\ien in this Report there are certain observations about which we will have to think very seriously before accepting them and before asking the Government to implement them. The whole thing revolves round as to what type of setup we want in this country so far as industries are concerned. We say ours is a mixed economy; some people go further and say that we have some sort of a socialism or at least we are approximating to some sort of a socialism. I think this is a completely wrong description of the situation. We, in this country, by State action, by deliberate policy on the part of the Government, are strengthening the private sector to an unheard of extent. What we have is not even a mixed economy; what we have is capitalism on a silver platter. The whole planning apparatus has been so geared as to strengthen the private sector leaving free such industries t_0 the public sector which the private sector in any case will never touch. Ali profitable lines like the consumer goods industries have been pre-empted by them, have been reserved for them and that is how the whole thing is working. The capitalist system of economic organisation has some good points; for example, the market mechanism leads to competition and in certain circumstances it can reduce the per item cost of production and lead to other improvements in the technology of production. These things have been admitted even by Communist economies and they are also practising this market economy to a certain extent but we in this country do not have

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a market economy at all. The private sector has a protected market; there is no competition worth the name and all imports from outside aire closed through restrictions, tariffs and things like that. It is a very protected and sheltered market and the capacity that has been sar vetioned is much less than the total requirements of the country. Suppose whe need a hundred thousand tonnes of a certain thing and 20,000 tonnes are already available, we sanction only another 60,000 and there is thus always a gap between the demand and the s. upply, that has been sanctioned. , We are planning not for plenty but for perpetuating scarcities of these things with the result that the private sector is completely left alone free to raise the price, to play havoc with the consumers, to give substandard goods and to enjoy all the protection of the sheltered market and we are sleft without even the little benefits that we can get from the operation of the market economy. There are certain sectors which have to be free; there should be free licensing in certain consumer goods. We should compute the requirements of the nation and give free licences to the whole extent and even a little more. If some people are prepared to come in that field they should be allowed to do so that we can at least some benefit from this private enterprise system which, so to say, we have admitted into this country.

Now, Madam, a suggestion has come that all these things are connected with finance. It is very true and a suggestion has been put forward-it has been mentioned in many of the speeches here-that unless the financial control by the private sector over the banks is removed this sort of thing cannot be stopped. To some extent that 15 very much true but before we can talk about the nationalisation of banking we should have a look at the existing state banks, the existing financial institutions, and the way they operate. I have to say that very much remains to be done to

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improve their working. Mere State control or mere State ownership would not lead to any results. Take, for example, the Reserve Bank of India and the State Bank of India. These two banks are completely controlled and owned by the Government. They have been nationalised all right but in the operation of these banks they always favour the private sector. The co-operative sector is ignored; the small entrepreneurs are ignored and most of the money goes into private channels. The wi hole thing is geard to prop up the pr ivate sector in our national economy. I do not grudge it but we do it we should do it with our eves open. If that is the Government policy let them come and say so, but it cannot be that we talk of nationalisation of the financial institutions and in practice go on conferring favours, so to say, on a silver platter, to the same set of persons who dominate the private sector to run their own industries. These nationalised institutions disburse loans according to their pleasure helping the private sector economy with the public funds and with the added prestige of their being nationalised institutions. Take even organisations like the LIC for example. They say that they are now working for the interests of the policy-holders. Well, the interest of the policy-holder is that the national economy should be strengthened which can only be done on the basis of socialist development. So whatever they say, whatever investments they make-the Finance Corporations, the Industrial Development Corporation; I do not know but there are a host of organisations that come up almost every alternate year-they are all just there to prop up the private sector in our economy and their policies are so framed that the small entrepreneurs as well as the co-operative sector are completely starved. The Land Mortgage Banks and the Co-operative Banks go to the LIC just for a pittance of a few crores of rupees for the whole country but it refuses to accommodate them even to such an

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extent. Such instances can be multiplied. So what I would like to urge on the Government is, at least they should first see and improve the working of these nationalised institutions, of these Government institutions which we have already got. The Board of Directors is com-plete'y dominated by the private sector. There is no difference between the Board of Governors of the Reserve Bank and the State Bank and the Board of Directors of any other scheduled bank in the private sector. So the Government should know what directions they should give to their financial institutions and those directions should be clear-cut so that there is no confusion. It is only then, that we talk about nationalisation of banks because mere ownership of the banks would not be of much avail. There should be some social direction in the operation of these banks: they should not be operated as in the old days, as if no change has taken place. The State Bank is operating in the same way in which any private scheduled bank is operating. They were given certain limited responsibilities for the promotion of the co-operative movement, for the small entrepreneurs and things like that, but they have completely failed to do even that. Why is it so? Has the Government ever asked its Directors who sit on the Board of Directors as their representatives? Have those people ever thought of reporting back to the Government as to how they have been functioning? So what really matters is that the Government and its officers should have a clear concept of what is expected of them. These Birla licences as mentioned in the Hazari Report, would probably not have been given if the Government had given clearcut directions to the licensing authorities. One thing is however clear that nothing illegal has happened in the granting of these licences. There is no mention in the Hazari Report that any provisions of Law have been contravened. The necessary procedures have all been gone through.

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They are all responsible people and they have scrutinised the applications carefully and they have sanctioned them with their eyes open. No fraud has been played—if anything of this nature can be a fraud. What has been lacking, according to me, is a complete lack of directions from people in responsible places as to what is expected and what is the detailed way in which our policy should be implemented.

Therefore, in concluding my speech, I once again thank our hon. Minister for his announcement that a committee would be appointed to examine the whole thing. I would suggest that the committee, which is to be appointed, should cover a very comprehensive field of things. Mere licensing would be just tinkering with the problem. It would not be any solution to all this. The whole gamut of our industrial life, the way our financial institutions are working, the way Government subscribes or underwrites and in every possible way props up this system of private economy, has to be gone into and the rationale examined and it should be considered in the context of our declared policy decisions. I am not referring to the Congress resolutions. I am referring to the Constitution of India, to an Act passed by this House, by Parliament, to the Plans that have been approved and accepted as national goals of our economic development to our Industrial Policy Resolution, about which there have been no differences. These are the basic facts, these are the basic principles on which our economic policy should rest and it is the duty of the Government and I think it would be a grave dereliction of duty, even a contempt of the House, if these things are not properly implemented. So, very detailed instructions should be issued, so that no one, no one in authority can get away with the impression that what he is doing is completely all right. The hon. Minister said yesterday, while making his introductory remarks, that the method of licensing is that an application comes and if the targeted capacity has not been reached, it is granted. Very simple. But whether there are other applicants who are equally good, whether a group has pre-empted a number of licences to itself, whether its past performance is good or not, ho w does this group fit into the total concept of the economic development of the country and the lines in which The proceed-these State wants to apparently are not gone into. So, the fault lies in our lack of clarity of thought. We ought to know what is expected of industrial licensing. Industrial licensing is a very channelpotent weapon for ling the scarce resources of the country into desired channels. What are the desired channels is very apparent from our industrial policy, which is a national policy. Instead of that this Report shows how the go anatomy of perversion can forward, how aberrations can creep into the implementation and the instrument of channelling the resources into desirable ends has resulted in funnelling all our resources into channels which we now regard as undesirable. I wonder why we should feel surprised if all these things are happening. Personally I am not surprised at all. This sort of thing has been going on all these years. The way big industrialists are raising big industries is known to everyone. Only the factual data had not been collected and collated in this way and presented to us before. The way Birlas have been going about and struting about is no secret to anyone. Therefore, the whole purpose of the new committee, which is being set up, should be to conduct a deep probe into the whole concept of our economic development, where licensing fits into our national goals so far as industrial planning is concerned, what place we want to assign to the private sector, etc. We always try to run down the private sector. In our state of economy, the private sector is also a part of our national

economic set up. They should have a distinct and definite place. They should 'know to what extent they could go. If they transgress that, they should be hauled up and brought to book. On the one hand, if you allow the private sector and on the other hand, if you put strings around it, we would fall between two stools. We will neither get the benefits of Uic ixee enterprise system nor the benefits of a planned and regimented econojmy. We will have the worst of both the worlds. We talk of the mijxed economy and we want the best of j both 1he worlds. We want to a??oid~the shortcomings of the two economic systems and want them to join together in our national development. So, we want to have a very clear concept of the direction in which we want to take the country and the Government should completely inform itself on these things.

This debate has served a very useful purpose. It has high-lighted certain things which were very necessary. It has high-lighted the dangers of concentration of wealth and economic power, which undoubtedly exists in this country. It has alerted us to a menac_e which, if allowed to grow, would become much worse. We are just on the threshold of vast economic development. Birlas' concentration is nothing compared to what can happen in the future when we want to double our industrial production in every Five Year Plan. The whole thing is how much of the future development should go to the private sector and the rest to the other sectors.

There have been talks about monopoly. The word 'monopoly' is used in different contexts. Mention was made about the monopolies in America and the anti-trust legislation there and things like that. What we regard as completely legitimate in the Indian context are illegal even in the context of a free enterprise economy like America. For example, fixing of common rates of interest by the banks would come under restraint of trade, if it is done in

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America and it is something which they would completely abhor. Fixation of interest rates fixing of price9 between the various manufacturers, such things are completely legal and common in our country. No one thinks about these. This is the real monopoly and not a few individuals who have got certain economic powers. So, when we talk of monopoly we should know what it mean9. In America, which is a free enterprise country, even they are going to check these malpractices, so that the consumer might profit, so that the nation might profit. As I said, when we are on the threshold of a vast and accelerated programme of industrial development, this is the time when we must think about basic problems and find solutions for them.

With these few words, I thank you very much for permitting me to speak in this important debate and I hope the committee, which the Government *is* going to form, will give some solutions and some guidelines for all the problems that we are facing.

Thank you.

SHRI N. SRI RAMA REDDY (Mysore): Madam Deputy Chairman. I am very conscious that we are just discussing here the Hazari Report. Now, for the purpose of this, it may be considered under the following heads:—

- (i) What are the number of applications made during the period under consideration?
- (ii) Number of licences granted;
- (iii) Capital investment involved;
- (iv) Foreign exchange components; and
- O) Areas or States in which these industries have been developed.

During the period of nine and a ha'f years, for which these things have been considered, it is said that Birlas particularly submitted 938 applications. There is in this what is known as multiple-counting also. Dr. Hazari

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[Shri N. Sri Rama Reddy]

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hug taken into consideration multipJecounting, which imeans they have been repeated. There may be many applications of the same party. It means, in all directions there were 938 applications. These have been classified into three types of applications. There are what are known as applications lor new articles. It means the equipment remains the same and the factory remains the same. Only the manufacture is different. They are going into a new market. There is another category cared substantial expansion. The same kind of factory and everything else is the same, but it is expansion. It may contain also some import components and extra investment, etc. Then, there are new undertakings. Dr. Hazari himself has divided all these applications for licences from Birla into three classes. Now, for new articles there have been 228 applications, of which only 102 have been sanctioned by the Licensing Committee. For substantial expansion there have been 267 applications and 149 applications have been sanctioned. There have been applications for 443 new undertakings of which 124 have been sanctioned. So, it is worthwhile for this House to take into consideration what is the significance of each one of these applications made and sanctioned. Now, for the manufacture of a new article, if a licence has been applied for, probably in the wisdom of the Licensing Committee they thought that for the country's economic development and rapid, accelerated growth of the industry this was necessary. So, 102 applications have been sanctioned for new articles. Similarly, substantial expansion is another thing. By expansion the country's economy was going to be helped. Does it mean to say that we must hamper the national development by not sanctioning the expansions? Should we take it as a very serious thing at all? I do not know. This expansion is a due process of growth which has been allowed. It is nothing very extraordinary. It is not showing any undue favour. If anybody says that undue favour has

been shown to Birlas, I would not agree with him. Further in the words of the distinguished Professor, in para. 11.-3 he says:

"The distinction between the three types of licences, new articles, substantial expansion and new undertaking, is not always clear in the available papers. Errors of recording and taking down *of* data are somewhat common in this: area."

That means to say that the data¹ ... on which he has depended are shot correct. He is not quite sure of t^he data that he has collected, or it was not available, I do not know. But this Is what he says. It may be there are more applications for new things, there are more applications for expansion. All that is not clear. So we cannot depend upon his own figures because he makes an observation of the kind that I have just now quoted.

Again in para II *11 he says:

"The data have no reference to follow-up action after consideration of proposals by the Licensing Committee and/or the Capital Goods Committee. To the extent licences do not fructify ultimately or there is a time lag between sanction and actual investment, or a difference between estimated cost and actual cost, there would be a wide gap between investment intentions and fulfilment."

If a licence has been sanctioned, it has not been followed up. There are no records with the Government or with anybody. There is no follow-up as to how many of therm fructified and how many did not fructify. Even this aspect of the question has not been gone into and we have been asked to pronounce a judgment on such imperfect data as the ones presented by the Hazari report.

Now, 375 licence applications have been sanctioned in all even according to the report. The capital equipment is also estimated. But in the estimate of capital equipment the learned Professor takes recourse to guesses, in 1401

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his own words-it is not my word:

"It is on a rough and crude basis these investment data are boosted look to the House that in 1959 the number of respectively."

tries? I suppose we shall not be so only in favour of the Birlas. hasty as to pronounce a judgment on the imperfect data. According to the

author himself the whole data are up now. Did licensing Birlas block the entry of other entrepreneurs-what is called

pro rata for all the 375 applications applications made by Birlas formed 5 5 per cent approved, the total investment and of the total and the number of applications its import component would be approved were 47 per cent, so that Birlas seemed \mathbf{F}_{*} , 584 crores and Rs. 248 crores to have got almost the entire applications approved No, the interpretation of the statistics seems to be different. Out of the approved In his own statement on a pro rata applications, 47 per cent Birlas got away with. basis he bias calculated. He has put That means to say. out of the 9000 odd before the country that the total in- applications that have been approved, theirs were vestment of these licences grantd was 4"T per cent involving investment of capita! of Rs 384 crores. Is this Parliament going Rs. 105 crores and import component of Rs. 141 to depend on such imperfect data and crores in 1959. Subsequently in 1960 of course pronovance an opinion about the in- the same is the story. The investments have also vestments, extraordinary investments improved and the import compone? have a'so on an extraordinary number of improved. Therefore, it should not be made to licences to the Birla group of indus- look as if the entire licences have been sanctioned

THE DEPUTY CHAIRMAN: You must wind

SHRI N. SRI RAMA REDDY: I am foreclosure? Has it been there Or has it not concluding, Madam. I am quite conscious of the been there? That also has not been made time you have given me. What is the purpose of clear. The learned author says: "Whether and reopening the subject of licenses issued to the if so to what extent this performance actually Birla group of industries? There are numerous blocks the entry of the other existing or Ministries and others at the subordinate level in potential entrepreneurs and thereby shuts out the Government who consider the entire licensing competition is an open question which cannot system. After all who has done this job? Our own be answered straightway on the basis of the Government. Whom are they condemning now? data on hand." Even on the question of We are only trying to condemn Government. foreclosure he says it is an open question. He Especially to my friends of the Congress Party I could not come to any conclusion. Speeches would point out that if we have done anything are made here to show as if the entire country wrong, certainly we shall take the responsibility. It has been shut out. This again should leave is a question of condemning our own Government.

this House in doubt whether or not there were SHRI CHANDRA SHEKHAR: That is wrong. other competitors to Birlas in the licences We are condemning the Birlas and other people. applied for or approved. This House,

SHRI N. SRI RAMA REDDY: There are well therefore, is not in a position to draw, conclusions one way or the other. On the laid-down policies of the Government and also other hand the benefit of doubt should be the Directive

given to the whole question. It may as well have been a case of no competitors in the

field, and approval of licences became inevitable. Madam, yesterday Mr. Bhupesh Gupta made it

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[Shri N. Sri Rama Reddy] Principles of the Constitution which are within the knowledge of the lecen-sing authority. Thi3 prevention of concentration of wealth is eertainly a very important thing.

In conclusion I* would like to point out that this subject requires a very deep study. This House should not form an opinion on the basis of the imperfect study made by Dr. Hazari. I congratulate the Minister because he has promised that the whole question will be examined by the Cabinet Committee. Certainly the country will have absolute confidence in you, Sir. If the Cabinet Committee considers it and comes forward with practical proposals as to how the future economy of the country has to be built up, they should be accepted. Sir, you have been very particular to say that it is also intended to set up an enquiry to ascertain whether in the issue of the past licences there has been any discrimination in favour of the bigger groups of industries consistent with the need to ensure rapid industrial development. 1 am very happy that you have used these words 'consistent with the rapid development'. Therefore, by all means you will have the good wishes of the country in this.

SHRI RAJNARAIN: This Committee means Birla Committee.

SHRI A. D. MANI (Madhya Pradesh): Madam, the debate on Dr. Hazari's Report has been developed into a gherao at the House of Birlas.

(Interruptions) THE DEPUTY CHAIRMAN: Order, order. श्वी राजनारायण : माननीय जब कोई

हिन्दस्तानी प्रंग्रेजों की तरह मुंह बनाकर अंग्रेजी बोलने लगता है तब हमें मुछ समझ नहीं पडता ।

SHRI A. D. MANI: It is undoubtedly true that much of the statistical material which is given by Dr. Hazari in his Report relating to the House of Birlas

SHRI RAJNARAIN: Madam. he Is not in his seat.

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THE DEPUTY CHAIRMAN: I have permitted him. Let him come before the mike.

SHRI A. D. MANI: . .. shows increasing concentration of economic power in the House of Birlas. But in all these matters, we must have a proper focus in mind. At the present time, capital formation .

SHRI RAJNARAIN: Are you supporting him?

SHRI A. D. MANI: . . . is more or less non-existent I m not supporting him, I am supporting common? sense.

SHRI RAJNARAIN: Which you have not got. It is very rare.

SHRI A. D. MANI: Madam, as a result of very heavy corporate taxation and personal taxation . . .

SHRI NIREN GHOSH: It is aa a result of heavy concentration.

(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Mani, pelase come one step forward. Now, you should be able to speak into the mike, louder than those who speak.

SHRI A. D. MANI: As a result oi- the heavy corporate taxation and personal taxation which has eroded into the savings of the common man, there has hardly been any capital formation in the country. I am not suggesting that we should give support to the House of Birlas but we should not do anything which will frighten away capital formation. My hon. friend, Mr. Šri Rama Reddy, who is not here has pointed out a number of statistical inaccuracies in regard to the analysis made by Dr. Hazari about the Birla applications. What he says might be true; it may not be 700, it may be 400. But a large number of licences have gone over to the House of Birlas and it is for the Committee which the hon. Minister is going to

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appoint to find out how these things were hercial probe. (Interruptions) I communication protection of material on have her companies also. Andrew the of Martin Burn and Balmer Lawrie Yule, years ago were top companies in some y But now they have gone down India. pottom of the scale. The House at the las has come up. And this is a of Bigr for consternation to all of us matt cause we do not want any concenbeation of economic power in the hands tr any one house. But I do not see how we can avoid concentration at some stage or other. And in this connection, I would like to draw the attention of the House to the observations made by Dr. Hazari in his book "The Corporate Private Sector'. He says and I want to quote it briefly--

"A comp'ete embargo on the growth of the large groups would he suicidal in the context. Their investment present programmes are integral to the overall development effort, and are complementary to the public sector programme. The existing undertakings can expand at a cost lower than that of new undertakings, without requiring a proportionate expansion in overheads and without involving all the difficulties of starting from scratch. There is no justification for allowing the managerial, financial and output capacity of the large groups to go to waste. Moreover, the public sector programme itself would be endangered if the units which are part of large groups are not allowed to expand."

These are his conclusions. Dr. Hazari himself has said that there is some advantage in the concentration of economic power. How he has changed . . .

श्वी राजनारायण : मुनि की जो आखिरी वासी होती है वह सत्य पानी जाती है।

. SHRI A. D. MANI; But I am also quoting. • what he has written in his book. 635 RS—8. Our capital formation has been so poor that we cannot think in terms of monopolies at this stage. Monopolies would come into existence perhaps when this country is highly industrialised and we reach the stage of industrialisation of the USA, Japan and the U.K. Uniliver is a great concentration of economic power in the United Kingdom, and this has been the subject of a series of economic inquiries. But we have not reached that stage yet. The vast potential of the home market

SHRI NIREN GHOSH: Mr. Mani, will you tell us whether monopolies exist in India or not? Let us know where you stand.

SHRI A. D. MANI: There is **a** tendency towards monopoly. I concede that point. And perhaps . . .

SHRI NIREN GHOSH: Only a tendency?

SHRI A. D. MANI: . . . if steps are not taken, monopolies of the kind which have emerged in the USA and the UK might come into existence in India also. But I do not believe that we should start a witch hunt of the big business just because they happen to be big. If Birlas are not in the field, if Tatas are not in the field, if Sahu Jains are not in the field, their absence is going to be made up by somebody else who will come forward, apply for licences and build up new industries. Unfortunately, economic power has been concentrated into these three Houses. And it speaks much for the inefficiency of the Income-tax Department that so much money has been allowed to accumulate in the hands of Birlas. I am told that Mr. Birla himself does not pay any income-tax at all. How one House could have amassed such a large fortune speaks for the vigilance of our Income-tax Department. But then the remedy should be to see that the Income-tax Department is brightened up and collections are made more vigorously. We should not start on a witch-hunt of big business just because they happen to be big, but try to see that the licences are spread on a under scale

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because what is going to happen is, if the licences are not spread over on a wide scale, the smaller entrepreneurs are not going to come forward. They do not have that managerial and entrepreneurial ability which Dr. Hazari says in his book "The Corporate Private Sector' the big business houses have. I therefore feel that we should maintain a sense of balance. 1 feel that the licensing system has led to many abuses and has perhaps 'ed to the creation of many private fortunes of Government servants. Reference has been made in the debate to some ICS officers being engaged by the House of Birlas. And my hon. friend, Mr. Tariff. mentioned, I believe, an Income-tax officer being taken up by the House of Birlas. 1 do not know whether I am right in quoting him been listening to so because I had many speeches in the debate. But it is true that many of our officials are in touch with close these big business houses and in spite of a Vigilance Cell in the Ministry of Home Affairs, a large number of Government servants, after retirement, migrate to these big business houses and strengthen their managerial ability by the inside knowledge of what goes on in the Government. Madam, I do not know how we can prevent Government private servants from seeking employment after retirement. After all, the pensions that we give to Govern-mtnt servants are so meagre and the real value has been so much eroded by the rising cost of living that a Government servant also has got to live. But whether he should go to the House of Birlas i_s a different matter. Personally any official who has bad commercial dealings should not be permitted to have employment

in any commercial house after retirement. He can work in a college, ho can work in a charitable institution.

श्री राज नारायण : एक मंत्री का बेटा।

SHRI A. D. MANI: He beck Minister. He can become a M of the Rajya Sabha. But he car

THE DEPUTY CHAIRMA He will not get any pension.

SHRI A. D. MANI; But B Rs. 400 plus facilities plus le has allway travel and all that. It works out at Rs 900.

Madam, I feel that the Home lit. istry should scrutinise the records¹"¹" all those persons who have sou, 0* employment in the private secto. after retirement. It is not with a view to seeing that they are landed in jail but to study the trends among Government Officials so that we can evolve procedures which can prevent administrative talents misusing the position that they enjoyed In Government by entering into business houses.

Madam, I want to make an observation about the recommendation made by Dr. Hazari that certain industries should not be given more than one licence if they reach a certain stage. I do not know whether that would b_{e} tenable in law if it is challenged before the Supreme Court I hope they would win the suit because after the recent amendment of the Constitution, the Seventeenth Amendment, Fundamental Rights are very important. It is not fair to limit the fundamental right of any person by saying that not more than so many applications should be granted to a concern because of the concentration of economic power.

Madam, I would also like to refer to the question of monopoly to which a reference has been made in the debate bymany speakers. The idea of monopoly differs from country to country. In the United States a company having a capital of \$600,000 is regarded a small business. It means a company worth about Rs. 80 lakhs in the United States is considered a small business. Whereas In

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e are accustomed to say that India w n having more Rs. 5-6 lakhs a concei to big business. Therefore, belongs it is not possible for our Madam, to industrialise itself unless country ma its ideas of monopolies. I it reviseike to mention to this House would lilegard to the paper industry, that in rj had experience of a large we have! of persons applying for number land not pursuing the project licences / they did not have the capital because/up a good paper plant in the to puftry. The Minister of Industries counld admit that he has had to in-wou] many industrialists to take up dufle paper industry. But unfortunately, they have not been able to find the capital for this purpose. Therefore, since iron, steel and fertilisers are the main needs of the country, it is impossible to avoid big business. I am sorry to say that in spite of the widespread disapproval on this side of this House we cannot avoid concentration of wealth In some measure. It should not hecome а dangerous measure.

Madam, I agree to the setting up of the Committee which is going to be established.

श्री दीलभद्र याजी (बिहार) : मॉन-नीया डिप्टी चयरमेंन, महोदया, कल से हजारी रिपोर्ट पर बहस हो रही है और बहस के दमियान यह पता चल गया कि इस हाउस में जो सदस्यगण हैं उनका क्या ख्याल, उनका क्या द्रष्टिकोण हैं और वह क्या हैं, उनका ग्रसली स्वरूप चाहे वह इधर के बैठने वाले हों या उघर के बैठने वाले हों पता चल गया। कम से कम इसके लिये में साथी चन्द्र शेखर जी और भागव जी को धन्यावाद करता हं कि उन्होने इसका मौका दिया और अपनी पार्टी को भी धन्यावाद करता हं और इसलिये करता हुं कि वह लोग जो कि साह सर्विस पार्टी के सदस्य हैं, श्री राजनारायण, जिसको कि एस॰ एस॰ पी॰ कहा जाता है, उन्होने ग्रो० बी० ई० ग्राईरली झाफ दि विड़ला इम्पायर काग्रेस को कहा ।

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श्री राजनारायण : माननीय, ग्रान ए प्वाइंट ग्राफ ग्रार्डर, ग्रान ए प्वाइंट ग्राफ ग्रार्डर :

कई माननीय सदस्य : अपनी सीट पर बैठिये, वहां से बोलिये ।

श्वी राजनारायण : इस हाउस में यह प्रथा चला दी गई है इसलिये यहां से बोला । आप कहे तो मैं जा सकता हूं, आपने उनको एलाग्रो किया था इसलिये मैं यहां खड़ा हुआ । मैं अपनी जगह पर आ सकता हूं । मैं तो कायदा का पालन कराने के लिये गया था ताकि हम सब उसका पालन करें ।

मेरा निवेदन यह है कि क्या सदन का कोई सदस्य किसी पार्टी के नाम को डिसटार्ट कर सकता है ग्रीर ग्रगर संयुक्त सोसलिस्ट पार्टी के नाम को श्री ग्रीलभद्र जी ग्रपने शील को भंग कर के डिसटार्ट करते हैं तो मैं कहूंगा कि कांग्रेस पार्टी का मतलब है करप्ट पार्टी, कांग्रेस पार्टी का मतलब बिड़ला पार्टी ग्रीर शीलभद्रयाजी ग्रपने शील को भंग कराने वाले व्यक्ति।

श्वी शीलभद्र याजी : मैंने इसलिये कहा कि उस रोज जब बहस हो रही थी तब इस सदन में श्वी राजनारायण जी ने कांग्रेस को ग्रो० बी० ई० कहा था जो ग्रसलियत में ठीक नहीं।

THE DEPUTY CHAIRMAN: Mr. Yajee, you have got very limited time.

श्री शीलभद्र याखी : लेकिन हां, उस बात को कहना है, सफाई देनो है श्रौर वह यह है कि उन्होने हमारे कांग्रेस का नाम रखा ग्रो० बी० ई०, ग्रार्डरली ग्राफ बिरला इम्पायर।

भी राजनारायण : है ही ।

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श्री शीलभद्र याथी : तो हमने जवाब दिया कि एस० एस० पी० यानी साहू र्सावस पार्टी । ध्यों जवाब दिया, इसलिये कि वीवियन

श्री शीलभद्र याजी

बोस कमिशन की रिपोर्ट पर जब बहस हो रही थी तो 750 एम0 पीज0 हैं लेकिन उनमें से एक सदस्य भी रोने पीटने वाला साह जैन को नहीं मिला ओर लोहिया साहब को एक लाख रुपया लेना था वह ले कर साइन करवा कर लोक सभा को अर्जी दी ।

श्री राजनारायण : झुठ है।

श्वी शीलभड़ याजी : मैं कहता हं कि साह सविस पार्टी के सदस्य ने रुपये लेकर अर्जी पर हस्ताक्षर किया ।

श्वी राजनारायण : गोलमद याजो झुठ बोल रहे हैं।

श्री शीलभद्र याजी : मैं एकदम सही सही बोल रहा हूं। आप बैठ जाइये, मझे 10 मिनट में सब कहना है।

श्वी राजनारायण : साह जैन का कोई विरोध करता है तो राजनारायण ही करतां है जब कि कांग्रेस में ऐसे लोग हैं...

श्री शीलभद्र याजी : मैं कहता हं यह संयुक्त समाजवादी पार्टी साह सविस पार्टी है।

श्वी राजनारायण : माननीया, उतर प्रदेश के मख्य मंत्री श्री सम्पर्णतन्द का जो लंडका था उस लड़के को एक हजार रुपया साह जैन ने दिया। यह गलतबयानी करते हैं ग्रोर कहते हैं कि कांग्रेस के सदस्य हैं। तमाम साह जैन के पैसे पर पल रहे हैं।

श्री शीलभद्र याजी : जरा सुनिये माई, मैं इसलिये कह रहा था कि हमारी पार्टी को कहा गया। हम ग्राठ सदस्य जो कांग्रेन पार्टी के हैं उन्होंने ही यह बताने के लिये कि विडला में क्या पीप मवाद भरा हुमा है इतका मोजन दिया, यह हमने दिया और उनकी यह हिमाकत हो कि वह ऐसा कहें कि ग्रो0 बी0 ई01. जो बिडल के खिलाफ में हैं, जो उसकी खरावी है

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उसको बताने के लिये हम झाठ व सदस्यों ने मोशन दिया और उन्नांग्रेस के कोई साहू सविस पार्टी का ग्रादम नके बाद ग्रो0 बी0 ई0 कहे तो हमने उन्ही हमको जवाब दिया। वोवियन वास वाको ठीक वक्त में क्या क्या बात हुई क्रोर मिशन के क्या बात होती हैं, वहां से क्यभी क्या वा क्या इन्सपिरेशन मिलता है . . .

श्री राजनारायण : साह जैन कं। बिड़ला को भो, अपने को भी खा जॉने को तै भो, यार हे ।

आ को लभड़ याजी: मैं यह कह रहा ह कि ग्राज जो सहो स्वरूप, ग्राज जो नक्शा देखने को मिल रहा है उससे पता चल गया कि कितने नामधारी सोशलिस्ट हैं, गाली तो हमें बकते हैं लेकिन सही मानों में पंजोवाद को मानते हैं। जो हमारे साथी भूवेश गप्ता जो हैं ग्रौर साथो राजना रायण जो हैं, मैं उनको भी साथो कहता हं, वह सोशंलिज्म को बोलते तो हैं, हो सकता है कि इनके लोडर पबभ्रष्ट हो गये हैं लेकिन यह घच्छे चादमो हैं, इतलिये मैं इनको कहता हं कि आप वोवियन बोस कमिशन के टाइा का जो कमिशन चाहते हैं वह ठोक नहीं, उस पर 36 लाख रुपया गवनं मेंट ग्राफ इंडिया का खर्च हया . . .

श्रीराजनारायण: मैं तो हाउस की कमेटो को बात कहता है।

श्री झीलभद्र याजी : उसको छः वर्व लगे लेकिन नतीजा क्या निकला । जैसे ही वोवियन बोस कमिशन को रिपोर्ट हई वैसे हो यदि मिनिस्टर ने एक्शन लेना चाहा तो उधर बैठने वाले लाख 50 हजार घपय ले कर के श्री टो०टो० इल्गमाचारों का विरोध करना शरू कर दिया। तो एता खतरा मुझको है ग्रोर में आगाह किये देता हं कि विवियन बोस कमिशन के टाइप के कनिशन के फेर में मत पडिये। आपको जो नीति ह उस पर चलिये । हम जमाजवाद को बात करते हैं, हमने बिडला की कट खालोचना को है, हमने

शाल्त असाद को ग्रालोचना की है, क्योंकि प्जीबाद तो बड़ी गली चोज है, बरी चीज है। और जब तक इस देश में पंजीवाद रहेगा हनारो खेरकार के कुछ लोगों का अप्ट करेगा, कर्मचारिय, को भ्रष्ट करेगा, प्रशासन को भ्रब्ट करेगा, सब को करेगा । इसका कारण यह है कि भ्रष्टाचार की जो जननी है वह यह पूंजीवाद है। यह जब तक हिन्दूस्तान में रहेगा और वह जो सरकार को गंगा जमता की मौति जिसको सिवस्ड इकानामी कहते हैं बलं रही है, वही सारी खराफात की जड़े हैं,। हजारों हजारे रिपोर्ट और विवियन बोस कमेटी की रिपोर्ट बनती रहेंगी लेकिन उसके रहते वह अध्टाचार खत्म होने वाला नहीं है। यदि सचमच हमारी सरकार समाजवाद के रास्ते पर चलना चाहती है तो दूसरा रास्ता अपनाना होगा । हमारे कुछ साथियों ने कहा, बिड़ला ने यह किया वह किया, झाजाबी को लड़ाई का हवाला किया है। समी जगह जब आजादी की लडाई होती है तो पंजीपति लोग भदद कर सकते हैं, ग्रीर सब मदद करते हैं। लेकिन बिडला जो ग्रीर हालसिया जो इसलिये करते थे कि लंका गायर का कपडा नहीं ग्रायेगा तो हमारा कपडा बिकेगा इग्रर भी दान करते थे उभर भी दान करते थे, वार फन्ट में भी चंदा देते थे । यह कोई देशभक्ति नहीं है । बिडला जो का गणगान हथा, डालमिया जो का गुणगान हुआ। तो प्ंजीवतियों ने इधर कुछ चटाया वहां कुछ चटाया और अपना काम चलाया, इसलिये नहीं दिया कि देशमक्ति थी। पंजोवाद को खत्म करने को जिस रफ्तार से सरकार चल रही है उसको मैं मानता हं बहत सुस्त है, लेकिन सही मानो में यही सरकार समाजवाद लायेगो । सही मानों में सोजलिश्ट ग्राप विरोधी दल के लोग नहीं हैं इसलिये कहते हैं कि सरकार ने अभो तक 20 वर्ष में सोजलिज्म क्यों नहीं किया । लेकिन सरकार चलती कैंसे है कछवा गति से। हमारी सरकार विख्वास करती है 'स्लो एन्ड स्टडी विन्स द रेस' में। जावा जादम के जमाने की जो यह कहावत थी वह आज एक सलत

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नोति है। ग्राज जरूरत इस बात की है कि हम अपनी सरकार को कोसें कि हमारी सरकार की नीति की वजह से, चाहे विडला के प्रति हो, किसी के लिये हो, उनकी पालिसी की वजह से मोनोपोलिस्ट लोग बढ भी रहे हैं। पंजोबाद वढ रहा है, ठीक है. आंकड़ा देख लें। हमारे सुरेण देसाई बहत बड़े सोशलिस्ट है, पहले सोशलिस्ट थे, उन्होंने दिखला कर साबित करने की कोणिण की कि पब्लिक सेक्टर में यह हो रहा है वह हो रहा है मालूम पड़ता था बिड़लाणाही घट रही हैं, जैनशाही घट रही है। सब लोग कन्फ्यज्ड हैं, हमारे साथी जो बैठे हैं चन्द्रजेखर जी वे भी कन्फ्युज्ड हो गये । इस मायावी पंजीवाद का हाथ सब को करप्ट करता हैं. हमको भी करता है, सब को करता है । जब भी कोई बात हो गई विवियन बोस का हवाला दे दिया जाता है। सही बात की मौजुदा नीति, जो मिक्सड इकानामी की नीति है, जो त्रो कैपिटलिस्ट नीति है, इस नीति को परिात्याग करना पड़गा ग्रौर इस नीति का जब तक परित्याग नहीं होगा, इस तरह की हजारे कमेटी रिपोर्ट होती रहे उनसे कोई नतीजा निकलने वाला नहीं है। ग्रसली ग्रीर मूल चीज यह है इसके लिये में साथी चन्द्र शेखर जी को और भागव जी को और अपने आप को धन्यवाद देता हूं, आपको नहीं देता हं कि ग्रापने मौका दिया, हां ग्रापको भी बोलने का, गबार निकालने का मौका मिला, सरकार के ऊपर गुवार निकालने का मौका मिला और सही मानी में जो हमारे डवलप्मेंग्ट मिनिस्टर हैं इन्डस्टी वे एक समाजवादी हैं ग्रौर हम सब लोग हैं लेकिन ग्राज उसके लिये जरूरत इस बात की है कि यह सब जो परानो नीति है उसको छोड ग्रन्थथा कभी करण्णन बंद नहीं होगा. किसी भी गवर्नमेन्ट से यह नहीं हो सकता है जब तक सारे प<u>ं</u>जीवाद पर कुठाराघात नहीं होगा। एक विडला नहीं कितने बिड़ला हैं हिन्दुस्तान में। तो जब तक इस पंजीवाद को जड़ से नहीं काटा जायेगा

[श्री भीलभद्र याजी]

तब तक न भ्रष्टाचार बंद होगा, न समाजवाद that a left-wing कांग्रेस भी कहती है लेकिन उस नीति की Congress Member of Parliament^ दूसरी बात का है और वह खतरा है कि जो some आप अपोजीशन में बैठे हैं आप भी नहीं बैठने यायेंगे, हम भी नहीं बैठने पायेंगे, दूसरी जगह होगा। जनता जनादन से रिएक्शन होगा। ग्रा गए थे। तो राइट रिएक्शन बढेगा । गलती से कम्युनिस्ट, सोसलिस्ट, बना, सब आइडियालाजी को आपने ताक में रख हिन्द्स्तान में नम्ता बन सकता है इस लिये सब लोग, सांशलिज्म पसन्द जो लोग है, खासकर कांग्रस सरकार उनकी जो मिक्सड इकानामी की नीति है, जब तक शाही बढेगी, कान्सन्देशन आफ वेल्य चलेगा, साह जैन शाही चलेगी, सब शाही चलेगी। जनता की गरीबी नहीं जायेगी, बेकारी नहीं जायेगी और असंतोष होगा और हिन्दुस्तान का इससे नकसान होगा । इसलिये हमारी सरकार को चेतावनी है कि इस बहस से उनको सबक लेन चाहिये ।

SHRI ARJUN ARORA: Madam Chairman, the Planning Deputy Commission has done well in appointing Dr. Hazari to produce this re-

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port. Such an enquiry wjas long overdue. I must mention ? in this House Such an weekly of Delhi, होगा । यदि समाजवाद नहीं होगा तो Mainstream was the, first to publish parts of ठीक है, हमारे चिनाई साहब मानते हैं कि this report/ and it was the publication of extr4cts from this report in the Mainstream 100 बिडला है हिन्दस्तान में, लेकिन उन which created conditions in which the report बिङ्लाओं से काम नहीं चलेगा। सरकार had to be laid on the iTable of the House. I, of क नेता कहते हैं, पालियामेंट भी कहती है, responding to this suggestion of the Mr रफतार को तेज करना पड़ेगा म्रोर जब तेज Chandra Shekhar, that the report bo laid on the Table of the House. The report has made करेंगे तभी लांछन भी नहीं सुनना पड़ेगा I many things s eo clear that this sort of लेकिन आप जल्दी भी करेंगे तो भी लाछन mistake can-' not be repeated In the future. मुनने पड़ेंगे और लांछन मुनते नुनते हम a_s far as licensing is concerned, no new इतने वाटरप्रफ हो गये कि उसमें घवडाने empires will come into being. In this respect, की बात नहीं है । लेकिन सही मानी में this report is a historical document in spite का बात नहा है । लाकन सहा माना म of certain minor inaccuracies and minor समाजवाद लाने की दिशा में, आपको खतरा and insignificant contradictions which Members have chosen to magnify.

Licensing is one of the most crucial आपकी जगह होगी और दूसरी जगह जल instruments of regulation of industries which was evolved after the Industrial Policy Resolution of 1956-Licensing was meant to आपने देखा गाय के नाम पर 8 लाख आदमी serve a social purpose in accordance with the Industrial Policy Resolution. The Hazari Report indicates serious fault in the manner जनसंघ in which licensing wa§ done. It has 'made it एस॰ एस॰ पी॰ सब मिलकर चू चू का मुरब्बा obvious that the procedure which was adopted wat such that it led to the defeat of the main objective and the social purpose कर जहन्तम में जाने का रास्ता लिया वह which the licensing was supposed to serve has not been served. As a matter of fact, something contrary to that social purpose has developed. The report has made it obvious that the Birlas have expanded beyond proportion. Other monopolies have also grown while the economy of the country has उसका परित्याग नहीं होगा तब तक बिड़ना ben stagnant and the standard of living of the people has not improved. In this connection, it is pertinent to refer to the Preamble of the Constitution and certain Directive Principles which led to the acceptance of the socialist pattern 0/ society by the Parliament in 1954.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI

KHAN) in the Chair.] The j report has pointed out that not tfcnly the Industrial Re-solutilon has been violated and Policy ignored byj those responsible for licensing, but taie Directive Principles of the Constitution, and the Resolution re-gardirjig the socialistic pattern of societfr, accepted by Parliament in 1954,, have also been ignored. The personal growth of the Birlas, and the growth of their industrial empire isj'not the enrichment of the country. Tfhe advocates of the Birlas empire, s» omo oi whom could be compared to the devil's advocate, yesterday and today tried to argue that Birlas have done wonderg which have led to the enrichment of the country. In this connection, the most significant was the speech of Mr. Babubhai Chinai who, unfortunately, happens to be a member of my party. The speech was a brazen-faced, if not unashamed, admission of the profit motive.

SHRI BABUBHAI M CHINAI: Russia has also accepted prolt motive.

SHRI ARJUN ARORA: It was th© brazenfaced acceptance of the principles of capitalist growth which reacted on the people. Mr. Babubai Chinai and others of his way of thinking should know that this country and the Parliament have rejected those policies which he advocates. He should go back to 1954, to the 1954 Resolution of the Parliament of India, which Mr. Babubhai Chinai of the Federation of Indian Chambers of Commerce and Industry, and many of his type have not been able to get reversed.

SHRI BABUBHAI M. CHINAI: I , have been in parliament since 1957 and I know

SHRI ARJUN ARORA * * * *

SHRI BABUBHAI M. CHINAI: Sir, I take strong objection to such remarks.

****Expunged as ordered by the Chair.

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Arju» Arora, you should not be personal in making remarks.

(Interruptions.)

SHRI ARJUN ARORA: I am not yielding to interruptions.

SHRI P. N. SAPRU: He will have to withdraw it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Sapru, yom please sit down.

SHRI P. N. SAPRU: The word* "in an unscrupulous manner" should be withdrawn.

(Interruptions.)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think the word 'unscrupulous' is unparliamentary.

SHRI BHUPESH GUPTA; No, no.

SHRI NIREN GHOSH: No.

SHRI RAJNARAIN: No.

SHRI P. K. KUMARAN (Andhra Pradesh): No.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order; please sit down.

SHRI BHUPESH GUPTA: "Why did you say so, Sir? We would like to understand from you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Dr. Sapru, please sit down. If you allow me, I shall say a few words. Mr. Bhupesh Gupta, please sit down. My own view is that it was said with -e-ference to a Member of this House. In that connection I consider the word 'unscrupulous' unparliamentary.

SHRI ARJUN ARORA: No, no.

SHRI BABUBHAI M. CHINAI: On a point of order, Sir. The hon. Member, while making his observations, said something about me, that I have made money...

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SHRI ARJUN ARORA: No, no.

SHRI BABUBHAI M. CHINAI: The record will show what he actually said. I object to his remarks against me, Sir.

SHRI CHANDRA SHEKHAR: May I make a submission, Sir? If I have heard correctly, Mr. Arjun Arora said Mr. Babubhai Chinai * * * * If Mr. Arjun Arora has said that Mr. Babubhai Chinai has earned money by unscrupulous means, it is unparliamentary, but if Mr. Arjun Arora says that he knows nothing but the way to earn money unscrupulously, it is not unparliamentary, because I assert that the capitalist way of earning money is ah unscrupulous way, and a member who knows that way knows nothing but the way to earn money by unscrupulous means.

SHRIMATI YASHODA REDDY: Mr. Vice-Chairman, apart Sir, frdtn . . .

राजनाख्यणः श्रीमत्, मेरा एक શ્રી प्वाइंट ग्राफ आइंर है मैं ग्राप से के साय अर्ज करना चाहता ਸ਼ਟਰ हं ग्रीर सभी संसदीय परम्परा की जानकारी के साथ कहना चाहता हं कि कोई भी सम्मानित सदस्य इस सदन का यह कहने का कतई हक रखता है और यह संसदीय प्रणाली के अनु-सार है कि कोई भी सदस्य अन्चित तरीके से, असाध्य तरीके सेधन कमाता है। ऐसा कहने में कोई गलती नहीं है, कोई असंसदीय बात नहीं है, अनपॉलियामेंटरी भी नहीं है। श्री अर्जुन अरोड़ा ने बिलकूल सही बात कही है और उन्हें बोलने दिया जाना चाहिये। श्री बाब्भाई चिनाई ने जो प्वाइंट आफ आर्डर उठाया है वह बिलकूल निराधार है, बेसलैस है, उसे आप कतई स्वीकृति न दें।

SHRIMATI YASHODA REDDY: Mr. Vice-Chairman, Sir, apart from the point of order raised, and Its ultimate outcome, may I say this? Mr. Arjun Aror, or any Member of

•Expunged as ordered by the Chair.

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this House is entitled to have his or her own way of thinking but, either directly or by implication, if any Member of Parliament is suggested to have done something unscrupulous, or if any one gives the impression, the appearance that somesome hon. Member is doing thing unscrupulous, you know by your experience in the past, Siz, . . .

SHRI ARJUN ARORA: Sir. SHRIMATI YASHODA RECEDY:

Let me finish.

VICE-CHAIRMAN (SH BI THE AKBAR ALI KHAN): She has not finished.

SHRIMATI YASHODA REDDY: I have nothing against you, Mr. Arjun Arora. Sir, what I am saying is on grounds of ordinary decency. Rules and procedures apart-he may or may not agree with me-it has been the convention of the House, 'oh grounds of ordinary decency, that you cannot name a particular Member and say such things against him, and I think the remark made by Mr. Arjun Arora should be withdrawn.

SHRI ARJUN ARORA; I should also be heard on the point of order.

SHRI M. N. KAUL (Nominated): May I suggest that when you have declared this expression unparliamentary, It may be withdrawn by the hon. Member?

SHRI BHUPESH GUPTA: No, no.

SHRIMATI YASHODA REDDY: You must give your ruling on this.

SHRI ARJUN ARORA: The record will show.

SHRIMATI YASHODA REDDY: Let the record be read.

SHRI ARJUN ARORA: It may be read after I have made my submissions to you, Sir. The lady is getting very impatient. I have only said that Mr. Babubhai Chinai knows the unscrupulous way of making money. I have not said that he has made money unscrupulously; I do not

[Shri Arjun Arora]

know if he has made money that way. Anyway, Sir, the record may be consulted

SHRI BHUPESH GUPTA: The records and there and you can easily verify what exactly Mr. Arjun Arora said. He has repeated it again, I mean what he said and now we have to believe hin a because the words fell from his lips. I submit that it is not unparliam entary. He only said that Mr. Babu' ohai Chinai knows the unscrupulous ways of the big business houses. (Inte grouptions.) Just one minute.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have heard you.

SHRI BHUPESH GUPTA: No, you have not. If you see the Monopolist) Commission's Report you will find there that they have mentioned these 75 families and among them Shri ba-bubhai Chinai's name is mentioned, I take it. They refer to so many crores of paidup capital and the number of companies and their assets. Therefore, the Monopolies Commission has made certain observations which point to the fact that the honourable members of these 75 families are very well conversant with the unscrupulous ways of how the big business houses are built up. And since Shri Chinai belongs to that holy crowd, therefore Shri Arjun Arora was entitled in the course of the debate to remind Mr. Chinai that he knew the unscruplous ways. What was wrong in it?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I will further study the records and then come to my decision.

SHRI BABUBHAI M. CHAINAI: No, no, Sir.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You may sit down.

AN HON. MEMBER: Obey the Chair.

SHRI P. N. SAPRU: With due respect to the House, hon. Members

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should not abuse each Other and whether any Member is justified in describing a respected Member of thi* House as a person who knows the art of making unscrupulous money is a question on which you should give your decision.

SHRI ARJUN ARORA: Can Shri P. N. Sapru, an old Member of this House, challenge your ruling, Sir': You have said that you will give youi-ruling after studying the record. Can he challenge it?

SHRI RAJNARAIN: On a point of order, Str. ग्रापकी रूलिंग के बाद अभी सदन की कोई कार्यवाही झागे नहीं चली है, इसलिये और प्वाइंट आफ आईर उठ नहीं सकता हैं। (Interruption:) आपकी रूलिंग के बाद सदन की कोई कार्यवाही आगे नहीं बढी है, इसलिये मेरा प्वाइंट ग्राफ आर्डर है कि आप इस मौके पर किसो को कोई प्वाइंट काफ झाडेंर उठाने का मौका नहीं दे सकते हैं। यह आपकी कैंपेसिटी के वियांड है। आप अर्जन अरोडा जी को बोलने दीजिये। ग्रगर उनके बोलने में कोई ग्रडचन ग्रायेगी तब प्वाइंट जाफ आईर उठाया जा सकता है, बट नाट ऐट दिस स्टेज । यह झापकी कैंपे-सिटी के वियांड है कि आप किसी को प्वाइंट ग्राफ ग्राई र रेज करने का मौका दें। में ग्रापकी इस पावर को चैलेंज करता हं।

SHRI C. D. PANDE: Has he given his ruling?

SHRI RAJNARAIN: Yes, he has given his ruling.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): If only you will listen to me. When I heard this expression, the impression that I had was that it was a personal reference to Shri Babubhai Chinai and that is why I said that I considered the word "unscrupulous" unparliamentary. But now when the other Members drew

[The Vice-chairman]

any attention and wanted me to consider and a different interpretation of what Mr. Arju Arora had said came for discussion, I gave further consideration and I said that I would look into the records and come to my own conclusion. I have not said anythig against it. My first impression, *i* here-fore, continues, unless I look into the matter and change my decision.

SHRI C. D. PANDE: That stands.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Arjun Arora.

SHRI RAJNARAIN: In clarification of your ruling, Sir, अगर मैं यह कहूं कि बाबूभाई जिनाई या अन्य दूसरे पूंजीपति जिन्होंने करोड़ों करोड़ की सम्पत्ति जाम कर रखी है, उन्होंने पापपूर्ण तरीके से धन कमाया है क्योंकि वैसे किसी के पास इतना धन हो ही नहीं सकता हैं, अगर वह ठीक तरीके से कमाये, तो क्या ग्राप इसको ज्रन-पार्सियामेंटरी करेंगे ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): If it is your conviction, it is a different matter. Yes. Mr. Sinha.

श्वी राजनारायण : हां, मैं यह कहता इं कि सब पूंजीपतियों ने पाप के तरीके से धन कमाया है।

SHRI BABUBHAI M. CHINAI: Have I understood you correctly, Sir,...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have called Mr. Sinha.

SHRI B. K. P. SINHA: Mr. Vice-Chairman, after this long discussion I would not have liked to intervene. But then the issue is a very important one. The issue is how should Parliament conduct its°lf or how hon. Members should conduct themselves. You have rightly said, Sir, that you will look into tha record. I am not bothered about that one word "unscrupulous". The statemont has to be read

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as a whole and even if you omit that word "unscrupulous" the statement is objectionable in my opiniori . . .

SEVERAL HON. MEMBERS: No,

SH^{TC} K. P. SINHA: . . . because a general impression is created by this that one of the hon. Members of this House knows nothing, is housy with nothing except with the making of money which, in my opinion, is an unjustified aspersion on a M ember. And Mr. Vice-Chairman, looking into the question from another and y practical point of view . . .

THE VICE-CHAIRMAN (SHRi AKBAR ALI KHAN): That is enough.

SHRI B. K. P. SINHA: I am just finishing, Sir. From a practical point of view, if such a thing is permitted then this House will almost cease to be * dignified forum in which the affairs of the country are conducted and controlled.

AN HON. MEMBER: Yes, yes, that will do.

SHRI B. K P. SINHA: It is for iht Chairman to call me to order and not for you. You are not sitting in the Chair.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Sinha . . .

SHRI B. K. P. SINHA: Again I object. When I am speaking I do not want to be lectured to by Member* who have been here only for two years or so. I do not want to be lectured to by them. I have been in this House from the very beginning and I have had some experience of political life outside Parliament also and if such men start lecturing to me I cannot tolerate it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That will do.

SHRI B. K. P. SINHA: Coming now to my point, Mr. Vice-Chairman. if Members start casting aspersions on each other, then this House will lose its dignity and its effectiveness.

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Nobodyj should cast aspersions on other Members.

SHRI BABUBHAI M. CHINAI: Mr. Vice-Ch airman, Sir, . . .

THE VICE-CHAIRMAN (SHRI AKBARI ALI KHAN): No, no. please sit dowA.

SHRj£ BABUBHAI M. CHINAI: I am th£e man who has been hurt most jf* Sir. I would like to know, whf -ii you that you will looA said into the records, do I ur .derstand that suppose after looking /mto the record you come to the conclusion that the word that the hon. Member used was a wrong one and not parliamentary, then you will remove that word and that you will give your ruling tomorrow?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I will You please sit down.

SHRI BABUBHAI M. CHINAI: Thank you.

SHRI NIREN GHOSH: How will you come to that conclusion. He can repudiate the allegation. He can deny it, but you cannot expunge it. It would he very wrong.

श्री राजनारायण : श्रीमन्, मेरा एक निवेदन है कि ग्रगर ग्राप एक्सपंज करने का फैसला करें तो सदन के सामने करें।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have heard you.

SHRI NIREN GHOSH: But you have given a promise. Why do you give a promise? This is a serious matter.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You please sit down. Yes, Mr. Aijun Arora.

KUMARI MANIBEN VALLABH-BHAI PATEL: I want to say one word, please. आपने कहा कि देखुगा और कल रूलिंग दूँगा । कल आप कैसे इसको रिमूव करेंगे । आज यह सब अखवार में आ जायेगा तो कल रिमव करने से फायदा क्या है ।

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Arjun Arora.

SHRI M. N. KAUL: Sir, the point raised by the lady Member, Kumari Maniben Patel, is a very valid one. It should be considered now. Normally when an expression is declared to be unparliamentary, then the press is not entitled to publish it. When you have given the decision, then the matter will not be published (Inter-

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have got th* record with me and I

SHRI BHUPESH GUPTA: Sir, I hope we will not bg faced with a situation when from the quarters of the Chair we will have the experience of blowing hot and cold. You had said you would look into it and then you go to give a ruling. (*Interruptions.*) Everything that has been uttered will be there. Nothing is to be expunged.

SHRI BABUBHAI M. CHINAI: Th* Chair has said....

SHRI BHUPESH GUPTA: What you have said will also go in. Everything that has been uttered shall be reported tomorrow in the Press if th* Press likes it. The freedom of th* Press should not be interfered with.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You sit down now.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, kindiy listen.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have heard you.

SHRI BHUPESH GUPTA: Eow can you hear me even before I hay* spoken? The position i_s this. In a comparable situation, as vou know, both the things, the utterance as well as the objection, go into the Press and the next day if you sav something on th's that will also be reported by the Press because today we have got two

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sets of statements. Mr. Arjun Arora had been accused of saying something which he himself says he had not said. Is it not a more reliable proof than what you and I may want? Therefore the Press would be entitled to report whatever he has said and if you think tomorrow after examination that what is recorded is at variance with what he has said even so the question remains whether it is unparliamentary. To mention the word 'unscrupulous' in connection with the big business is a lot of courtesy shown to the big business according to me.

की राजनारायण : श्रीमन, एक प्वाइंट बड़ा इम्पारटेंट है जिसकी ग्रोर भूपेश गप्त ने इशारा किया है, ग्राप समझे या नहीं मैं नहीं जानता । मैं इस रिपोर्ट को सही नहीं मान्या। जो ग्रायका लेखक है, शार्टहेन्ड का बह यह लिखकर दे कि नहीं अर्जन अरोडा ने यह कहा था तो मैं उसको सही नहीं मान सकता । यह मान्य संसदीय परम्परा है कि जब अर्जन अरोडा कहते हैं कि मैंने यह कहा था तो ग्रर्जन ग्ररोडा के स्टेटमेंट को सही माना जायेगा ग्रौर एक रिपोर्टर के स्टेटमेंट को में सही मानने के लिये तैया र नहीं हं, अगर आपसे अन्रोध करता हं कि आप इस वक्त कोई रूलिंग नहीं दे सकते इसका मतलब यह हो जायेगा कि किसी रिपोंटर ने कुछ भी अनाप-जनाप रिपोर्ट कर दिया उसको आप ज्यादा ग्रहमियत दे रहे हो बनिस्बत एक सदस्य के एक्सप्लेनेशन, स्पष्टीकरण सुनने के बाद भी । यह सदन के एक सदस्य के सम्मान का प्रश्न है, सदन का प्रश्न है। इसलिये सदन का कोई सदस्य जब यह कह दे कि हमने यह नहीं कहा, यह कहातो उसी को माना जाता है संसदीय प्रथा में । हम समझते हैं कि ग्रगर आप सेके-टरी से पूछेंगे तो अनेक एग्जाम्पिल दे सकते हैं इस बात की ।

SHRI HAYATULLA ANSARI (Uttar Pradesh): I want to bring to your notice a certain shade of meaning in the sentence which Mn Arjun Arora has said. If I say "Yoiu. know nothing but the ways of crimfe" to a. criminal lawyer I do not thinit it will be something bad. Or if I say the same thing to a detective "Yo a know nothing but the ways of crin: e" I do not think it will be wrong. So you have to take into considerate in this shade of meaning before you jfcive the ruling.

SHRI BHUPESH GUPTA: iYagree with him. It is a very reasonable approach he has made.

SHRI M. N. KAUL: What is $\$ be decision on the Press report in it? $\$

SHRI ARJUN ARORA: Sir, I have to make one submission with your permission. I did not say that Mr. Babubhai Chinai has made money in an unscrupulous way. I only said. that he knows the unscrupulous way Of making money (*Interruptions.*)

SHRI BABUBHAI M. CHINAI: Mr. Arjun Arora may be clever but that is another way of saying the same thing.

SHRI ARJUN ARORA: There is 'a difference between knowing a thing and practising it. I also know how to make money but I have made no money. I also know the unscrupulous way of making money but I have made no money in a scrupulous way or in an unscrupulous way. So when I said that ne knows * * * *I have cast no aspersion on him. I have only mentioned his knowledge of a particular method.

SHRI K. P. MALLIKARJUNUDU (Andhra Pradesh): May I draw the attention of the Chair to Rule 338, Sub-rule (vii) where it is said that a member while speaking shall not utter treasonable, seditious or defamatory words? Is this not defamation? Even if the interpretation of Mr. Arjun Arora is accepted it is defamation. It comes within the meaning of section 499 I.P.C. and. therefore it i_s unparliamentary.

*^**Expunged as ordered by the Chair.

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SHRI Z. A. AHMAD: What Mr. Arjun Arora has said is that Mr. Babubh ai Chinai has the knowledge of an a rt. Whether he has exercised that art or put that art into practice, he has not said. If Mr. Arjun Arora had said I that he knows this art and he prac tises this art, then it would have be en different and one could then say the it an aspersion has been cast. But to say that you know this art does r not mean that you practise this art. That is very clear.

شری اے - ایم : طارق : میں آپ کی وساط د سے انتہائی ادب اور نیازملدی سے ایلے بزرگ دوست ارجن اروزا سے یہ درخواست کرونکا کہ جو ان کا متصد نہیں تہا اور جو باہو بہائی چلئی نے سنا - ...

श्री म्नर्जुन म्ररोड़ा : यह उनकी गलती है।

شری اے - ایم - طارق : ورز دد ان اسکروپلس ۹۰ قکھنری میں یا پارلیامینٹری زبان میں انپارلیامینٹری نہیں ہے لیکن دونوں میبر اس ھاؤس کے بزرگ میبز ھیں اور اوجن اروزا عبر میں بھی زیادہ ھیں ، بزرگ ای کی بات ہے چوت لگی ہے ، دل کو تکلیف ھوئی ہے ...

श्री अर्जुन अरोड़ाः जगर हुई है तो गलत हुई है।

شری اے - ایم - طارق:...تو آپ یه کهیں که اس لفظ کو خارج کیا جائے کیوں که هم ایک گھنٹه کے تریب ضائع کر چکے هیں - ایک گیائٹه بہت قیمتی ہے - خاص کر جب کچھ سمبر چاہتے ہیں که نه هونے پائے ، هارس کا ٿائم خراب هو مهوى آپ سے درخواست هے . . . ميں ان کو ذاتى طور پر بھى جانتا هوں که يه کھيں که اس لفظ کو خارج کيا جائے - اس سے کوئى فرق نھيں پرتا -

† [श्री ए० एम० तारिकः मैं आपकी विसातत से इन्तहाई अदब और नियाजमन्दी से अपने बुजुर्ग दोस्त ग्रर्जुन अरोड़ा से यह दरख्वास्त करूंगा कि जो उनका मकसद नहीं था और जो बाबुभाई चिनाई ने सुना

श्रंत् **ग्रर्जुन ग्ररोड़**ाः यह उनकी गलती है।

श्री ए० एन० तारिक: वर्ड 'अनस्कूपुलस' डिक्शनरी में या पालियामेंटरी जवान में अनपालियामेंटरी नहीं है । लेकिन दोनों मेम्बर इस हाउस के बुजुर्ग मेम्बर हैं और यर्जुन अरोड़ा उम्र में भी ज्यादा हैं, बुजुग भी हैं । अगर बाबुभाई चिनाई को उनकी बात से चोट लगी है, दिल को तकलीफ हुई है . . .

श्री **श्रर्जुन श्ररोड़ा**ः ग्रगर हुई है तो गलत हुई है ।

श्री ए० एम० तारिक:...तो झाप यह कहें कि इस लफ्ज को खारिज किया जाये क्योंकि हम एक घंटा के करीब जाया कर चुके हैं। एक घंटा बहुत कीमती है खास कर जब कुछ मेम्बर चाहते हैं कि बहस न होने पाये, हाउस का टाइम खराब हो मेरी झापसे दरख्वास्त है—मैं उनको जाती तौर पर भी जानता हूं कि ये कहें कि इस लफ्ज को खारिज किया जाये, इससे कोई फर्क नहीं पड़ता ।]

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Arora, have you got anything to say about Mr. Tariq's request?

† [] Hindi transliteration.

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SHRI ARJUN ARORA: I have not heard what Mr. Tariq has said.

SHRI DAHYABHAI V. PATEL: Sir, I want to draw your attention to a point of order that I want to raise. I am not referring to the affair between Mr. Arjun Arora and Mr. Babu-bhai Chinai. But my friend, Mr. Bhupesh Gupta, just now said: "I have the experience of the Chair blowing hot and cold at - the same time" I object to this. It is derogatory to the dignity of the Chai, and would request you to check unis up. the whole House and he must be asked to Before I come to my speech, 1 rouguest withdraw it.

said that. The hon. Member does not know.

SHRI DAHYABHAI V. PATEL: You can ask for the record.

House. Dr. Z. A. Ahmed rose. SHRI BHUPESH GUPTA: I am a little VICE-CHAIRMAN THE more adept in the garn_e than Mr. Dahyabhai Patel. I would not say such a thing that is AKBAR ALI KHAN): Dr. Ahmad, he patently insulting to the Chair. I said, I hope has finished his speech. I have got two from the quarters of the Chair we would not more speakers" Have you finished your have the experience of blowing hot and co'd. speech?

Fortunately after your ruling I say that we SHRI ARJUN ARORA: I am on my did not have that experience. It is a tribute to legs. I have just started . . . you. (Interruptions).

SHRI C. D. PANDE: D₀ you take it as a tribute to be told that you are blowing hot and cold at the same time?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is another question. The Member also. first question is about what Mr. Arjun Arora said. I know tb.ere ara these two hon. Members of this House. One genuinely thinks that what and refi, sur fi at hear t, are are he has said is right.

The other thing is he has hurt and what he has said is not right. Therefore, in such circumstances when I have to see to the different statements of the two hon. Members of this House, it is my duty to examine the position. What I have got from the record is that Mr. Arjun. Arora used those words.

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SHRI ARJUN ARORA: No. no.

(SHRI VICE-CHAIRMAN THEAKBAR ALI KHAN); Please. I am glad Mr. Arjun Arora repudiates this. As he also repudiates it, I dir ect that if it is in the record, this should be expunged.

(Interruptions)

SHRI ARJUN ARORA: I such bruit, I you to consult the tape-record a 150. You before you give your ruling. and whatever ruling you give 3-25 Chairman of the house is acceptable to the House and I am part of the

(SHRI

कुमारी मनिबेन वल्लभभाई पटेल : मेरा एक प्वाइंट ग्राफ ग्राडेंर है। मैं एक

प्वाइंट प्राफ प्राईर कहना चाहती हं।

SHRI ARJUN ARORA: Lady

कुमारी मनिबेन बल्लभभाई पटेल : बात है।

उपसभाध्यल (श्री प्रक्षर ग्रली खान): नहीं, ग्राप फर्माइये ।

कूमारी मनिबेन बल्लभ भाई पटेलः मेरा यह कहना है कि इस बारे में जो भापकी र्स्लग हो वह घाज ही मिलनी चाहिये, भगर इसके बारे में यह रूलिंग हो तो उसको एक्सपंज करना चाहिये, लेकिन सबके सामवे एक्सपंज करना चाहिये, माज ही होना चाहिये ।

कई माननीय सबस्य : एक्सपंज तो

गया ।

थी राजनारायणः अर्जुन अरोड़ा साहब मापने जो कहा था उसको फिर रिपीट करते हये इन्चिये ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Rajnarain, Mr. Arjur Arora is a sufficiently senior M ember. He does not need your adv ice.

SHRI RAJNARAIN: I am also a senior Member. I know parliamentary poractice. I shall repeat the same senter nce again and again.

^.THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Why are you saying this?

SHRI RAJNARAIN: You say that he is a senior Member.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You please listen.

SHRI RAJNARAIN: I am listening to you.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): Why do you advise him?

SHRI RAJNARAIN: I have got every right to advise him.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): Yes, Mr. Arjun Arora

SHRI ARJUN ARORA: If you like, I will continue my speech tomorrow morning.

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VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): No. Tomorrow the Minister will reply.

SOME HON. MEMBERS: No, no.

SHRI ARJUN ARORA: Before the Minister replies you give me ten minutes

(SHRI THE VICE-CHAIRMAN AKBAR ALI KHAN): You at least finish it, Mr. Arjun Arora.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, he has been disturbed and we sympathise with him. We must have some human feelings. Therefore, tomorrow he should collect nis thoughts and make his speech.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): There is a lot of work

SHRI BHUPESH GUPTA: I know that we have got a lot of work, but we shall arrange it to your satisfaction. We are also workers. Mr. Arjun Arora should not be disturbed any more. Let him go home, collect his thoughts and resume his speech tomorrow morning.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): Is it the sense of the House that this should be BO? (After a pause) The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at five minutes past six of the clock till eleven of the clock on Wednesday, the Slst May, 19«7.

GMGIPND-RS-635 RS-31-10-67-570.